

RAJYA SABHA

Wednesday, the 13th December, 2023/22 Agrahayana, 1945 (Saka)

The House met at eleven of the clock,

MR. CHAIRMAN *in the Chair.*

REFERENCE BY THE CHAIR

MR. CHAIRMAN: Hon. Members, today, we pay our humble tributes to the security personnel who made supreme sacrifice to defend the 'Temple of Democracy' twenty-two years ago. On this day, in 2001, the atrocious plan of terrorists to shake the foundation of our democracy by launching an armed attack on Indian Parliament was foiled by our brave security personnel; nine of them laid down their lives defending our Parliament.

By their selfless act, these heroic martyrs set an example of unwavering devotion to duty and indomitable courage. Their sacrifice will be remembered as we reiterate our commitment to wipe out terrorism, a threat to humanity, in all its forms and manifestations. I speak in no uncertain terms that Bharat, the 'Mother of Democracy' will emerge mightier and stronger whenever such nefarious efforts are made to shake us.

Hon. Members, I request you to rise in your place and observe silence as a mark of respect to the memory of those who lost their lives in the terror attack.

(Hon. Members then stood in silence for one minute.)

PAPERS LAID ON THE TABLE

MR. CHAIRMAN: Now, Papers to be laid on the Table.

Notifications of the Ministry of Road, Transport and Highways

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (GENERAL (RETD.) V. K. SINGH) to lay on the Table-

(i) A copy (in English and Hindi) of the Ministry of Road, Transport and Highways

Notification No. G.S.R. 725 (E), dated the 6th October, 2023, publishing the National Highways Fee (Determination of Rates and Collection) Amendment Rules, 2023, under sub-section (3) Section 9 of the National Highways Act, 1956.

[Placed in Library. See No. L.T. 10485/17/23]

(ii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Road, Transport and Highways, under Section 10 of the National Highways Act, 1956:-

- (1) S.O. 3409 (E), dated the 31st July, 2023, levying user fee for the project of four and more lane of Narenpur — Purnia Section of NH-131A in the State of Bihar.
- (2) S.O. 3410 (E), dated the 31st July, 2023, levying user fee for the project of 2LPS/4 lane of Kazhakkuttam Elevated Highway section and Thiruvananthapuram-Kerala/Tamil Nadu Border section of NH-66 (Old NH-47) in the State of Kerala.
- (3) S.O. 3411 (E), dated the 31st July, 2023, levying user fee for the project of 8 lane Section of Delhi-Vadodara expressway on NH NHE-4 in the State of Madhya Pradesh.
- (4) S.O. 3500 (E), dated the 4th August, 2023, levying user fee for the project of 2LPS/4 lane of Bhadgaon- Chalisgaon Section of NH-753J in the State of Maharashtra.
- (5) S.O. 3501 (E), dated the 4th August, 2023, levying user fee for the project of 2LPS/4 lane of Gadchiroli - Ashti Section of NH-353C in the State of Maharashtra.
- (6) S.O. 3502 (E), dated the 4th August, 2023, levying user fee for the project of 2LPS/4 lane of Karad to Vita Section of NH-166E in the State of Maharashtra.
- (7) S.O. 3575 (E), dated the 10th August, 2023, levying User Fee Notification for the project of Four and more lane Section of Dhrol-Bhadra and Bhadra Patiya-Pipaliya Section of NH-151A in the State of Gujarat.
- (8) S.O. 3610 (E), dated the 11th August, 2023, levying user fee for the project of Four and more lane Section of Shamli-Muzaffarnagar Section of NH-709AD in the State of Uttar Pradesh.
- (9) S.O. 3611 (E), dated the 11th August, 2023, amending the Principal Notification No. S.O. 1062 (E) dated the 21st February, 2019.

- (10) S.O. 3612 (E), dated the 11th August, 2023, levying user fee for the project of four lane Section of Challakere to Hiriyr of NH-150A in the State of Karnataka.
- (11) S.O. 3784 (E), dated the 24th August, 2023, levying user fee for the project of Akola-Deori-Akot Section of NH-161A in the State of Maharashtra.
- (12) S.O. 3785 (E), dated the 24th August, 2023, levying user fee for the project of 2LPS/4 lane of Sangola – Jath Section of NH-965G in the State of Maharashtra.
- (13) S.O. 3786 (E), dated the 24th August, 2023, levying user fee for the project of four laning of Kamalapuram – Oddanchatram Section of NH-209 (New NH-83) in the State of Tamil Nadu.
- (14) S.O. 3801 (E), dated the 24th August, 2023, levying user fee for the project of two lane with paved shoulder of Malegaon – Risod of NH-461B in the State of Maharashtra.
- (15) S.O. 3802 (E), dated the 24th August, 2023, levying user fee for the project of 2LPS/4 lane Section of Nandgaon Peth – Morshi Section of NH-353K in the State of Maharashtra.
- (16) S.O. 3803 (E), dated the 24th August, 2023, levying user fee for the project of 2LPS/4 lane Section of Deori to Amgaon Section of NH-543 in the State of Maharashtra.
- (17) S.O. 3808 (E), dated the 25th August, 2023, levying user fee for the project of two lane with paved shoulder Section of Omerga to AUSA Section of NH-548B in the State of Maharashtra.
- (18) S.O. 3809 (E), dated the 25th August, 2023, levying user fee for the project of 2LPS/4 lane Section of Chimur to Warora Section of NH-353E in the State of Maharashtra.
- (19) S.O. 3810 (E), dated the 25th August, 2023, levying user fee for the project of two lane with paved shoulder Section of Morshi – Chandurbazar Achalpur Section of NH-353J in the State of Maharashtra.
- (20) S.O. 3821 (E), dated the 28th August, 2023, levying user fee for the project of four or more lane of Chikhali – Takarkhed Bhagile Section of NH-753A in the State of Maharashtra.
- (21) S.O. 3822 (E), dated the 28th August, 2023, levying user fee for the project of four or more lane Section of Karnataka/Andhra Border to

- Gooty Section of NH-67 (Old NH-63) in the State of Andhra Pradesh.
- (22) S.O. 3823 (E), dated the 28th August, 2023, levying user fee for the project of two lane with paved shoulder of Bijapur-Hubli Section of NH-218 (New NH-52) in the State of Karnataka.
- (23) S.O. 3824 (E), dated the 28th August, 2023, levying user fee for the project of four and more lane of Aligarh – Kanpur Section of NH-91 in the State of Uttar Pradesh.
- (24) S.O. 3825 (E), dated the 28th August, 2023, levying user fee for the project of four and more lane Section of Patas-Baramati Section of NH-965G in the State of Maharashtra.
- (25) S.O. 3833 (E), dated the 29th August, 2023, levying user fee for the project of 2LPS/4 lane Section of Ajanta – Buldhana Section of NH-753E in the State of Maharashtra.
- (26) S.O. 3834 (E), dated the 29th August, 2023, levying user fee for the project of 2LPS/4 lane Section of Arni-Naigaonbandi Section of NH-161A in the State of Maharashtra.
- (27) S.O. 3835 (E), dated the 29th August, 2023, levying user fee for the project of 2LPS/4 lane Section of Sakoli Bhandara Section of NH-353C in the State of Maharashtra.
- (28) S.O. 3887 (E), dated the 1st September, 2023, levying user fee for the project of 2LPS/4 lane Section of Bamni to Navegaon Section of NH-353B in the State of Maharashtra.
- (29) S.O. 3888 (E), dated the 1st September, 2023, levying user fee for the project of 2LPS/4 lane Section of Adhalgaon to Jamkhed Section of NH-548D in the State of Maharashtra.
- (30) S.O. 3889 (E), dated the 1st September, 2023, levying user fee for the project of 2LPS/4 lane Section of Miryalaguda to Kodad Section of NH-167 in the State of Telangana.
- (31) S.O. 3912 (E), dated the 4th September, 2023, levying user fee for the project of 2LPS/4 lane Section of Morshi-Warud Pandhurna MAH/MP Border section of NH-353K in the State of Maharashtra.
- (32) S.O. 3913 (E), dated the 4th September, 2023, levying user fee for the project of 2LPS/4 lane Section of Jalgaon-Bhagaon Section of NH-753J in the State of Maharashtra.
- (33) S.O. 3966 (E), dated the 6th September, 2023, levying user fee for the project of 2LPS/4 lane Section of Chalisgaon-Nandgaon-Manmad

Section of NH-753J in the State of Maharashtra.

- (34) S.O. 4056 (E), dated the 13th September, 2023, amending Principal Notification No. S.O. 3319 (E) dated the 30th December, 2014.
- (35) S.O. 4059 (E), dated the 13th September, 2023, levying user fee for the project of 2LPS/4 lane Section of Ahmednagar Bypass to Kharwandi Kasar Section of NH-61 in the State of Maharashtra.
- (36) S.O. 4083 (E), dated the 15th September, 2023, levying user fee for the project of 2LPS/4 lane Section of Digras— Darwah- Karanja Section of NH-361C in the State of Maharashtra.
- (37) S.O. 4338 (E), dated the 4th October, 2023, levying user fee for four or more lanes of Ludhiana to Talwandi of NH-95 in the State of Punjab.
- (38) S.O. 4339 (E), dated the 4th October, 2023, levying user fee for 2LPS+4L of Naktideuli-Boudh Section of National Highway number 153 (B) in the State of Odisha.
- (39) S.O. 4353 (E), dated the 6th October, 2023, levying user fee for four lane of Udaipur Bypass of National Highway number 48 (Old NH 8) in the State of Rajasthan.
- (40) S.O. 4388 (E), dated the 10th October, 2023, levying user fee for the stretch of 2LPS/4L of Mansar- Salaikhurd — Tirora Section of National Highway number 753 in the State of Maharashtra.
- (41) S.O. 4389 (E), dated the 10th October, 2023, levying user fee for the stretch of 2LPS/4L of Anjangaon — MP Border of National Highway number 548C in the State of Maharashtra.
- (42) S.O. 4390 (E), dated the 10th October, 2023, levying user fee for the stretch of 2LPS/4L of Gadchiroli — Mul Section of National Highway No. 930 in the State of Maharashtra.
- (43) S.O. 4490 (E), dated the 12th October, 2023, levying user fee for the stretch of Rewa Bypass on National Highway No. 7 in the State of Madhya Pradesh on Build, Operate and Transfer (BOT) basis.
- (44) S.O. 4504 (E), dated the 13th October, 2023, levying user fee for the stretch of two lane with paved Madakasira to Sira Section of National Highway No. 544E in the State of Andhra Pradesh.
- (45) S.O. 4624 (E), dated the 20th October, 2023, levying user fee for the project of four lane of Gabbur to Devgiri of NH-4 in the State of Karnataka.
- (46) S.O. 4625 (E), dated the 20th October, 2023, levying user fee for the

project of two lane with paved shoulder of Beawar-Asind Section of NH-158 in the State of Rajasthan.

- (47) S.O. 4637 (E), dated the 23rd October, 2023, levying user fee for the project of four lane of Raipur-Aurang Section of National Highway number 53 (Old NH-6) in the State of Chhattisgarh.
- (48) S.O. 4820 (E), dated the 6th November, 2023, levying user fee for the project of 2LPS/4 lane section of Pimpla Junction of Manjarsumbha Section of NH-548D in the State of Maharashtra.
- (49) S.O. 4821 (E), dated the 6th November, 2023, levying user fee for the project of 2LPS/4 lane Section of Ahmedpur to Pimpla Section of NH-548D in the State of Maharashtra.
- (50) S.O. 4822 (E), dated the 6th November, 2023, levying user fee for the project of four lane or above of Panipat to Jalandhar Section of New NH-44 (Old NH-1) in the State of Haryana and Punjab.
- (51) S.O. 4823 (E), dated the 6th November, 2023, levying user fee for the project of four or more lane of Dodaballapur Bypass to Hoskote of NH-648 in the State of Karnataka.
- (52) S.O. 4919 (E), dated the 14th November, 2023, levying user fee for the project of Nhavra to Adhalgaon Section of National Highway number NH 548D in the State of Maharashtra.
- (53) S.O. 4920 (E), dated the 14th November, 2023, levying user fee for the project of Chittapur — Yadgir Bypass - Section of National Highway number 150 in the State of Karnataka.

[Placed in Library. For (1) to (53) See No. L.T. 10481/17/23]

Report and Accounts (2021-22) of the National Rural Infrastructure Development Agency, New Delhi and related papers

ग्रामीण विकास मंत्रालय में राज्य मंत्री (साध्वी निरंजन ज्योति): महोदय, मैं निम्नलिखित पत्रों की एक-एक प्रति (अंग्रेज़ी तथा हिन्दी में) सभा पटल पर रखती हूँ :-

- (a) Annual Report and Accounts of the National Rural Infrastructure Development Agency, New Delhi, for the year 2021-22, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Agency.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 10927/17/23]

- I. **Notifications of the Ministry of Home Affairs**
- II. **Report (2021-22) of NHRC, New Delhi and related papers**
- III. **Reports and Accounts (2022-23) of LAPI, New Delhi; and NFCH, New Delhi and related papers**

गृह मंत्रालय में राज्य मंत्री (श्री नित्यानन्द राय): महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ :-

I. (i) A copy each (in English and Hindi) of the following Notifications of the Ministry of Home Affairs, under Section 36 of the Land Ports Authority of India Act, 2010:-

- (1) S.O. 3477 (E) dated the 3rd August, 2023, publishing a Corrigendum to the Notification No. S.O. 2696 (E) dated the 20th June, 2023.
- (2) S.O. 3478 (E) dated the 3rd August, 2023 specifying the Land Port at Dawki, located in Tehsil Amlarem (Dawki village), District West Jaintia Hills, Meghalaya, India, Pin Code — 793109 as Integrated Check Post.

[Placed in Library. For (1) and (2) See No. L.T. 10928/17/23]

(ii) A copy (in English and Hindi) of the Ministry of Home Affairs Notification No. G.S.R. 800 (E), dated the 27th October, 2023, publishing the Border Security Force, Air Wing Officers (Group 'A' Combatised posts) Cadre, Recruitment Rules, 2023, under sub-section (3) of Section 141 of the Border Security Force Act, 1968.

[Placed in Library. See No. L.T. 10929/17/23]

(iii) A copy each (in English and Hindi) of the following Notifications of the Ministry of Home Affairs, under sub-section (3) of Section 18 of the Central Reserve Police Force Act, 1949:-

- (1) G.S.R. 817 (E) dated the 6th November, 2023 publishing the Ministry of Home Affairs, Central Reserve Police Force, Sub-Inspector (Ministerial), Inspector (Ministerial) and Subedar Major (Ministerial), Group- 'B' Posts, Recruitment Rules, 2023.
- (2) G.S.R. 840 (E) dated the 16th November, 2023 publishing the Central Reserve Police Force, Tradesmen Cadre (Group 'C' Posts) Recruitment Rules, 2023.

[Placed in Library. For (1) and (2) See No. L.T. 10930/17/23]

(iv) A copy each (in English and Hindi) of the following Notifications of the Ministry

of Home Affairs, under sub-section (3) of Section 155 of the Sashastra Seema Bal Act, 2007:-

- (1) G.S.R. 151., in the Weekly Gazette dated the October 22 - October 28, 2023, publishing the Sashastra Seema Bal, Group 'B' Combatised (Non-Gazetted) Motor Transport and Mechanic Cadre posts Recruitment Rules, 2023.
- (2) G.S.R. 152., in the Weekly Gazette dated the October 22 - October 28, 2023, publishing the Sashastra Seema Bal, Combatised Group 'C' Tech (Armament) Cadre Recruitment Rules, 2023.

[Placed in Library. For (1) and (2) See No. L.T. 10931/17/23]

II. (1) A copy each (in English and Hindi) of the following papers, under sub-section (2) of Section 20 of the Protection of Human Rights Act, 1993:—

- (a) Annual Report of the National Human Rights Commission (NHRC), New Delhi, for the year 2021-22.
- (b) Memorandum of Action Taken on the recommendations contained in the above Report.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. L.T. 10298/17/23]

III. (i) A copy each (in English and Hindi) of the following papers, under sub-section (2) of Section 26 of Land Ports Authority of India Act, 2010:—

- (a) Eleventh Annual Report and Accounts of the Land Ports Authority of India (LAPI), New Delhi, for the year 2022-23, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Authority.

[Placed in Library. See No. L.T. 10299/17/23]

(ii) A copy each (in English and Hindi) of the following papers:—

- (a) Annual Report and Accounts of the National Foundation for Communal Harmony (NFCH), New Delhi, for the year 2022-23, together with the Auditor's Report on the Accounts.
- (b) Statement by Government accepting the above Report.

[Placed in Library. See No. L.T. 10300/17/23]

Report and Accounts (2021-22) of STARS Scheme, Thiruvananthapuram and related papers

शिक्षा मंत्रालय में राज्य मंत्री (श्रीमती अन्नपूर्णा देवी): महोदय, मैं निम्नलिखित पत्रों की एक प्रति (अंग्रेज़ी तथा हिन्दी में) सभा पटल पर रखती हूँ :-

- (a) Annual Report of the Strengthening Teaching-Learning and Results for States (STARS) Scheme, Thiruvananthapuram, Kerala, for the year 2021-22.
- (b) Review by Government on the working of the above Programme.
- (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No. L.T. 10932/17/23]

Report and Accounts (2022-23) of NCDC, New Delhi and related papers

सहकारिता मंत्रालय में राज्य मंत्री (श्री बी.एल. वर्मा): महोदय, मैं राष्ट्रीय सहकारी विकास निगम अधिनियम, 1962 की धारा 14 की उप धारा (3) और धारा 17 की उप धारा (4) के अधीन निम्नलिखित पत्रों की एक-एक प्रति (अंग्रेज़ी तथा हिन्दी में) सभा पटल पर रखता हूँ :-

- (a) Annual Report of the National Cooperative Development Corporation (NCDC), New Delhi, for the year 2022-23.
- (b) Annual Accounts of the National Cooperative Development Corporation (NCDC), New Delhi, for the year 2022-23, and the Audit Report thereon.
- (c) Review by Government on the working of the above Corporation.

[Placed in Library. See No. L.T. 10639/17/23]

Report and Accounts (2022-23) of the Institute of Correctional Administration, Chandigarh and related papers

गृह मंत्रालय में राज्य मंत्री (श्री अजय कुमार): महोदय, मैं 2022-23 के वर्ष के लिए सुधारात्मक प्रशासन, चंडीगढ़ के संस्थान के वार्षिक प्रतिवेदन और लेखे तथा लेखाओं पर लेखापरीक्षक के प्रतिवेदन की एक-एक प्रति (अंग्रेज़ी तथा हिन्दी में) सभा पटल पर रखता हूँ।

[Placed in Library. See No. L.T. 10113/17/23]

- I. **Report and Accounts (2021-22) of CCPD, New Delhi and related papers**
- II. **Reports and Accounts (2022-23) of Shree Bhagwan Mahaveer Viklang Sahayata Samiti, Jaipur; Narayan Seva Sansthan Udaipur, Rajasthan and related papers**

सामाजिक न्याय और अधिकारिता मंत्रालय में राज्य मंत्री (सुश्री प्रतिमा भौमिक): महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखती हूँ:-

I. A copy each (in English and Hindi) of the following papers, under sub-section (2) of Section 78 of the Rights of Persons with Disabilities Act, 2016:-

- (a) Annual Report of the Office of the Chief Commissioner for Persons with Disabilities (CCPD), New Delhi, for the year 2021-22.
- (b) Explanatory Memorandum on the above Report.
- (c) Statement giving reasons for the delay in laying the paper mentioned at (a) above.

[Placed in Library. See No. L.T. 10315/17/23]

II. A copy each (in English and Hindi) of the following papers:-

- (i) (a) Annual Report and Accounts of the Shree Bhagwan Mahaveer Viklang Sahayata Samiti, Jaipur, Rajasthan, for the year 2022-23, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Society.
- (ii) (a) Annual Report and Accounts of the Narayan Seva Sansthan Udaipur, Rajasthan, for the year 2022-23, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Centre.

[Placed in Library. For (i) and (ii) See No. L.T. 10314/17/23]

I. Notifications of the Ministry of Education

II. Report and Accounts (2022-23) of EdCIL (India) Limited, Noida and related papers

III. Reports and Accounts (2021-22 & 2022-23) of various IIITs and related papers

IV. Report and Accounts (2022-23) of ABV-IIITM, Gwalior and related papers

V. MoU between the Government of India and EdCIL (India) Limited

शिक्षा मंत्रालय में राज्य मंत्री (डा. सुभाष सरकार): महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ:-

I. (i) A copy (in English and Hindi) of the Ministry of Education (Department of Higher Education) Notification No. G.S.R. 623 (E), dated the 25th August, 2023, publishing the Council of Architecture (Amendment) Rules, 2023, under sub-section (3) Section 44 of the Architects Act, 1972.

[Placed in Library. See No. L.T. 10578/17/23]

(ii) A copy (in English and Hindi) of the Ministry of Education (Department of Higher Education) Notification No. — 27021/2022-Estt./CSU/Ordinances., dated the 17th October, 2023, publishing the Ordinances of Central Sanskrit University, Delhi, under sub-section (2) of Section 44 of the Central Sanskrit Universities Act, 2020.

[Placed in Library. See No. L.T. 10255/17/23]

(iii) A copy (in English and Hindi) of the Ministry of Education (Department of Higher Education) Notification No. — 1-1/2023(IC-FHEI)., dated the 8th November, 2023, publishing the University Grants Commission (Setting up and Operation of Campuses of Foreign Higher Educational Institutions in India) Regulations, 2023, under Section 28 of the University Grants Commission Act, 1956.

[Placed in Library. See No. L.T. 10252/17/23]

II. A copy each (in English and Hindi) of the following papers, under sub-section (1) (b) of Section 394 of the Companies Act, 2013: —

- (a) Annual Report and Accounts of the EdCIL (India) Limited, Noida, Uttar Pradesh, for the year 2022-23, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Review by Government on the working of the above Company.

[Placed in Library. See No. L.T. 10254/17/23]

III. A copy each (in English and Hindi) of the following papers, under sub-section (5) of Section 28 and sub-section (3) of Section 37 of the Indian Institutes of Information Technology (Public-Private Partnership) Act, 2017:-

- (i) (a) Annual Report of the Indian Institute of Information Technology (IIIT), Guwahati, Assam, for the year 2022-23.
- (b) Annual Accounts of the Indian Institute of Technology Information (IIIT), Guwahati, Assam, for the year 2022-23, and the Audit Report thereon.
- (c) Review by Government on the working of the above Institute.

[Placed in Library. See No. L.T. 10250/17/23]

- (ii) (a) Annual Report and Accounts of the Indian Institute of Information Technology (IIIT), Nagpur, Maharashtra, for the year 2022-23, and the Audit Report thereon.
- (b) Review by Government on the working of the above Institute.

[Placed in Library. See No. L.T. 10247/17/23]

(iii) (a) Annual Report and Accounts of the Indian Institute of Information Technology (IIIT), Sri City Chittoor, Andhra Pradesh, for the year 2022-23, and the Audit Report thereon.

(b) Review by Government on the working of the above Institute.

[Placed in Library. See No. L.T. 10249/17/23]

(iv) (a) Annual Report and Accounts of the Indian Institute of Information Technology (IIIT), Sonapat, Haryana, for the year 2021-22, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

[Placed in Library. See No. L.T. 10251/17/23]

IV. A copy each (in English and Hindi) of the following papers, under sub-section (5) of Section 30 and sub-section (3) of Section 39 of the Indian Institutes of Information Technology Act, 2014:-

(a) Annual Report of the Atal Bihari Vajpayee- Indian Institute of Information Technology and Management (ABV-IIITM), Gwalior, for the year 2022-23.

(b) Annual Accounts of the Atal Bihari Vajpayee-Indian Institute of Information Technology and Management (ABV-IIITM), Gwalior, for the year 2022-23, and the Audit Report thereon.

(c) Review by the Government on the working of the above Institute.

[Placed in Library. See No. L.T. 10248/17/23]

V. A copy each (in English and Hindi) of the Memorandums of Understanding between the Government of India (Department of Higher Education, Ministry of Education) and the EdCIL (India) Limited, for the years 2023-24 and 2024-25.

[Placed in Library. See No. L.T. 10933/17/23]

MESSAGES FROM LOK SABHA

SECRETARY-GENERAL: Sir, with your kind permission, I rise to report that the Lok Sabha at its sitting held on 12th December, 2023, passed (I) The Jammu and Kashmir Reorganisation (Second Amendment) Bill, 2023; and (II) The Government of Union Territories (Amendment) Bill, 2023.

I lay a copy of each of the said Bills on the Table.

**REPORTS OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING
COMMITTEE ON EDUCATION, WOMEN, CHILDREN, YOUTH AND SPORTS**

श्री विवेक ठाकुर (बिहार): महोदय, मैं विभाग-संबंधित शिक्षा, महिला, बाल, युवा और खेल संबंधी संसदीय स्थायी समिति के निम्नलिखित प्रतिवेदन (अंग्रेजी तथा हिन्दी में) प्रस्तुत करता हूँ:-

- (1) 357th Report on "Action Taken by the Government on the Recommendations/Observations contained in the 351st Report on Demands for Grants 2023-24 of the Ministry of Youth Affairs & Sports";
- (2) 358th Report on "Research based Education and Anusandhan scenario in Sciences and related fields"; and
- (3) 359th Report on "Action Taken by the Government on the Recommendations/Observations contained in the 350th Report on Demands for Grants 2023-24 of the Ministry of Women and Child Development".

STATEMENT BY MINISTER

**Status of implementation of recommendations/observations contained in the
350th Report of the Department-related Parliamentary Standing Committee on
Education, Women, Children, Youth and Sports**

MR. CHAIRMAN: Report of the Department-Related Parliamentary Standing Committee on Consumer Affairs, Food and Public Distribution, Dr. Ashok Bajpai, Shri Rajmani Patel. Passed over.

THE MINISTER OF WOMEN AND CHILD DEVELOPMENT; AND THE MINISTER OF MINORITY AFFAIRS (SHRIMATI SMRITI ZUBIN IRANI): Sir, I lay a statement regarding Status of implementation of recommendations/observations contained in the 350th Report of the Department-related Parliamentary Standing Committee on Education, Women, Children, Youth and Sports on Demands for Grants (2023-24) pertaining to the Ministry of Women and Child Development.

MATTERS RAISED WITH PERMISSION

MR. CHAIRMAN: Shri Rajeev Shukla - Need to curb digital frauds in the country. You must also talk of social engineering by tackling these problems.

Need to curb digital frauds in the country

श्री राजीव शुक्ला (छत्तीसगढ़): सभापति महोदय, मैं आज एक बहुत ही गंभीर मुद्दा उठा रहा हूँ। दिन-ब-दिन बढ़ते जा रहे डिजिटल लेन-देन और जैसे-जैसे हम नकदी अर्थव्यवस्था से कैशलैस अर्थव्यवस्था की ओर बढ़ रहे हैं, डिजिटल धोखा-धड़ी की संख्या भी बढ़ रही है। यहां वित्त मंत्री जी बैठी हुई हैं। हर किसी ने अनुभव किया होगा कि धोखेबाज कैसे लोगों को मैसेज भेजकर उन्हें पैन नम्बर अपडेट करने, खातों को अनब्लॉक करने, क्रेडिट कार्ड पर गिफ्ट आदि देने के बहाने कॉल कर रहे हैं। हमें इस खतरे को रोकने के लिए कड़े उपायों की जरूरत है। यह सच है कि आज कार्ड और यूपीआई के माध्यम से भुगतान बढ़ गया है, लेकिन साथ ही लोग डिजिटल धोखा-धड़ी में लाखों रुपये खो रहे हैं। इनका जाल इतना सटीक होता है कि आईटी इंजीनियर, सरकारी अधिकारी, वकील और अकाउंटेंट भी इनके जाल में फंस जाते हैं और इनमें गरीब लोगों की संख्या तो बहुत ज्यादा है। वे उनको धमकाते हैं कि मैं तो बिहार से हूँ, अगर हमें पकड़वा सकते हो, तो पकड़वा लो। आप हमें पकड़वा नहीं सकते हो। भारतीय रिज़र्व बैंक ने अपनी वार्षिक रिपोर्ट में 276 करोड़ रुपये के 6,659 डिजिटल धोखा-धड़ी के मामलों का हवाला दिया है। यह पिछले वर्ष रिपोर्ट किए गए 155 करोड़ रुपये के 3,596 धोखा-धड़ी वाले लेन-देन के मामलों से अधिक है। हमें यह सोचने की जरूरत है कि भुगतान प्रणालियों के भीतर खुफिया जानकारी कैसी बनाई जाए, जिसका उपयोग ऐसे लेन-देन को फिल्टर करने या ब्लॉक करने के लिए किया जा सकता है। साथ ही, हमारे लोगों की डिजिटल जागरूकता में सुधार के लिए व्यापक कार्य योजना की जरूरत है। सभी खातों में मोबाइल फोन है, लेकिन उनमें से अधिकांश को उन सुरक्षा उपायों की जानकारी नहीं है, जो उन्हें अपनी वित्तीय सुरक्षा के लिए अपनाने चाहिए। भारतीय बैंकों ने महत्वपूर्ण उपाय और सुझाव सुझाए हैं, जिनमें नए खातों में लेन-देन के लिए एक सीमा, ज्ञात धोखेबाजों के लिए एक सेंट्रल इन्वेस्टिगेटिव एजेंसी और धोखाधड़ी की रिपोर्टिंग पर केश फ्लो को रोकने के लिए स्टैंडर्ड ऑपरेटिंग प्रोसीजर शामिल हैं। 15 नवंबर तक के सरकारी आँकड़ों के अनुसार 2019 में राष्ट्रीय साइबर रिपोर्टिंग प्रणाली की शुरुआत के बाद से 1.3 मिलियन से अधिक शिकायतें प्राप्त हुई हैं। सवाल यह है कि हम कितने मामलों को ट्रैक करने और मामलों को सुलझाने में सफल हुए हैं। पुलिस भी इन मामलों में उस तरह से प्रशिक्षित नहीं है, जैसे उनको प्रशिक्षित होना चाहिए। वित्त मंत्री जी यहाँ बैठी हैं। जिस तरह से लोगों को बेवकूफ बना कर, धोखे से उन गरीब लोगों के पैसे लूटे जाते हैं, किसी के 30 हजार, 40 हजार, एक लाख, डेढ़ लाख रुपए, इससे लोग परेशान हैं। आप इस पर कुछ न कुछ करिए, यह बहुत जरूरी है। इसलिए मैं यह विषय यहाँ पर उठा रहा हूँ।

सभापति जी ने तो सोशल इंजीनियरिंग की बात कही, सोशल इंजीनियरिंग का इनसे बड़ा उदाहरण तथा प्रतीक और कौन हो सकता है! वे राजस्थान के जाट होने के बाद उपराष्ट्रपति हो

गए। सोशल इंजीनियरिंग की सारी मलाई तो आप ही खा रहे हैं, दूसरा कौन खा रहा है! क्या वहाँ से उपराष्ट्रपति पद पर कोई पहुँचा है? हमारे मिर्धा जी डिप्टी चेयरमैन तक पहुँचे थे, लेकिन आप यहाँ से वहाँ पहुँच गए, तो सोशल इंजीनियरिंग का आपसे बड़ा उदाहरण और कौन हो सकता है! यहाँ तो हम सोशल मीडिया और डिजिटल लेन-देन के विषय के ऊपर बोल रहे हैं, इसमें सोशल इंजीनियरिंग कहाँ से आ गई!

श्री घनश्याम तिवाड़ी (राजस्थान): सभापति महोदय, मुझे एक बहुत छोटी सी बात कहनी है। मलाई नहीं खा रहे हैं, मलाई आपने छोड़ी है, मक्खन भी खा रहे हैं। मैं कांग्रेस पार्टी को बताना चाहूँगा कि मिर्धा साहब तो केवल उपसभापति बने थे और जाट का बेटा पहली बार आकर यहाँ तक पहुँच गया। हीरे के पारखी तो नरेन्द्र मोदी जी थे, जिन्होंने आपको यहाँ बैठा दिया। इससे बड़ी सोशल इंजीनियरिंग की बात क्या होगी! आप सबसे मिलते हैं। मुझे प्रसन्नता इस बात की है कि आप शेखावाटी के हैं और फिर यहाँ तक पहुँच गए हैं।

श्री सभापति: प्रमोद तिवारी जी, हम आपको राजस्थान का ही मानते हैं। आप राजस्थान से सांसद हैं, क्या आप कुछ कह सकते हैं, ये मक्खन का आरोप लगा रहे हैं?

श्री प्रमोद तिवारी (राजस्थान): सर, मैं 'तिवारी' हूँ, ये 'तिवाड़ी' हैं, यह फर्क है।

श्री सभापति: मतलब फर्क क्या है?

श्री प्रमोद तिवारी: सर, राजस्थान में 'तिवाड़ी' लिखा जाता है, यहाँ उत्तर प्रदेश में 'तिवारी' लिखा जाता है। यह फर्क है।

श्री मुकुल बालकृष्ण वासनिक (राजस्थान): सर, लेकिन दोनों राजस्थान से हैं।

श्री प्रमोद तिवारी: सर, हम भी हैं और जो बोल रहे हैं, ये भी राजस्थान से हैं।

श्री मुकुल बालकृष्ण वासनिक: लेकिन दोनों राजस्थान से हैं।

श्री सभापति: क्या आप भी राजस्थान से हैं?

श्री प्रमोद तिवारी: जी, सर, यही तो मैं कह रहा हूँ।

श्री सभापति: और नीरज डांगी ऑथेंटिक हैं।

श्री प्रमोद तिवारी: जी, सर। हम लोग सर्टिफाइड हैं।

MR. CHAIRMAN: I know, ये भी हैं। डा. मनमोहन सिंह जी भी हैं, वेणुगोपाल जी भी हैं।

श्री मुकुल बालकृष्ण वासनिक: सभापति महोदय, नीरज डांगी ऑथेंटिक हैं, हम ऑफिशियल हैं।

श्री सभापति: मैं सोच रहा था कि प्रमोद तिवारी जी मुझे प्रोटेक्शन देंगे, मुझ पर मक्खन खाने का आरोप लगा है।

श्री प्रमोद तिवारी: सर, आप इसको अदरवाइज़ न लें।

श्री सभापति: श्री अजय प्रताप सिंह।

श्री घनश्याम तिवाड़ी: सर, मुझे अपनी बात पूरी करने दें। मैं यह कह रहा था कि आप यहाँ तक पहुँचे, यह राजस्थान का सौभाग्य तो है ही, किठाना गाँव से आप यहाँ तक पहुँचे। मुझे आपकी पूरी यात्रा का पता है, तो आप यह कैसे कह सकते हैं कि सोशल इंजीनियरिंग नहीं है! सोशल इंजीनियरिंग के बारे में तो यह कहा गया कि जेली गाड़ दी। जाट जेली गाड़ देता है, आपने यहाँ भारत के सभा गृह में आकर जेली गाड़ दी है।

MR. CHAIRMAN: The following Members associated themselves with the issue raised by Shri Rajeev Shukla: Dr. Amar Patnaik (Odisha), Shri Abir Ranjan Biswas (West Bengal), Shrimati Vandana Chavan (Maharashtra), Dr. Sasmit Patra (Odisha), Dr. Santanu Sen (West Bengal), Shri Sujeet Kumar (Odisha), Dr. Fauzia Khan (Maharashtra), Dr. John Brittas (Kerala), Shrimati Jebi Mather Hisham (Kerala), Shri Kanakamedala Ravindra Kumar (Andhra Pradesh), Shri Sandosh Kumar P (Kerala), Shri Sanjeev Arora (Punjab) and Dr. V. Sivadasan (Kerala).

Shri Ajay Pratap Singh. Request for changing name of Sanjay Gandhi National Park and Tiger Reserve in Madhya Pradesh.

Demand to change the name of Sanjay Gandhi National Park and Tiger Reserve situated in Sidhi, Madhya Pradesh

श्री अजय प्रताप सिंह (मध्य प्रदेश): सभापति महोदय, परसों आपने आसंदी से शेक्सपियर को उद्धृत करते हुए कहा था कि नाम में क्या रखा है, फिर आपने ही समाधान दिया कि आज के दौर में नाम का बड़ा महत्व है। सभापति महोदय, मध्य प्रदेश एक टाइगर स्टेट है। मध्य प्रदेश में स्थित मेरा गृह जिला, सीधी प्राकृतिक संपदा और प्राकृतिक विशेषताओं से भरपूर है। सीधी जिले के बरगड़ी जंगल में पनघोरा ग्राम के पास 27 मई, 1951 को विश्व का पहला सफेद बाघ तत्कालीन रीवा महाराज मार्तण्ड सिंह जी ने पकड़ा था। फिर उन्होंने उसका पालन-पोषण किया। उन्होंने उसका नामकरण 'मोहन' किया। महोदय, वहाँ के कर्मचारी उस बाघ को आदर से 'मोहन सिंह'

कहते थे। मोहन सिंह ने 'राधा' नामक बाघिन के साथ संसर्ग से 34 बाघ शावक उत्पन्न किये। उन 34 बाघ शावकों में से 21 बाघ शावक सफेद रंग के थे। उन्हीं की संतति अमेरिका गयी, उन्हीं की संतति इंग्लैंड के ब्रिस्टल ज़ू में भी गयी और आज दुनिया में जितने भी सफेद बाघ हैं, सब मोहन सिंह के ही वंशज हैं। मोहन सिंह की मृत्यु 1969 में हुई। विंध्य की धरती पर 'विराट' नामक सफेद बाघ अन्तिम सफेद बाघ था, उसके बाद कोई सफेद बाघ वहाँ पर नहीं रह गया।

(उपसभापति महोदय पीठासीन हुए।)

महोदय, इसी मोहन के ऊपर वर्ष 1987 में डाक टिकट भी जारी किया गया था। वर्ष 2015 में रीवा में मुकंदपुर सफारी में दोबारा सफेद बाघ को एक कैप्टिव ज़ू में रखा गया था। आज उस ज़ू में 3 सफेद बाघ हैं और 4 सामान्य बाघ हैं। 2016 में यहाँ पर जो 26 जनवरी की परेड हुई थी, उस परेड में भी मोहन बाघ की झांकी प्रस्तुत की गयी थी।

महोदय, मैं बड़ी विनम्रता के साथ कहना चाहता हूँ कि मोहन की जो जन्मभूमि थी, मातृभूमि थी, वर्तमान में उस टाइगर रिजर्व का नाम स्वर्गीय संजय गांधी जी के नाम के ऊपर है। मैं स्वर्गीय संजय गांधी जी के प्रति बड़ा आदर भाव व्यक्त करते हुए सदन में यह कहना चाहता हूँ कि उनकी स्मृति को अक्षुण्ण बनाए रखने के लिए आज भारत में अनेक संस्थाएँ हैं। इसलिए मोहन की स्मृति को बनाए रखने के लिए ...(समय की घंटी)... ...(व्यवधान)... संजय गांधी टाइगर रिजर्व का नाम परिवर्तन कर मोहन सिंह के नाम पर रखा जाए।

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the Zero Hour matter raised by the hon. Member, Shri Ajay Pratap Singh: Shri Dhananjay Bhimrao Mahadik (Maharashtra), Dr. Amar Patnaik (Odisha), Shri Abir Ranjan Biswas (West Bengal), and Dr. Sasmit Patra (Odisha).

धन्यवाद। ...(व्यवधान)... धन्यवाद, अजय जी। ...(व्यवधान)... माननीय अजय जी, आपका समय खत्म हुआ। माननीय श्री जगेश जी।

Demand to include Implantable Cardioverter Defibrillator (ICD) in Pradhan Mantri Jan Arogya Yojana

SHRI JAGESH (Karnataka): Mr. Chairman, Sir, an arrhythmia is any disorder of human heart rate or rhythm. It means that the heart beats too quickly, too slowly, or with an irregular pattern. This disorder results from problems in the electrical system of the heart. If this disorder is serious, a patient may need a cardiac pacemaker or an implantable cardioverter defibrillator (ICD). They are devices that are implanted in chest or abdomen, which control abnormal heart rhythms. It uses electrical pulses to make the heart to beat at a normal rate. If it senses dangerous rhythms, it delivers shocks. This treatment is called defibrillation. An ICD can help control life-threatening

heart rate disorder, especially those that can cause sudden cardiac arrest. Most new ICDs can act as both a pacemaker and a defibrillator. Many ICDs also record the heart's electrical patterns when there is an abnormal heartbeat. This can help the doctor plan future treatment.

Sir, my concern is, in all health-related central as well as State Government schemes, claim is extended only for single or double chamber pacemaker, but the cost of ICD and procedure for cardiac conditions is not covered by any health schemes. As many patients need ICD, especially rural and poor patients, patient has to bear the full amount for which the cost is very high and the patient is left with no other option but to live with the disease or die. If high-cost treatments, like these, are not included in the schemes, the rural and poor patients will suffer.

Therefore, I urge the Government to include ICD in health protection schemes, like, Pradhan Mantri Jan Arogya Yojana, that is, the Ayushman Bharat, so that lakhs and lakhs of patients are benefitted with this. It will be a boon for patients suffering from this life-threatening heart disorder. Thank you, Sir.

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the Zero Hour matter raised by the hon. Member, Shri Jaggesh: Shri Abir Ranjan Biswas (West Bengal), Shrimati Vandana Chavan (Maharashtra), Dr. Fauzia Khan (Maharashtra), Dr. Sasmit Patra (Odisha), Shri Dhananjay Bhimrao Mahadik (Maharashtra), Dr. Amar Patnaik (Odisha), Dr. Santanu Sen (West Bengal), Shri Kanakamedala Ravindra Kumar (Andhra Pradesh), Shri Sant Balbir Singh (Punjab), Shri Sanjeev Arora (Punjab), Shri Sandosh Kumar P. (Kerala), and Dr. John Brittas (Kerala).

Demand to provide facility of lawyer for the welfare of under trial prisoners

SHRI SAKET GOKHALE (West Bengal): Mr. Chairman, Sir, today I stand here as an MP, speaking for undertrial prisoners in India in this august House.

Thanks to my leaders, Ms. Mamata Banerjee and Shri Abhishek Banerjee and also my party Trinamool Congress. I spent half of this year, that is, 2023 in the Sabarmati Central Jail in Gujarat as an undertrial prisoner. Today, I want to speak about something which is the dark underbelly of our democracy. I am going to start with a very small fact, Sir. What percentage of the prison population in India is under-trials? Is it 10 per cent, 20 per cent? No, Sir. About 77 per cent of our prisoners are under-trials, which means three out of four people in our jails are technically innocent until proven guilty. Now, let me inform this august House about what a day of an

under-trial prisoner in India looks like. They are woken up at 6 o'clock in the morning with guards coming and kicking them with their boots. After that, lunch is served at 9 o'clock in the morning. That is lunch time, 9 o'clock. Then, dinner is served at 3 o'clock in the afternoon. And, what is dinner? It is two *rotis*. The *rotis* are like cement. You have to soak them in water for 30 minutes to make them edible and a bowl of boiled potatoes with mirchi powder on it. This food is unfit for human consumption, but that is what they are given. After giving dinner at 3.00 p.m., they don't get any food till 9 o'clock the next morning. In a barrack meant for 40 people, 80 to 85 people are stuffed together. Sir, the standard solution for any prison guard is very simple. A prisoner comes with a concern, they tie him to a pole and beat him for 15 minutes so that he never opens his mouth again. Sir, the majority of under-trials in jail are there for petty offences. There was a guy in my barrack. He was in jail for two years because he stole a pouch of milk of Rs.30/- . But he does not have Rs.500/- for bail; so, he has been languishing in prison since the last two years. Sir, sexual assault is rampant. Patients with mental health are kept with the other prisoners. They get bullied and they also get sexually abused. Prison guards turn a blind eye to it. Legal aid is non-existent because ten legal-aid lawyers in one prison... ..(*Interruptions*)..

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION (DR. SUBHAS SARKAR): Sir, the hon. Member is..... ..(*Interruptions*)..

MR. DEPUTY CHAIRMAN: Please, please. Hon. Minister, let him speak.

SHRI SAKET GOKHALE: Sir, ten legal-aid lawyers in one prison..(*Interruptions*).. Sir, I seek your protection. ..(*Interruptions*)..

MR. DEPUTY CHAIRMAN: Hon. Minister, let him speak.

SHRI SAKET GOKHALE: Sir, I seek your protection and some time...(*Interruptions*).. Sir, I seek your protection. ..(*Interruptions*)..

MR. DEPUTY CHAIRMAN: Please, please. Hon. Minister, let him speak. Please let him speak.

DR. SUBHAS SARKAR: Sir, the hon. Member is..... ..(*Interruptions*)..

SHRI SAKET GOKHALE: You have not been to jail. I have been to jail.
..(Interruptions)..

MR. DEPUTY CHAIRMAN: Please let him speak.

SHRI SAKET GOKHALE: Sir, please stop the clock; he is taking my time.

MR. DEPUTY CHAIRMAN: Please. ... (Interruptions)...

SHRI SAKET GOKHALE: Sir, legal aid is non-existent. Ten legal aid lawyers in a jail, there are 3,000 under-trial prisoners. वे कहाँ से काम करेंगे? Sir, to get to a lawyer, it takes six months. All branches ... (Interruptions)...

MR. DEPUTY CHAIRMAN: Please, nothing is going on record. Hon. Minister, please take your seat.

श्री साकेत गोखले: सर, हमें छः महीने दाल-चावल नहीं मिला।

MR. DEPUTY CHAIRMAN: Mr. Gokhale, please address the Chair.

SHRI SAKET GOKHALE: The executive locks prisoners. Majority of them are Muslims, SCs, STs and OBCs. (Time-bell rings.) The Judiciary*

MR. DEPUTY CHAIRMAN: Thank you.

SHRI SAKET GOKHALE: *

MR. DEPUTY CHAIRMAN: No, please. Thank you. No, I cannot give time. Please.

SHRI SAKET GOKHALE: *

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the Zero Hour mention raised by the hon. Member, Shri Saket Gokhale: Shrimati Jebi Mather Hisham (Kerala), Shri Prakash Chik Baraik (West Bengal), Ms. Dola Sen (West Bengal), Shri Samirul Islam (West Bengal), Shri Ajit Kumar Bhuyan (Assam),

* Not recorded.

Prof. Manoj Kumar Jha (Bihar), Shri Sandosh Kumar P (Kerala), Shri Mohammed Nadimul Haque (West Bengal), Dr. V. Sivadasan (Kerala), Shri Niranjana Bishi (Odisha), Dr. John Brittas (Kerala), Shri Jawhar Sircar (West Bengal), Shri Sushil Kumar Gupta (National Capital Territory of Delhi), Shri Sanjeev Arora (Punjab), Shri Abir Ranjan Biswas (West Bengal), Shrimati Vandana Chavan (Maharashtra), Dr. Sasmit Patra (Odisha), Shri Kanakamedala Ravindra Kumar (Andhra Pradesh), Dr. Fauzia Khan (Maharashtra), Dr. Santanu Sen (West Bengal), Shri Sujeet Kumar (Odisha) and Shrimati Mahua Maji (Jharkhand).

Thank you. Now, Shri Akhilesh Prasad Singh - Concern regarding cancellation of waiting ticket purchased from window counter at railway station.

Cancellation of waiting ticket purchased from window counter at railway station

श्री अखिलेश प्रसाद सिंह (बिहार): महोदय, रेलवे देश में भारतीय सार्वजनिक परिवहन व्यवस्था की रीढ़ की हड्डी की तरह काम करती है। देश भर में प्रतिदिन लगभग 2 करोड़, 40 लाख नागरिक रेलवे की सेवाओं का उपयोग करते हैं, लेकिन मैं आज इस सदन के माध्यम से सरकार का ध्यान रेल यात्रियों की एक बहुत ही व्यापक समस्या की ओर आकर्षित करना चाहता हूँ।

महोदय, ऑनलाइन आरक्षण की सुविधा होने के बावजूद आज भी देश में बड़े पैमाने पर, खासकर दूरदराज के इलाकों में अधिकतर यात्री रेलवे का विंडो टिकट लेते हैं। अभी भी जो मौजूदा नियम है, उसके अनुसार वेटिंग टिकट अगर कन्फर्म नहीं हुआ तो ट्रेन के रवाना होने के आधे घंटे बाद तक विंडो से लिए गए वेटिंग टिकट को कैंसल कराया जा सकता है, लेकिन इसमें यात्रियों को बहुत ही ज्यादा असुविधा का सामना करना पड़ रहा है। वैसी ट्रेनें, जो सुबह या देर रात को खुलती हैं, उनका चार्ट सामान्यतः देर रात तक ही प्रिपेयर होता है और उस समय तक टिकट काउंटेर्स प्रायः बन्द हो चुके होते हैं। ऐसी स्थिति में, जिन यात्रियों का टिकट कन्फर्म नहीं हुआ, उनके पास टिकट कैंसल करने का कोई दूसरा उपाय बचता नहीं है, इसलिए मजबूरन उन्हें या तो वेटिंग टिकट पर ही यात्रा करनी पड़ती है अथवा उनका पैसा डूब जाता है। इसलिए मेरा आपके माध्यम से सरकार को यह सुझाव है कि विंडो से लिए गए जो भी टिकट्स हैं, उनके कैंसिलेशन के लिए ज़रूर एक वैकल्पिक व्यवस्था शुरू की जानी चाहिए। आजकल सरकार में डिजिटल और आर्टिफिशियल इंटेलिजेंस की बहुत बात हो रही है। इसलिए एक हैल्पलाइन नम्बर जारी किया जाना चाहिए, ताकि यात्री अगर चाहें तो कॉल करके अपना टिकट कैंसिल करा सकें। रेलवे के आरक्षित टिकट की कैंसिलेशन फीस भी काफी बढ़ायी जा चुकी है, इससे गरीब यात्रियों को काफी दिक्कत का सामना करना पड़ता है।

इसके साथ ही, मैं यह भी सुझाव देना चाहता हूँ कि कम से कम स्लीपर और थर्ड एसी के टिकट के कैंसिलेशन चार्ज को कम किया जाना चाहिए। इसमें मेरा यह भी सुझाव है कि दूर-दराज के इलाकों में टिकट रिज़र्वेशन काउन्टेर्स की काफी कमी है और जैसा कि हम लोग सुन रहे हैं कि

रेलवे में स्टाफ की भी कमी है और बहुत सारे पद खाली पड़े हुए हैं, तो खाली पड़े पदों पर भर्ती की जानी चाहिए। दूसरा, अगर संभव हो *...(समय की घंटी)...

श्री उपसभापति: माननीय अखिलेश जी, आपके बोलने का समय खत्म हुआ, अब आपकी बात रिकॉर्ड पर नहीं जा रही है। माननीय अखिलेश जी, ज़ीरो ऑवर में तीन मिनट ही बोलने का समय होता है। आप समय के तहत बोले, अब आपकी बात रिकॉर्ड पर नहीं जा रही है।

The following hon. Members associated themselves with the matter raised by the hon. Member, Shri Akhilesh Prasad Singh: Shri Mallikarjun Kharge (Karnataka), Dr. John Brittas (Kerala), Shri Jawhar Sircar (West Bengal), Shri Sushil Kumar Gupta (National Capital Territory of Delhi), Shri Neeraj Dangi (Rajasthan), Shri Sandosh Kumar P (Kerala); Shri G.C. Chandrashekhara (Karnataka), Shrimati Phulo Devi Netam (Chhattisgarh), Shri Pramod Tiwari (Rajasthan), Shrimati Jebi Mather Hisham (Kerala), Dr. Amar Patnaik (Odisha), Shrimati Vandana Chavan (Maharashtra), Dr. Sasmit Patra (Odisha), Shri Abir Ranjan Biswas (West Bengal), Dr. Fauzia Khan (Maharashtra), Shri Kanakamedala Ravindra Kumar (Andhra Pradesh); and Dr. Santanu Sen (West Bengal).

Now, Shri S. Selvaganabathy, 'Demand to set up National Council to improve the level of education in primary schools.'

Demand to set up National Council to improve the standard of education in primary schools

SHRI S. SELVAGANABATHY (Puducherry): Hon. Deputy Chairman, Sir, at the outset, I would like to congratulate the Ministry of Education for improving the quality of higher education by setting up RUSA (National Higher Education Scheme). This has improved the infrastructure facilities of colleges and polytechnics in the Union Territory of Puducherry, beyond the efforts of the local Government. I am really impressed by the success of the scheme in a very short time.

The New Education Policy, 2022 gives importance to primary education in the country because primary education is the instrument of improving the quality of life, especially, in the rural sector. But I find most of the Government schools lack basic infrastructural facilities like clean drinking water, toilet facilities and teaching aids.

Only if the infrastructure of the school and the quality of teaching is attractive, we can achieve 100 per cent literacy at the primary level. I appreciate that the extension of Mid-Day Meal Scheme has increased the enrolment ratio. Now we are

* Not recorded.

celebrating the International Year of Millets. At this juncture, I would like to highlight that the Government of Puducherry is introducing millet breakfast for the school children. This is certainly nutritious.

Hon. Deputy Chairman, Sir, every day, about 67,000 children are born in India -- one-sixth of the world's total childbirths. There are as many as 12.22 lakh schools in India imparting elementary education, out of which about 80 per cent are Government and Government-aided schools. The quality of education and access to basic amenities in these schools are far from satisfactory. Therefore, I request, through you, Sir, for setting up of National Council for improvement of primary education at the earliest and to implement the following requirements in all primary schools in India: (1) Reducing the school dropouts. (2) Providing basic infrastructure facilities. (3) Yearly medical check-up for students and maintaining health record till they complete 12th standard. (4) Conducting students-parents counselling through teacher's counsellor. (5) School curriculum should include moral science subject with text books. (6) All schools should have craft teacher to impart skill training. (7) Quality and Innovation (Learning Enhancement Programme, Holistic Progress Card, Innovative Pedagogies, etc.). And (8) ICT, smart classrooms and digital libraries. Thank you very much, Sir.

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the matter raised by the hon. Member, Shri S. Selvaganabathy: Dr. Amar Patnaik (Odisha), Dr. Santanu Sen (West Bengal), Shri Dhananjay Bhimrao Mahadik (Maharashtra), Shrimati S. Phangnon Konyak (Nagaland), Shri Kanakamedala Ravindra Kumar (Andhra Pradesh), Shri Sujeet Kumar (Odisha), Shrimati Vandana Chavan (Maharashtra), Dr. Fauzia Khan (Maharashtra); Dr. Sasmit Patra (Odisha), Shri Abir Ranjan Biswas (West Bengal); and Shri Niranjana Bishi (Odisha).

Now, Ms. Kavita Patidar, 'Demand to replace the existing practice of issuance of multiple certificates in the country by one certificate.'

Demand to replace the existing practice of issuance of multiple certificates in the country, with one certificate

सुश्री कविता पाटीदार (मध्य प्रदेश): उपसभापति महोदय, मैं आपके माध्यम से सरकार एवं सदन का ध्यान देश के एक महत्वपूर्ण विषय की ओर आकर्षित करना चाहती हूँ। महोदय, हमारे देश के यशस्वी प्रधान मंत्री श्री नरेन्द्र मोदी जी के नेतृत्व में 'एक राष्ट्र, एक राशन योजना' - एक क्रांतिकारी योजना शुरू की गई थी, जिसका परिणाम सबके सामने है, क्योंकि इस योजना का

लाभ बहुत ही कम समय में 36 राज्यों और केन्द्रशासित प्रदेशों के लगभग 80 करोड़ लोगों तक पहुंच रहा है, जो कि अपने आप में एक अद्भुत परिणाम देने वाली योजना है। इसी योजना की तर्ज पर मेरा सरकार एवं सदन से आग्रह है कि एक राष्ट्र, एक प्रमाण-पत्र योजना भी शुरू की जानी चाहिए, जिसमें जन्म प्रमाण-पत्र के साथ मूल निवासी प्रमाण-पत्र, जाति प्रमाण-पत्र को सम्मिलित किया जाना चाहिए।

महोदय, यदि किसी बच्चे का जन्म किसी भी सरकारी या प्राइवेट हॉस्पिटल में होता है, तो उसके जन्म प्रमाण-पत्र के आवेदन फॉर्म में उसकी जन्म तिथि, पिता का नाम, माता का नाम, स्थायी पता, नागरिकता और उसकी जाति अंकित की जाती है। इसी के समानान्तर लगभग सभी जानकारी निवास प्रमाण-पत्र और जाति प्रमाण-पत्र में भी अंकित की जाती है। इसमें ध्यान देने वाली बात यह है कि ये तीनों प्रमाण-पत्र अलग-अलग विभागों द्वारा बनाए जाते हैं, जिससे इन प्रमाण-पत्रों को बनवाने वाले भाई-बहनों को अलग-अलग विभागों के चक्कर लगाने पड़ते हैं, जिससे उनका समय बरबाद होता है, आर्थिक हानि होती है और कार्यालयों के चक्कर लगाने के साथ-साथ अनेक कठिनाइयों का सामना करना पड़ता है।

उपसभापति महोदय, मैं आपके माध्यम से सरकार एवं सदन को यह बताना चाहती हूँ कि जन्म प्रमाण-पत्र, जाति प्रमाण-पत्र एवं निवास प्रमाण-पत्रों की पंजीयन संख्या के अलावा लगभग सारी जानकारी एक-सी होती है। इसलिए मेरा सरकार से विनम्र आग्रह है कि जन्म प्रमाण-पत्र को ही जाति प्रमाण-पत्र और स्थायी निवास प्रमाण-पत्र के विकल्प के तौर पर वैध कर देना चाहिए, ताकि मेरे देश के भाई-बहनों को विभिन्न विभागों और कार्यालयों के चक्कर लगाने से छुटकारा मिल सके और एक ही प्रमाण-पत्र में उनका कार्य सिद्ध हो सके। जो प्रमाण-पत्र त्रुटिवश जारी हो जाते हैं, उन पर भी रोक लगेगी। भविष्य में एक राष्ट्र एक प्रमाण-पत्र को आधार कार्ड, पैन कार्ड, राशन कार्ड, पासपोर्ट और अन्य सरकारी सुविधाएं प्राप्त करने के लिए उपयोग किए जाने वाले प्रमाण-पत्रों से भी, एक-दूसरे से इंटरलिक किया जा सकता है।

महोदय, मेरा सरकार से विनम्र आग्रह है कि मेरे इस सुझाव पर ध्यान दिया जाए, ताकि देश के सभी भाई-बहनों को इस सुविधा का लाभ मिल सके। आपका बहुत-बहुत धन्यवाद।

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the matter raised by the hon. Member, Ms. Kavita Patidar: Shrimati Geeta alias Chandraprabha (Uttar Pradesh), Shrimati Sumitra Balmik (Madhya Pradesh), Ms. Indu Bala Goswami (Himachal Pradesh), Dr. Sikander Kumar (Himachal Pradesh), Dr. Sumer Singh Solanki (Madhya Pradesh), Shri Baburam Nishad (Uttar Pradesh), Shri Maharaja Sanajaoba Leishemba (Manipur), Shrimati Darshana Singh (Uttar Pradesh), Dr. Amar Patnaik (Odisha), Shri Abir Ranjan Biswas (West Bengal), Dr. Fauzia Khan (Maharashtra), Shrimati Vandana Chavan (Maharashtra), Dr. Sasmit Patra (Odisha), Shri Kanakamedala Ravindra Kumar (Andhra Pradesh) and Shri Niranjana Bishi (Odisha).

Widespread deforestation in Assam

SHRI AJIT KUMAR BHUYAN (Assam): Thank you, Deputy Chairman, Sir, for allowing me to raise an important issue about the country, particularly, for Assam. It is a matter of pride to see the hon. Prime Minister representing India in the Global Climate Summit including the latest COP28 in Dubai. However, that feeling of pride wanes when we witness widespread deforestation undergoing unabated in our own country, more so when we see India's criticism at the international level, especially in scientific journals like the Science.

Let me take you to my State, where the State Government continues to destroy forests at an unprecedented scale. We are seeing thousands of valuable 'sal trees' cut down in the Kamrup and Goalpara districts. Even after protests and concerns, this has not stopped. Not only in Goalpara, Karbi Anglong, Dihing Patkai Hills, the capital city of Guwahati, and Nagaon in the entire State, the destruction of forests is unprecedented. The Dihing Patkai region also sees illegal coal mining alongside the forest destruction. The State Government, under the scheme of "Amrit Brikho" boasts about the plantation of 1,00,00,000 saplings. But the reality has been unveiled now -- around 90 per cent of the saplings have died. These schemes have many crores of investment but are unfruitful. Who will answer the huge loss of money invested in such unfruitful works? Can't Modiiji hold the Himanta Government accountable?

Let me remind you that Assam has lost 18.2 thousand hectares of forest in 2022, according to Global Forest Watch. Moreover, Assam has 15 of the first 25 districts in India vulnerable to climate change. I urge the Central Government, through you, Sir, to take immediate action against widespread deforestation in Assam. Thank you.

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the matter raised by the hon. Member, Shri Ajit Kumar Bhuyan: Shri Niranjana Bishi (Odisha), Shri Sandosh Kumar P (Kerala), Shri Jawhar Sircar (West Bengal), Dr. John Brittas (Kerala), Shrimati Jaya Bachchan (Uttar Pradesh), Dr. Amar Patnaik (Odisha), Dr. V. Sivadasan (Kerala), Dr. Santanu Sen (West Bengal), Dr. Sasmit Patra (Odisha), Shrimati Vandana Chavan (Maharashtra), Dr. Fauzia Khan (Maharashtra), Shri Abir Ranjan Biswas (West Bengal) and Shri M. Shanmugam (Tamil Nadu).

Unseasonal rain in the country

श्रीमती रजनी अशोकराव पाटिल (महाराष्ट्र): सर, पूरे विश्व में क्लाइमेट चेंज की वजह से जो बदलाव आ रहा है, मैं उसके बारे में बात करना चाहती हूँ। हमारे देश में हाल ही में बहुत बारिश हुई, उसमें सब कुछ बह गया, लोगों में हाहाकार मच गया। उसके बाद में चेन्नई में हुआ और हमारे महाराष्ट्र में भी बहुत बारिश हो गई। पहले तो बारिश नहीं हुई थी, इसलिए हम परेशान थे कि बारिश नहीं हो रही है, हम कैसे करेंगे, खास तौर पर किसान कैसे करेंगे और अब इतनी बारिश हो गई है कि किसान बहुत परेशान हैं। सर, इसके लिए सरकार की एक परमानेंट योजना होनी चाहिए, क्योंकि हम हर साल इस तरह की परेशानियों को देखते हैं। ये सब परेशानियाँ क्लाइमेट चेंज होने की वजह से होती हैं। सर, क्लाइमेट चेंज होने से इस तरह का असंतुलन होने से हाहाकार हो रहा है। इसमें हमें मदद देने के लिए सरकार 'प्रधान मंत्री फसल बीमा योजना' लेकर आई है, लेकिन वह पूरी तरह से फंसी हुई बीमा योजना है। परसों ही मेरे खुद के क्षेत्र में बीड में 54 रुपए बीमा के आए, उसके खिलाफ लोगों ने जुलूस निकाला कि देखो, सरकार ने 54 रुपए फसल बीमा के हमको दिए हैं। सर, किसान सब तरफ से मारा जा रहा है, कभी पानी नहीं होता है, इसलिए परेशानी होती है, कभी सरकार से उनको एमएसपी नहीं मिलती है। वे कहते हैं कि अभी एमएसपी लीगलाइज़ नहीं हुई है, उसे लीगलाइज़ करना जरूरी है। अभी सरकार ने दो डिजीज़न ले लिए हैं, जिनका सीधा संबंध मेरे स्टेट के ऊपर पड़ता है। एक तो सरकार ने प्याज की निर्यात बंदी कर दी है, उसका भी परिणाम हमारे किसानों को भुगतना पड़ रहा है। दूसरा, उन्होंने इथेनॉल के प्रोडक्शन पर पाबंदी लगा दी है। हमारे यहां पर इथेनॉल के प्रोडक्शन की जो सौ-डेढ़ सौ फैक्टरीज़ लगी थीं, जिनमें इथेनॉल का प्रोडक्शन होता था और वह पेट्रोल में मिक्स होता था, उसकी वजह से पेट्रोल की कीमत कम रखने में मदद मिलती थी और हमारे किसानों के गन्ने का भाव अच्छा मिलता था। इन सब चीज़ों को ध्यान में रखकर पालिसी बनाना जरूरी है और ऐसा सरकार को करना चाहिए।

मुझे यहां पर सरकार से निवेदन करना है कि आज अगर किसानों के नाम के पीछे शहीद शब्द लग जाए, तो यह क्या हमारे देश को शोभा देता है! अगर मेरे पिताजी देश को आजाद कराने में शहीद हुए थे, तो मुझे अच्छा लगता है, लेकिन अगर किसी के पिता जी किसानों की लड़ाई लड़ते हुए शहीद हुए, वह भी आजाद हिंदुस्तान में, ऐसा इस देश में हो रहा है जिस पर ध्यान देना जरूरी है और मुझे लगता है कि जो आजकल का वातावरण है, इसमें लोगों को गुस्सा आ रहा है, हमारी जो यंग जनरेशन है, वह frustrated है, इसका कारण भी यही है कि economically , उनके हाथ में कुछ नहीं है, क्योंकि एजुकेशन की कीमतें बढ़ गई हैं, प्राइवेट एजुकेशन हो गई है। सबसे बड़ी बात यह है कि प्रधान मंत्री जी जब 2014 में चुनकर आए थे, तो उन्होंने कहा था कि वे किसानों की इनकम को दोगुना करेंगे। किसानों की इनकम कहां दोगुनी हुई है, हमारे किसानों की फसल की कीमत दोगुनी नहीं हुई है। ...**(व्यवधान)**... उनकी फसल की कीमत कम हो रही है, आप क्या बोल रहे हैं? ...**(समय की घंटी)**... इसलिए मैं निवेदन करना चाहूंगी कि किसानों की समस्याओं पर सरकार ध्यान दे।

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the matter raised by Shrimati Rajani Ashokrao Patil: Shrimati Jebi Mather Hisham (Kerala), Shri Neeraj Dangi (Rajasthan), Shri M. Shanmugam (Tamil Nadu), Shri Sant Balbir Singh (Punjab), Dr. Amar Patnaik (Odisha), Dr. Fauzia Khan (Maharashtra), Dr. Sasmit Patra (Odisha), Shrimati Vandana Chavan (Maharashtra), Shri Abir Ranjan Biswas (West Bengal), Dr. Santanu Sen (West Bengal), Dr. V. Sivadasan (Kerala), Dr. John Brittas (Kerala) and Shri Sujeet Kumar (Odisha).

जो माननीय सदस्य किसी issue से अपने आपको सम्बद्ध करना चाहते हैं, वे अपने नाम की slip सीधे यहां पर भेज दें। श्री राकेश सिन्हा।

Demand to establish a Museum in the memory of the foreign nationals for their contribution in the struggle for Indian independence

श्री राकेश सिन्हा (नामनिर्देशित): उपसभापति महोदय, अभी हमने अमृत महोत्सव मनाया। उस अमृत महोत्सव का कितना प्रभाव पड़ा, हमारे इतिहास की समझ, इतिहास की जानकारी और इतिहास का फलक, इन तीनों का विस्तार हुआ। जो इतिहास सीमित दायरे में लिखा गया था, सीमित घटनाओं और सीमित नायकों के द्वारा बताया जाता था, उसका फलक बढ़ा है। इसके लिए मैं माननीय प्रधान मंत्री श्री नरेन्द्र मोदी जी के इस ऐतिहासिक कदम के लिए उन्हें धन्यवाद देता हूँ। मैं एक उदाहरण देता हूँ, मैं एक सांसद के नाते इस अमृत महोत्सव में दो ऐसे लोगों को ढूँढ़ पाया, जिनका जन्म अपने पिता की शहादत के बाद हुआ था। उसमें एक वर्धा के अरविंद माल्ये, जिनके पिता गोविंद माल्ये 1942 में शहीद हुए थे। दूसरे, बेगुसराय के मेघोल निवासी शहीद कुमार, जिनके पिता राधा प्रसाद सिंह 1942 में शहीद हुए थे। इसी संदर्भ में मैं यह कहना चाहता हूँ कि भारत का स्वतंत्रता आंदोलन सिर्फ राजनैतिक-आर्थिक उद्देश्य से और राजनैतिक-आर्थिक कारणों से तथा यह राजनैतिक-आर्थिक कुलीनों के द्वारा नहीं था, इसमें एक सांस्कृतिक चेतना थी, जिस सांस्कृतिक चेतना ने दुनिया भर के लोगों को आकर्षित किया। उसके कुछ नाम हैं, कुछ विदेशी नागरिक हैं, जैसे Madeleine Slade थी, जिनको महात्मा गांधी ने मीरा बेन कहा और उनको एक आध्यात्मिक नाम दिया। उन्होंने स्वतंत्रता आंदोलन में एक बड़ी भूमिका निभाई थी। वे 1942 और 1944 में जेल में रहीं। इनके अतिरिक्त कैथरीन हेल्मेन भी थीं। इन्होंने एक लंबे समय तक स्वतंत्रता आंदोलन में अपना योगदान दिया। हम इन्हें 'सरला देवी' के नाम से जानते हैं। हम बी.जी. हॉर्निमेन के बारे में जानते हैं कि वे एक बड़े पत्रकार थे। उन्होंने जलियाँवाला बाग कांड उजागर किया था। महोदय, 1913 में जब 'बॉम्बे क्रॉनिकल' शुरू हुआ था, तब वे उसके संपादक बने थे। 1911 में, जब बंगाल के यूनिफिकेशन का आंदोलन चला था, तब वे सड़कों पर ब्रिटिश साम्राज्यवाद के खिलाफ खड़े हुए थे। इसी तरह से सी.एफ. एंड्रयूज, जिन्हें हम 'दीनबंधु' के नाम से जानते हैं, महात्मा गाँधी जी ने उन्हें दीनबंधु कहा था, उन्होंने देश के शोषितों और गरीबों के लिए बड़ा काम किया था और ब्रिटिश साम्राज्यवाद के आर्थिक शोषण के खिलाफ एक बड़ा

अभियान चलाया था। महोदय, हमारे पास एक अमेरिकन नागरिक भी थे - सैमुअल स्टोक्स, जिन्हें हम 'सत्यानंद जी' के नाम से जानते हैं।

महोदय, भारत की सांस्कृतिक चेतना ने इन सभी को सिर्फ राजनीतिक आंदोलन का ही हिस्सा नहीं बनने दिया, बल्कि वे भारतीय संस्कृति, विरासत और इतिहास से भी जुड़ गए थे। उन्होंने भारत माता को अपनी माँ के रूप में स्वीकार किया।

महोदय, इन्हीं में एक और नाम मार्गरेट एलिजाबेथ नोबल का आता है, जिन्हें हम 'सिस्टर निवेदिता' के नाम से जानते हैं। उन्होंने भी अपने आपको भारत की आध्यात्मिक चेतना से जोड़ते हुए भारतीयों में आध्यात्मिक चेतना के सूचकांक को बढ़ाने का काम किया था। वे स्वामी विवेकानंद जी की शिष्या थीं। इसी प्रकार से एक और नाम है - मीरा अल्फोंस, जिन्हें हम 'मदर' के नाम से जानते हैं। मेरा सरकार से निवेदन है कि ऐसे विदेशी नागरिकों द्वारा दिए गए योगदान पर ध्यान दिया जाए।

माननीय उपसभापति जी, आपने मुझे अपनी बात रखने का अवसर दिया है, इसके लिए आपका बहुत-बहुत धन्यवाद।

श्री उपसभापति: राकेश सिन्हा जी, आपका बहुत-बहुत धन्यवाद। The following hon. Members associated themselves with the matter raised by the hon. Member, Shri Rakesh Sinha: Shri Sujeet Kumar (Odisha), Dr. Sasmit Patra (Odisha), Shri Deepak Prakash (Jharkhand), Shri Kanakamedala Ravindra Kumar (Andhra Pradesh), Shri Jawhar Sircar (West Bengal), Shri Dhananjay Bhimrao Mahadik (Maharashtra), Dr. Santanu Sen (West Bengal), Shri Sandosh Kumar P (Kerala), Dr. Amar Patnaik (Odisha), Shri Abir Ranjan Biswas (West Bengal) and Shri Maharaja Sanajaoba Leishemba (Manipur).

Now, Shri Kartikeya Sharma. Strengthening of ecosystem for diagnosis, treatment and rehabilitation of patients suffering from rare and genetic disorder.

Strengthening of ecosystem for diagnosis, treatment and rehabilitation of patients suffering from rare and genetic disorders

SHRI KARTIKEYA SHARMA (Haryana): Thank you, Deputy Chairman, Sir, for allowing me to raise this very important issue of public importance. India is a large country with over 140 crore population. As a result, the number of cases of rare and genetic disorders is also huge. As per Government estimates, about 7.2 crore to 9.6 crore Indians suffer from 6,000 different rare or genetic diseases in the country. These include diseases like Sickle Cell Anemia, Spinal Muscular Atrophy, Down Syndrome and Cystic Fibrosis, etc. The field of rare diseases is complex and heterogeneous. The landscape of rare diseases is constantly changing, as there are new rare diseases and conditions being identified and reported regularly in medical literature.

There are primarily three challenges. First category of challenge is related to diagnosis. There is lack of awareness about rare diseases in general public as well as in the medical fraternity. Since most of the case load is in tier 2, 3 and 4 cities and towns and rural areas, they remain undetected and undiagnosed. In addition, two to three mis-diagnoses are typical before arriving at a final diagnosis which causes delay and further suffering.

Second category of challenge is related to treatment. Despite progress in recent years, effective or safe treatment is not available for most of these rare diseases. The other critical factor is the prohibitive cost of treatment. For the rare disease called Spinal Muscular Atrophy, the treatment involves a drug called 'Zolgensma', which costs a whopping amount of Rs. 18 crore. Drugs like Nitisinone are used for the treatment of Tyrosinemia Type 1 and costs more than Rs. 3 crore per annum. Recently, the Government has given permission for manufacturing of four out of the eight types of generic drugs for the treatment of rare genetic diseases such as Tyro-sinemia Type, Gaucher's Disease, Wilson's Disease, etc. Two 2 MG tablet that costs Rs. 5 lakhs from Sweden will be available for Rs. 6,500 in India. The drug Eliglustat that costs more than 3 crore of rupees a year shall now cost about 5 lakh of rupees. So is the case with other drugs. This is a welcome and a much-needed move.

Third category of challenge is Prevention and Control of Rare Diseases. The prevention of genetic disorders can be done at multiple levels, namely, build the capacity of health professionals and increase awareness in the population at large; preventing the occurrence of the disease, that is, preventing two carriers from reproducing; pre-natal screening and pre-natal diagnosis; new-born screening; and, better care and medical rehabilitation to the patients.

Although the Government is doing its best, I would like to make three suggestions. First is, gather more and more epidemiological data on how many people are suffering from which rare and genetic disorder, prevalence and burden of diseases, patterns and trend analysis and align policy measure to it, and, second is...

MR. DEPUTY CHAIRMAN: Time is over. Thank you. The following hon. Members associated themselves with the matter raised by the hon. Member, Shri Kartikeya Sharma: Shrimati Vandana Chavan (Maharashtra), Dr. Sasmit Patra (Odisha), Shri Sanjeev Arora (Punjab), Shrimati Mahua Maji (Jharkhand), Shri M. Shanmugam (Tamil Nadu), Dr. Fauzia Khan (Maharashtra), Shri Kanakamedala Ravindra Kumar (Andhra Pradesh), Shri Dhananjay Bhimrao Mahadik (Maharashtra), Dr. John Brittas

(Kerala), Dr. Santanu Sen (West Bengal), Dr. V. Sivadasan (Kerala), Prof. Manoj Kumar Jha (Bihar), Shri Sant Balbir Singh (Punjab), Shri Sandosh Kumar P (Kerala), Dr. Amar Patnaik (Odisha), Shri Abir Ranjan Biswas (West Bengal) and Shri Vivek K. Tankha (Madhya Pradesh).

Now, Shri Sanjeev Arora; Demand to Reconsider Decision of not imposing Anti-Dumping Duty on Imported Polyester Spun Yarn.

Demand to reconsider the decision of not imposing Anti-Dumping Duty on imported Polyester Spun Yarn

SHRI SANJEEV ARORA (Punjab): Thank you, Mr. Deputy Chairman, Sir, for giving me permission to speak on a very important issue. It is regarding textile industry which is one of the largest employers in the country. The textile industry is going through a very bad phase. It is running at around 50 per cent on an average capacity nationwide. An immediate action is required from the Textile Ministry and the Finance Ministry. More than 45 million workers are directly employed by the industry, not to talk about indirect beneficiaries. We are staring at a huge unemployment on our way and also huge amount of NPAs in the shape of bad loans. To save the industry, we need to make import of cotton and polyester fibre cheaper, rather it should be duty free, and anti-dumping duty should be imposed on duty free imports of polyester yarn from the countries falling under Asian FTA. This request has been made by all the associations many times. I have also personally requested the hon. Finance Minister before also. Export incentives need to be given which should be unprecedented. There is a need to help the industry and also further help to 'Make in India' mission by making raw material cheaper and finished products costlier to get into this country. Thank you, Sir.

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the matter raised by the hon. Member, Shri Sanjeev Arora: Dr. L. Hanumanthaiah (Karnataka), Dr. Amar Patnaik (Odisha), Dr. Sasmit Patra (Odisha), Shri Abir Ranjan Biswas (West Bengal), Dr. Ashok Kumar Mittal (Punjab), Shri M. Shanmugam (Tamil Nadu), Shri Sandeep Kumar Pathak (Punjab), Shri Sushil Kumar Gupta (National Capital Territory of Delhi), Dr. John Brittas (Kerala), Dr. Santanu Sen (West Bengal) and Dr. Fauzia Khan (Maharashtra).

Demand to exempt charitable trust hostels from GST

श्री नरहरी अमीन (गुजरात): माननीय उपसभापति महोदय, गुजरात में कई सारे सामाजिक, शैक्षणिक और धार्मिक चैरिटेबल ट्रस्ट हैं, जो स्कूल और कॉलेजेज़ में पढ़ने वाले विद्यार्थियों को नॉमिनल फीस लेकर होस्टल की सुविधा प्रदान करते हैं। गुजरात में पाटीदार समाज, राजपूत समाज, सुथार समाज, लुहार समाज, ब्रह्म समाज, सोनी समाज, प्रजापति समाज, मोदी समाज, जैन समाज जैसे कई समाजों के चैरिटेबल ट्रस्ट ग्रामीण एरिया से आने वाले गरीब और मध्यमवर्गीय विद्यार्थियों को अर्बन एरिया में नॉमिनल फीस लेकर होस्टल में रहने की सुविधा प्रदान करते हैं। इन चैरिटेबल ट्रस्ट्स का हेतु सेवा प्रदान करना होता है, न कि प्रॉफिट कमाना। इसके अलावा, चैरिटेबल ट्रस्ट्स संचालित हॉस्टल्स में भोजन और लॉन्ड्री की सुविधा भी दी जाती है। ये सभी चैरिटेबल ट्रस्ट्स इनकम टैक्स के सैक्शंस 80(जी) और 12(ए) के तहत रजिस्टर्ड होते हैं। इन सभी चैरिटेबल ट्रस्ट्स में डोनर की तरफ से जो डोनेशन आती है, उसी से होस्टल का निभाव खर्च निकाला जाता है। इन चैरिटेबल ट्रस्ट्स का हेतु सिर्फ सेवा होता है। इन चैरिटेबल ट्रस्ट्स संचालित शैक्षणिक संस्थाओं, जैसे स्कूल्स और कॉलेजेज़ को जीएसटी दर से मुक्ति मिली हुई है, परंतु इन चैरिटेबल ट्रस्ट्स संचालित होस्टल्स पर जीएसटी काउंसिल, भारत सरकार द्वारा 12 परसेंट की दर से जीएसटी लगाने का निर्णय किया गया है। गुजरात में ऐसे 500 से 600 चैरिटेबल ट्रस्ट्स संचालित होस्टल्स हैं, जहाँ पर गरीब और मध्यम वर्ग के विद्यार्थियों को नॉमिनल फीस लेकर भोजन, लॉन्ड्री आदि सेवा दी जाती है। सरकार का प्रवर्तमान 12 परसेंट जीएसटी इन गरीब और मध्यम वर्ग के विद्यार्थियों पर ही लागू होगा। मेरा आपके माध्यम से वित्त मंत्री से अनुरोध है कि इन चैरिटेबल ट्रस्ट्स संचालित होस्टल्स को हाल में प्रवर्तमान 12 परसेंट जीएसटी दर से मुक्ति दी जाए।

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the matter raised by the hon. Member, Shri Narhari Amin: Dr. Amar Patnaik (Odisha), Dr. Sasmit Patra (Odisha), Shri Abir Ranjan Biswas (West Bengal), Dr. Santanu Sen (West Bengal) and Dr. Fauzia Khan (Maharashtra), Shri Deepak Prakash (Jharkhand), Shri Dhananjay Bhimrao Mahadik (Maharashtra), Shri Kesridevsinh Digvijaysinh Jhala (Gujarat), Shrimati Mahua Maji (Jharkhand), Shri Maharaja Sanajaoba Leishemba (Manipur), Shrimati Darshana Singh (Uttar Pradesh), Shri Pabitra Margherita (Assam), Dr. Kalpana Saini (Uttarakhand), Prof. Manoj Kumar Jha (Bihar), Shri Baburam Nishad (Uttar Pradesh), Ms. Kavita Patidar (Madhya Pradesh), Shrimati Ramilaben Becharbhai Bara (Gujarat), Dr. Anil Sukhdeorao Bonde (Maharashtra), Shrimati Seema Dwivedi (Uttar Pradesh), Dr. Ashok Bajpai (Uttar Pradesh), Shri Ghanshyam Tiwari (Rajasthan), Shri Krishan Lal Panwar (Haryana), Shri Kanakamedala Ravindra Kumar (Andhra Pradesh) Shri Rambhai Harjibhai Mokariya (Gujarat) and Shri Jesangbhai Babubhai (Gujarat).

Rising suicide rates amongst young women in India

SHRI ABDUL WAHAB (Kerala): Sir, I am talking about suicides cases among young women. According to the records, it is more in south India, especially in Kerala, Karnataka, etc. I feel that it is because of under reporting of suicides in north India. In north India, maybe, they are not reporting the cases fearing that some dowry case may be registered against them or some case of harassment by the father-in-law or the mother-in-law may be registered. In South, we have clear data. Try to make the data clear, so that the Government can intervene in this area. 'बेटी बचाओ, बेटी पढ़ाओ' और 'बेटी को खुदकुशी से भी बचाओ' - थोड़ा स्लोगन चेंज करना चाहिए under the able leadership of Narendra Modi ji. On suicides, experts point out that Central India has better reporting infrastructure. The Government machinery needs to have more counseling centres, more facilities and infrastructure to educate the young women. Our new generation, especially youngsters cannot take stress. They are mostly like broiler chicken; every time they need some sort of antibiotics nowadays. They get stressed immediately. Even a four-year-old child or a five-year-old child or a seven-year-old child commits suicide. The Government of India has to take it seriously. More counselling centres and in colleges, more psychology batches should be given. Then only can we curb this. Our rate per 1,00,000 is 6.4 but global average is 5.2. Our Government has already promised that by 2030, we will reduce this rate and bring it to the global level. I urge the Government to take more positive action in this regard. Thank you very much, Sir.

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the mention made by the hon. Member, Shri Abdul Wahab: Shrimati Mahua Maji (Jharkhand), Shri Sujeet Kumar (Odisha), Shri M. Shanmugam (Tamil Nadu), Dr. V. Sivadasan (Kerala), Dr. Fauzia Khan (Maharashtra), Shri Sandosh Kumar P (Kerala), Shri Kanakamedala Ravindra Kumar (Andhra Pradesh), Shrimati Jebi Mather Hisham (Kerala), Shri Jawhar Sircar (West Bengal), Dr. Sasmit Patra (Odisha), Shri Abir Ranjan Biswas (West Bengal), Dr. Santanu Sen (West Bengal), Dr. John Brittas (Kerala), Dr. Amar Patnaik (Odisha), Shrimati Vandana Chavan (Maharashtra) and Shri Binoy Viswam (Kerala).

Shri Harbhajan Singh. Need to increase public expenditure on health. नहीं बोलना चाहते हैं, धन्यवाद। Shri Vijay Pal Singh Tomar.

Demand to connect rail-route of Nauchandi Express running between Meerut to Lucknow with Panipat via Bhudhana

श्री विजय पाल सिंह तोमर (उत्तर प्रदेश): उपसभापति महोदय, मेरठ एक ऐतिहासिक नगरी है। 1857 का स्वतंत्रता संग्राम, जो कि प्रथम स्वतंत्रता संग्राम था, उसकी शुरुआत मेरठ से हुई थी। मैं केंद्र सरकार को धन्यवाद देना चाहूंगा कि मेरठ के लिए सबसे पहली एशिया की रीजनल रैपिड ट्रेन देने का काम किया गया। अभी भी बहुत लंबे समय से मेरठ से लखनऊ के लिए एक नौचंदी एक्सप्रेस चलती है। उसमें हम शाम को बैठते थे और सुबह छह बजे लखनऊ पहुंच जाते थे। अब उसको मेरठ की बजाय सहारनपुर से शुरू करने जा रहे हैं। सहारनपुर और लखनऊ के बीच ऑलरेडी दर्जनों ट्रेन्स चल रही हैं और सहारनपुर से एक लिंक आकर जुड़ती थी। यदि यह ट्रेन सहारनपुर से आएगी, तो उससे मेरठ के यात्रियों को भारी नुकसान होगा। मान्यवर, इसी तरह पानीपत से मेरठ को जोड़ने के लिए कई बार सर्वे हुआ है, लेकिन अभी तक वह कार्य नहीं हुआ, क्योंकि मेरठ, सरधना, बुढ़ाना, कैराना, पानीपत की सीधी कोई रेलवे लाइन नहीं है।

मान्यवर, मेरठ स्पोर्ट्स का भी एक बहुत बड़ा हब है और राजधानी जाने के लिए वहां से केवल एकमात्र ट्रेन शाम को चलती है - नौचंदी एक्सप्रेस, और कोई ट्रेन नहीं है। नौचंदी का एक ऐतिहासिक महत्व है। वहां एक मंदिर है जहां एक बड़ा मेला लगता है, इसलिए नौचंदी एक्सप्रेस मेले और मंदिर के नाम पर है। मान्यवर, मैं आपके माध्यम से माननीय रेल मंत्री जी और केंद्र सरकार से यह अनुरोध करना चाहूंगा कि उसको मेरठ से ही चलाया जाए और एक रेलवे लाइन मेरठ, सरधना, बुढ़ाना, कैराना, पानीपत दी जाए, यही मेरा निवेदन है, धन्यवाद।

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the mention made by the hon. Member, Shri Vijay Pal Singh Tomar: Dr. Radha Mohan Das Agrawal, (Uttar Pradesh), Dr. Ashok Bajpai (Uttar Pradesh), Shri Harnath Singh Yadav (Uttar Pradesh), Shrimati Kanta Kardam (Uttar Pradesh), Dr. Sasmit Patra (Odisha), Dr. Santanu Sen (West Bengal) and Dr. Amar Patnaik (Odisha).

Dr. K. Laxman. Issue of Misappropriation of Panchayati Raj Funds in the State of Telangana.

Issue of misappropriation of Panchayati Raj funds in the State of Telangana

DR. K. LAXMAN (Uttar Pradesh): Sir, this is regarding misappropriation of Panchayati Raj Funds in the State of Telangana. I would like the Minister concerned to view the matter very seriously. Based on the recommendation of the 15th Finance Commission, the Union Government transferred nearly Rs.3,500 crore for the local bodies like Zila Parishad, Mandal Parishad and even for Gram Panchayats for the welfare and other developmental activities in the respective Gram Panchayats.

Sarpanches were entitled to draw the money and spend it for the welfare and other developmental activities in the respective Gram Panchayats. But, unfortunately, the officials of Panchayati Raj Department in the State, without the knowledge of Sarpanches, misused the digital key of bank account of Sarpanches. And they diverted the funds to pay old dues, advance payment of power bills, etc. which is against the norms of the Panchayat Act. Over the last few years, funds allotted by the Union Government are getting diverted and misused. I have also noticed that MGNREGA funds are being diverted and utilized for other schemes. Earlier, mining cess, registration and stamp duty were being given to local bodies which were useful in taking up at least some minimum development work. But in the new Panchayat Act brought in in the year 2018, amendments have been made so that these funds go to the State Government only.

Sir, local bodies are suffering for shortage of funds and are unable to take up minimum development programmes. I request the Union Minister to conduct a comprehensive inquiry into all these deeds and take necessary steps to protect the rights of the local bodies as per the 73rd and 74th Constitution Amendments and ensure that funds are deposited in the concerned village panchayat account so that they can take up minimum necessary development activities for the welfare and betterment of the villages. Thank you.

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the Zero Hour matter raised by the hon. Member, Dr. K. Laxman: Dr. Fauzia Khan (Maharashtra), Dr. Sasmit Patra (Odisha) and Dr. Amar Patnaik (Odisha), Shri Dhananjay Bhimrao Mahadik (Maharashtra).

Demand for expansion of Patna Airport and starting air service from Patna to Kathmandu

श्री शंभू शरण पटेल (बिहार): माननीय उपसभापति महोदय, आपका धन्यवाद कि आपने मुझे एक महत्वपूर्ण विषय पर बोलने का मौका दिया। माननीय उपसभापति महोदय, हमारे नरेन्द्र मोदी जी के कार्यकाल में सभी सेक्टर्स में विकास हुआ है। एयरपोर्ट्स भी 74 से बढ़ कर 148 हो गए हैं, लेकिन पटना का जो एयरपोर्ट है, जिसको हम लोग जयप्रकाश नारायण अंतरराष्ट्रीय हवाई अड्डे के नाम से जानते हैं, इसका नाम तो अंतरराष्ट्रीय है, पर वहाँ से एक भी अंतरराष्ट्रीय उड़ान नहीं जाती है। साथ ही, वहाँ का जो रनवे है, वह काफी छोटा है, इसलिए पूरे हिन्दुस्तान में खतरनाक एयरपोर्ट के रूप में उसकी तुलना की जाती है।

अतः मैं इस सदन के माध्यम से सरकार से अनुरोध करूँगा कि पटना का जो जयप्रकाश नारायण अंतरराष्ट्रीय हवाई अड्डा है, उसके रनवे का विस्तारीकरण किया जाए तथा बाबा काशी

विश्वनाथ का दर्शन करने के लिए तो वहाँ से फ्लाइट है, इसके साथ ही पटना और बिहारवासियों को बाबा पशुपतिनाथ के दर्शन के लिए भी वहाँ से फ्लाइट की सुविधा मिल जाए, तो अच्छा होगा, ताकि हम पटनावासी, बिहारवासी डायरेक्ट पटना से काठमांडू जाकर बाबा पशुपतिनाथ के दर्शन कर पाएँ। मैं इस सदन के माध्यम से सरकार से और माननीय नागर विमानन मंत्री जी से यही माँग करना चाहूँगा, धन्यवाद।

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the Zero Hour matter raised by the hon. Member, Shri Shambhu Sharan Patel: Dr. Sasmit Patra (Odisha), Dr. Amar Patnaik (Odisha), Shri Maharaja Sanajaoba Leishemba (Manipur) and Dr. Santanu Sen (West Bengal).

Demand to complete Indore-Manmad New Rail Line Project

डा. सुमेर सिंह सोलंकी (मध्य प्रदेश): माननीय उपसभापति महोदय, नर्मदे हर! ननीय उपसभापति महोदय, मैं एक बहुत ही महत्वपूर्ण विषय की ओर आपका और सरकार का ध्यान आकर्षित कराना चाहता हूँ। मध्य प्रदेश के निमाड़ क्षेत्र में इंदौर-मनमाड़ रेल मार्ग की 105 साल पुरानी माँग है, लेकिन वह माँग आज तक पूरी नहीं हुई है। मेरे क्षेत्र के आदिवासी भाइयों और बहनों ने निरंतर रेल का सपना देखा है, लेकिन यह रेल का सपना आज तक अधूरा पड़ा हुआ है। 105 साल पुराने इस रेल मार्ग के बनने से इससे हमारे आदिवासी क्षेत्र के पाँच से अधिक जिले जुड़ेंगे और 13 से अधिक विधान सभा क्षेत्र जुड़ेंगे तथा कई रेलगाड़ियों का सफर 250-600 किलोमीटर तक कम होगा। इसके साथ ही निमाड़ मालवा के ऐसे ऐतिहासिक और धार्मिक पर्यटन स्थल, जिनमें महेश्वर, ओंकारेश्वर, महाकाल, मांडू, स्टैच्यू ऑफ यूनिटी, बावनगजा, नागलवाड़ी जैसे प्रसिद्ध पर्यटन स्थल शामिल हैं, वे भी इस रेल मार्ग से जुड़ेंगे और आदिवासी-किसान भाइयों और बहनों को भी इससे लाभ होगा। माननीय उपसभापति महोदय, इस रेल मार्ग के पूर्ण होने से आदिवासी क्षेत्र का विकास होगा और मेरे आदिवासी भाइयों और बहनों को कश्मीर से कन्याकुमारी तक यात्रा करने का अवसर भी प्राप्त होगा, साथ ही सेना के जवानों को भी आवागमन में सुविधा प्राप्त होगी।

माननीय उपसभापति महोदय, मेरा आपके माध्यम से सरकार से यह आग्रह है कि जनजातीय गौरव कॉरिडोर के तहत बजट में 70 हजार करोड़ रुपए की व्यवस्था की गई है, अगर इसी बजट से इस क्षेत्र में रेल मार्ग का निर्माण किया जाता है, तो मेरे क्षेत्र के आदिवासी भाइयों और बहनों को लाभ होगा और क्षेत्र का विकास भी होगा। बहुत-बहुत धन्यवाद। नर्मदे हर!

MR. DEPUTY CHAIRMAN: The following hon. Members associated themselves with the Zero Hour matter raised by the hon. Member, Dr. Sumer Singh Solanki: Dr. Sasmit Patra (Odisha), Dr. Amar Patnaik (Odisha), Shri Maharaja Sanajaoba Leishemba (Manipur), Shri Kamakhya Prasad Tasa (Assam), Dr. Sikander Kumar (Himachal Pradesh), Dr. Kalpana Saini (Uttarakhand), Shrimati Darshana Singh

(Uttar Pradesh), Shri Rambhai Harjibhai Mokariya (Gujarat), Shri Pabitra Margherita (Assam), Dr. Santanu Sen (West Bengal) and Ms. Kavita Patidar (Madhya Pradesh).

ANNOUNCEMENTS BY THE CHAIR

MR. DEPUTY CHAIRMAN: Hon. Members, I have to inform that a Supplementary List of Business has been issued to take up for consideration and passing of the following two Bills, as passed by Lok Sabha: (1) The Jammu and Kashmir Reorganisation (Second Amendment) Bill, 2023; and (2) The Government of Union Territories (Amendment) Bill, 2023.

These Bills will be discussed together and taken up before the two Bills listed in today's Revised List of Business.

12.00 Noon

ORAL ANSWERS TO QUESTIONS

MR. DEPUTY CHAIRMAN: Now, Question Hour.

(MR. CHAIRMAN *in the Chair.*)

Vacancies in the Ministry

*106. SHRI RAM NATH THAKUR: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) the details of vacancies in the Ministry of Women and Child Development (WCD) and its subordinate organizations, as on 1st December 2023, separately;
- (b) the details of vacancies filled up in the Ministry and subordinate organizations since 1st January, 2023 till date, organisation-wise;
- (c) the details of vacancies of SC, ST and OBC in the Ministry and its subordinate organizations, organization-wise; and

(d) the details of vacancies of SC, ST and OBC filled up in the Ministry of WCD and its subordinate organizations since 1st January 2023 till date, organisation-wise and category-wise?

THE MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (DR. MUNJAPARA MAHENDRABHAI):

(a) to (d) A Statement is laid on the Table of the House.

Statement

(a) to (d) All schemes of the Ministry of Women and Child Development have been revamped and converted into 3 Missions, namely, (i) Mission Saksham Anganwadi and POSHAN 2.0, (ii) Mission Shakti and (iii) Mission Vatsalya, for optimum utilization/rationalization of manpower. The recruitment and promotion to Group A posts of the Ministry (Main Secretariat) are made through Union Public Service Commission (UPSC). The recruitments to Group B and C posts are through Staff Selection Commission (SSC). The Ministry has no role in filling up these posts, except intimating vacancies and requesting the concerned Cadre Controlling Authorities to fill up their respective posts, which has been done on regular basis. Reservation in above mentioned posts is also maintained by these Cadre Controlling Authorities.

In respect of Ministry's associate offices, the Government has decided to close down Central Social Welfare Board (CSWB), Food and Nutrition Board (FNB) and Rashtriya Mahila Kosh (RMK) as per recommendations in the report on 'Rationalization of Government Bodies' prepared by the Principal Economic Advisor to the Government of India in November, 2020. CSWB and FNB have been closed.

Details of vacancies as on 01.12.2023 in respect of the Ministry and its subordinate organisations, vacancies filled up in the Ministry and its subordinate organisations since 1st January, 2023 till date, vacancies of SC, ST and OBC in Ministry and its subordinate organizations and vacancies of SC, ST and OBC filled up in the Ministry and its subordinate organizations since 1st January 2023 till date, organisation-wise and category-wise are annexed.

Annexure

(a) Details of vacancies as on 01.12.2023 in respect of the Ministry and its

subordinate organisations, are as under —

S. No.	Ministry and its subordinate organisations	Vacancies		
		Group A	Group B	Group C
1.	Ministry (Main Secretariat)	14	34	46
2.	National Institute of Public Cooperation and Child Development (NIPCCD)	44	44	85
3.	Central Adoption Resource Authority (CARA)	11	03	03
4.	National Commission for Women (NCW)	10	41	05
5.	National Commission for Protection of Child Rights (NCPCR)	07	12	13

(b) The details of vacancies filled up in the Ministry and its subordinate organisations since 1st January, 2023 till date, organization- wise are as under -

S.No.	Ministry and its subordinate organisations	Vacancies filled		
		Group A	Group B	Group C
	Ministry (Main Secretariat)	13	33	6
	NIPCCD	23	16	21
	CARA	05	01	-
	NCW	07	02	-
	NCPCR	01	NIL	NIL

(c) The details of vacancies of SC, ST and OBC in Ministry and its subordinate organizations, organization-wise -

S.No.	Ministry and its subordinate organisations	Vacancies		
		SC	ST	OBC
	Ministry (Main Secretariat)	05	03	13
	NIPCCD	05	08	24
	CARA	NIL		
	NCW	Posts are filled on Foreign Deputation basis. Thus, reservation is not applicable		
	NCPCR	NIL		

(d) The details of vacancies of SC, ST and OBC filled up in the Ministry and its subordinate organizations since 1st January 2023 till date, organisation-wise and category-wise -

S.No.	Ministry and its subordinate organisations	Vacancies filled		
		SC	ST	OBC
	Ministry (Main Secretariat)	-	-	-
	NIPCCD	15	02	12

MR. CHAIRMAN: Supplementary No. 1; Shri Ram Nath Thakur.

श्री राम नाथ ठाकुर: सभापति महोदय, मैं आपके माध्यम से मंत्री जी से पूछना चाहता हूँ कि मंत्रालय में विगत 3 वर्षों से 'क', 'ख' और 'ग' श्रेणियों में जो रिक्तियाँ हैं, उनको भरने के लिए आप क्या उपाय कर रही हैं?

महिला एवं बाल विकास मंत्री (श्रीमती स्मृति ज़ूबिन इरानी): महोदय, जैसी कि विस्तृत जानकारी जवाब में दी गयी है, मंत्रालय, जो सम्बन्धित इकाइयाँ हैं, जो Cadre Controlling Authorities हैं, उनके साथ समन्वय में, निरंतर वार्ता में, चर्चा में रहता है कि किस प्रकार से vacancies को भरा जाए।

महोदय, मैं इसके साथ ही आपके माध्यम से माननीय सांसद को अवगत कराना चाहती हूँ कि अगर कोई organization rejig होता है, अथवा closure की ओर बढ़ता है, तो उसमें जितने कामकाजी कर्मचारी हैं अथवा ऑफिसर्स हैं, उनको न सिर्फ voluntary retirement की सुविधा दी जाती है, बल्कि अगर उनमें से कोई कर्मचारी किसी संगठन में redeploy होना चाहते हैं, तो मंत्रालय यह समन्वय भी Cadre Controlling Authorities के साथ करके, ऐसे लोगों को redeployment में सुविधा प्रदान करता है।

MR. CHAIRMAN: Second supplementary; Shri Ram Nath Thakur.

श्री राम नाथ ठाकुर: सभापति महोदय, मैं आपके माध्यम से मंत्री महोदया से यह जानना चाहता हूँ कि क्या इस वित्तीय वर्ष में जितनी रिक्तियाँ हैं, वे उनको भर पाएँगी?

श्री सभापति: माननीया मंत्री जी।

श्रीमती स्मृति ज़ूबिन इरानी: महोदय, मैं आपके माध्यम से माननीय सांसद जी को यह बतलाना चाहूँगी कि इनकी अपेक्षा है कि मैं Cadre Controlling Authorities की ओर से आपके सम्मुख इसका जवाब दूँ। मैं इनको इतना ही बतलाना चाहूँगी कि हम जो Cadre Controlling Authorities

के साथ संवाद करते हैं, उसको हम और भी सुदृढ़ करेंगे। सभा पटल के सम्मुख किसी और की ओर से जवाब देना - मुझे लगता है कि यह अनुचित होगा।

MR. CHAIRMAN: Third supplementary; Dr. Sasmit Patra.

DR. SASMIT PATRA: Mr. Chairman, Sir, thank you for giving me this opportunity. I understand that this question does not really pertain to Women and Child because this is under DoPT and relates to the rationalization of manpower that is done through the Cadre Controlling Authorities. Therefore, I am not restricting my question to that. My question rather is regarding the Mission Saksham Anganwadi and POSHAN, Mission Shakti and Mission Vatsalya. Would the hon. Minister care to explain further in terms of how those provisions being undertaken are going forward? Thank you.

SHRIMATI SMRITI ZUBIN IRANI: Sir, through you, I would like to acknowledge the hon. Member's kindness and grace with which he has accepted that the said question does not pertain particularly to my division. However, I seek your kind permission to digress a little from the question posed and to address the concerns of the hon. Member. Mission Shakti amalgamates the resolve of the Government in collaboration with State Governments to ensure that women, who are in conflict with law or who are in need of protection of law, find refuge in collaborative attempts between both the Centre and the State. Just to highlight one of the efforts, in the history of our country, we have never had 'One Stop Crisis Centres' established to aid women in their own district. The hon. Prime Minister was insistent that every district has such an established crisis centre today. Close to 700 One Stop Crisis Centres are functional under this very Mission which have helped lakhs of women. This is the Mission that has also helped coordinate all women helplines in the country. 35 such helplines across the country are running, which have addressed phone calls which have come through from close to 22 crore women who were in need of support.

Similarly, Sir, Mission POSHAN, Saksham Anganwadi pertains to the service-delivery mechanism for nutritional needs of not only children under the age of six but also pregnant and lactating mothers. The Prime Minister was again instrumental in ensuring that we digitize services today, and close to 13.9 lakh Anganwadis are digitally-enabled. We track benefits and service delivery for over hundred million beneficiaries of which two-and-a-half crores are women and seven-and-a-half crores are children below the age of six years. We also run a special helpline number-14408 where we call in the beneficiaries to see whether the digital interface is genuinely percolating to the ground as is reflected on dashboards.

Through you, Sir, I would also like to highlight that the Prime Minister has ensured that pregnant women receive additional cash transfer in their bank accounts so that we can promote institutional deliveries and reduce maternal mortality. Close to three-and-a-half crore women have received, under the Pradhan Mantri Matru Vandana Yojana, around Rs. 14,000 crores in their bank accounts thereby not only helping increasing institutional delivery but also ensuring that women are promoted with regard to their vaccination and other medical needs in institutions of repute.

Finally, Sir, the hon. Member enquired about Mission *Vatsalya*. This is a resolve to ensure children who are in need of protection are serviced through this one particular Mission. I am happy to share, through you, Sir, with the House that one of the greatest achievements, if I may so modestly admit here under the Prime Minister's leadership, has been ensuring children who went missing, are found and integrated back with their families. Four lakh such children in Prime Minister Modi's regime till now have been brought back to their families and seven thousand childcare institutions are currently operational in the country and, Sir, through you, what I, humbly, submit to the House is the Prime Minister's CARES *Yojana*, especially, for children who have lost their parents. Four thousand such children are also protected, their *Ayushman Bharat* cards have been given and ten lakh rupees of scholarships have been given. In toto, these are the three Missions that the hon. Member wanted me to elaborate on.

MR. CHAIRMAN: Fourth Supplementary, Shri Dhananjay Bhimrao Mahadik.

श्री धनंजय भीमराव महादिक: सभापति जी, रिक्त पदों को भरने की प्रक्रिया पूरी तरह पारदर्शी एवं सरल होनी चाहिए। ऐसे में, किसी भी कारण से या किसी भी तरह के भेदभाव या व्यवस्था में दोष के कारण अगर रिक्त पदों को भरने में देरी होती है, तो इसकी जिम्मेदारी तय होनी चाहिए। क्या सरकार के पास कोई आँकड़ा है, जिससे यह स्पष्ट हो कि देश के विभिन्न क्षेत्रों एवं वर्गों से उम्मीदवारों का चयन पारदर्शिता से हुआ है? क्या समाज के विभिन्न वर्गों, जैसे एससीज़, एसटीज़ और ओबीसीज़ के बच्चों को न्यायपूर्ण अवसर मिला है? अगर ऐसा नहीं हुआ है, तो इसको सुनिश्चित करने की दिशा में क्या उपाय किए जा रहे हैं?

SHRIMATI SMRITI ZUBIN IRANI: Sir, I believe that the hon. Member who posed a supplementary before has very gracefully highlighted that the issue of filling up vacancies rest with cadre controlling authorities and not with me. But, I can only say this to the hon. Member who poses this question now that if one has reflected on the *Rozgar Mela* that have been undertaken under the aegis of the Prime Minister's leadership, you will find that over eight lakh Government positions have been filled

by Prime Minister Modi's Government. In fact, if we do a comparative from the previous regime of the UPA and their ten years, they could barely fill five to six lakh vacancies. However, Prime Minister Modi has managed to surpass that number in merely nine years of his contribution as *Pradhan Sevak* in the country.

MR. CHAIRMAN: Fifth supplementary; Shri Ryaga Krishnaiah.

SHRI RYAGA KRISHNAIAH: Mr. Chairman, Sir, the Co-operative Department at the Central level, it is uniform, and every State is already having the Co-operative Department. I would like to know whether the Central Government Departments are coordinating with the State Governments. That is number one. Second one is, SC/ST/OBC reservations are not there in some of the States. The Central Act is also not clear whether at all levels, SC/ST/OBC reservations are being maintained.

SHRIMATI SMRITI ZUBIN IRANI: Sir, I am sure, as many esteemed hon. Members of the House know and so does the gentleman, I don't have the privilege of being the Minister of Cooperative. That privilege rests with Shri Amit Shah.

MR. CHAIRMAN: Question No. 107. Prof. Manoj Kumar Jha.

Menstrual Hygiene Policy

*107. PROF. MANOJ KUMAR JHA: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether Government is planning to roll out Menstrual Hygiene Policy soon;
- (b) if so, the details thereof;
- (c) whether the policy contains provisions to promote and provide for menstrual hygiene among LGBTQIA+ community;
- (d) if so, the details thereof and if not, the reasons therefor;
- (e) whether Government plans to run destigmatisation campaigns related to menstruation in schools and colleges; and
- (f) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (DR. MUNJAPARA MAHENDRABHAI): (a) to (f) A statement is laid on the Table of the House.

Statement

(a) to (f) Menstruation, as we all know, is a natural physiological process in the lives of all menstruators including adolescent girls and pre-menopausal women. A small proportion of women/ girls suffer from severe dysmenorrhea or similar complaints; and most of these cases are manageable by medication. However, the issue of menstruation and its associated activities are surrounded by silence, often treated with shame and associated with social taboos that restrict mobility, freedom and access to normal activities for menstruating persons, and many a times leads to their harassment and social exclusion. It becomes even more sensitive, when a girl/ menstruating person is unaware of the changes that she undergoes emotionally and physically, while facing her menstrual cycle for the first time. Young adolescent girls tend to be less prepared for menstrual hygiene management (MHM) and suffer from anxiety, apprehensions, fear and shame during their menses.

In such a situation, it is imperative to create a congenial ecosystem for not only ensuring menstrual hygiene for all menstruating persons in the country but also to educate and sensitise the men and boys on this issue. This gives rise to the need for proper guidance, advice, information and knowledge on menstrual cycle as well as menstrual hygiene management (MHM). This is essential to ensure dignity of adolescent girls and women and other menstruating persons, and to separate myths from facts about menstruation, and its relation with health issues, well being, gender equality, education and rights. Therefore, practical, sustainable and culturally acceptable methods are needed for addressing the menstrual hygiene needs.

Keeping these factors in mind, the Government implements the Scheme for Promotion of Menstrual Hygiene among adolescent girls in the age group of 10-19 years. The Scheme is supported by National Health Mission through State Programme Implementation Plan (PIP) route based on the proposals received from the States/UTs. One of the major objectives of the scheme is to increase awareness on Menstrual Hygiene.

In addition, Ministry of Drinking Water and Sanitation under Swachh Bharat Abhiyan has developed National Guidelines on Menstrual Hygiene Management (MHM) for creating awareness on Menstrual Hygiene Management (MHM) in rural areas as part of its overall interventions related to behaviour change on the aspects of sanitation and hygiene. Under the Beti Bachao Beti Padhao (BBBP) component of Mission Shakti, an Umbrella Scheme for safety, security and empowerment of women implemented by Ministry of Women and Child Development, raising awareness about menstrual hygiene is one of the key areas. Further, to ensure access to sanitary

napkins and good quality medicines at affordable price, Department of Pharmaceuticals under Ministry of Chemicals and Fertilizers implements the Pradhan Mantri BharatiyaJanasudhiPariyojna (PMBJP), an important step in ensuring the health security for the citizens. Under the project, over 10,000 JanasudhiKendras have been set up across the country, which besides affordable medicines, provide Oxo-biodegradable sanitary napkins named Suidha at Rs. 1/- per pad only.

Further, formulation of policies, programmes and schemes as also making appropriate amendments is a continuous process and the Government takes appropriate measures from time to time in consultation with stakeholders. In this direction, Ministry of Health & Family Welfare has formulated a draft Menstrual Hygiene policy in consultation with stakeholders.

PROF. MANOJ KUMAR JHA: Sir, through you, I put a question to the hon. Minister. Certain studies in the past have suggested that using sanitary pads could put one at risk from very many diseases. The reason for this is that it is happening because the pads are given a clean and smooth appearance through substances including phthalate. I just urge because it ultimately proves to be harmful. May I ask the hon. Minister as to whether the Government has considered the regulation of such chemicals in the manufacturing of sanitary napkins which actually are used in plastic softening?

THE MINISTER OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI SMRITI ZUBIN IRANI): Sir, the hon. Member, through you seeks to ask a question regarding manufacturing and the raw material used in sanitary pads which is, again, not pertaining to my Ministry. However, I can say here that the hon. Prime Minister has ensured that through 10,000 Jan *Aushadhi Kendras* in the country, sanitary pads are available at one rupee and, to my knowledge, thus far, I have not heard of or read of any complaints about that product.

MR. CHAIRMAN: Second supplementary. Prof. Manoj K Umar Jha.

PROF. MANOJ KUMAR JHA: I wish to draw your attention that in 1992-93, Bihar was the State under the leadership of Lalujji which gave menstrual leave for the first time, followed by Kerala.

MR. CHAIRMAN: Your supplementary...

PROF. MANOJ KUMAR JHA: Sir, my question is this. What measures are being placed to make compulsory provisions for employers to grant certain number of paid menstrual leave to female employees?

SHRIMATI SMRITI ZUBIN IRANI: Sir, as the gentleman would concede that as a menstruating woman, I can very particularly, in this House say that menstruation and menstrual cycle is not a handicap. It is a natural part of a woman's life journey. Given that women today are opting for more and more economic opportunities, I will just put my personal view on this, as I am not the officiating Ministry. We should not propose issues where women, in some way, are denied an equal opportunity just because somebody who does not menstruate has a particular view point towards menstruation.

MR. CHAIRMAN: Prof. Manoj Kumar Jha, you were very kind to give me medicine for my throat. I think you need for yourself also. Third supplementary; Shrimati Darshana Singh.

श्रीमती दर्शना सिंह: सभापति महोदय, आपने मुझे बोलने का अवसर दिया, इसके लिए आपका धन्यवाद। महोदय, केंद्र सरकार महिला स्वास्थ्य और महिला सुरक्षा के लिए कटिबद्ध है, यानी मोदी की गारंटी है। महोदय, सैनिटरी पैड का वितरण एक अत्यंत सराहनीय कदम है, लेकिन इसके साथ ही सैनिटरी पैड के डिस्पोज़ल की व्यवस्था भी सुचारु रूप से की जानी चाहिए। इसकी नितांत आवश्यकता है। इसके लिए incinerator की व्यवस्था होनी चाहिए, जिससे उपयोग में लाए जा चुके सैनिटरी पैड्स का डिस्पोज़ल किया जा सके।

महोदय, मैं आपके माध्यम से माननीय मंत्री जी से यह जानना चाहती हूँ कि क्या सरकार देश में incinerator स्थापित करने के बारे में कोई कार्य योजना बना रही है?

श्रीमती स्मृति ज़ूबिन इरानी: महोदय, मैं आपके माध्यम से कहना चाहूंगी कि हमारे राष्ट्रीय इतिहास में menstrual hygiene protocol और management of menstrual hygiene product की कोई व्यवस्था ही नहीं थी। वर्ष 2014 में मोदी सरकार के आने के बाद विशेषतः 'जल शक्ति मिशन', Ministry of Drinking Water and Sanitation जिसे कहा जाता था, उसके माध्यम से ग्रामीण अंचल और शहरी इकाइयों में एक प्रोटोकॉल, कि किस प्रकार से menstrual hygiene products के waste का management हो - ऐसा national protocol और प्रदेश की सरकारों के साथ protocol आज से 9 साल पहले स्थापित कर दिया गया था।

DR. SANTANU SEN: Sir, the data shown by National Family Health Survey is really very alarming. It shows that till date, twenty-seven per cent of young rural women need to resort to the unsanitary process of protection during the menstrual cycle.

And seventy-one per cent of women are hardly having any experience regarding the menstruation till they face the first menstrual cycle. There is a gross disparity, so far as the awareness is concerned, amongst the rural population and the urban population. In our State of West Bengal, our Government has taken several measures. Through you, my humble submission to my hon. Minister is: How many states and districts have functional sanitary napkin disposal machines? When was the last audit of quality and quantity of such machines done?

SHRIMATI SMRITI ZUBIN IRANI: Sir, through you, the hon. Member has sought information with regard to the administrative frameworks and mechanism of State Governments across the country. The hon. Member would concede that this does not fall under my Ministry's purview and is within the purview of State Governments from whom he seeks an answer. I would here in combination of a response that I seek to give to the hon. Member and the lady Member who spoke before, highlight that the Jan Aushadhi Kendras and the one-rupee sanitary pad that I spoke of, also has introduced oxo-biodegradable sanitary pads, which in itself, at 10,000 locations, is currently functionally available. In so far as the hon. Member's concern about more and more awareness, I can also highlight the presence of a senior Ministerial colleague Girirajji. And I think that the women in self-help groups across the country have done exemplary work to ensure that menstrual hygiene awareness is something that is partaken by village and community members across the country. I would also highlight that this *Samagra Shiksha Abhiyan* of the Ministry of Education insists not only on engaging with adolescent girls, establish incinerators and sanitary pad vending machines, but also ensures that there is an outreach to boys of the adolescent age so that the awareness is not limited to young girl or women in the community alone.

MR. CHAIRMAN: Last supplementary; Shrimati Phulo Devi Netam.

श्रीमती फूलो देवी नेतम: सभापति महोदय, अपर्याप्त माहवारी स्वच्छता महिला और बालिकाओं को शारीरिक, मानसिक एवं सामाजिक रूप से हानि पहुंचा सकती है। जहां वे संक्रमण, एनीमिया, बांझपन, स्कूल ड्रापआउट, हिंसा एवं भेदभाव की शिकार होती हैं। राष्ट्रीय परिवार स्वास्थ्य सर्वेक्षण, 2005 के अनुसार 27 प्रतिशत ग्रामीण युवा महिलाएं अपनी माहवारी चक्र के दौरान अस्वच्छ साधनों का सहारा लेती हैं। क्या सरकार इन राज्यों के लिए विशेष योजना बनाने पर विचार कर रही है?

श्रीमती स्मृति ज़ूबिन इरानी: महोदय, वर्तमान में प्रधान मंत्री जी के आदेशानुसार देश में एक लाख से ज्यादा आरोग्य मंदिर, जिसे आप Health and Wellness Centres के रूप में जानते हैं, उनके माध्यम से साप्ताहिक ट्रेड टीचर्स के माध्यम से menstrual hygiene के संदर्भ में एक विशेष अवेयरनेस प्रोग्राम चलाया जाता है, जिसमें यह बताया जाता है कि प्रोडक्ट को कैसे यूज किया जाता है, उसको डिस्पोज कैसे करना है और समाज में इसके बारे में जागरूकता लाना, ताकि महिला या विशेषकर लड़कियां इस संदर्भ में प्रश्न पूछना चाहें, तो उनको किसी प्रकार का संकोच न हो। सर, मुझे लगता है, one of the greatest challenges and I speak from a personal experience of having worked in the field of women and children for the past two decades was one, the social stigma around it. Never in the history of our country did we have a Prime Minister who spoke from the Ramparts of the Red Fort about availability of a sanitary pad. That itself created a tectonic shift about how menstruation is to be perceived in our country. Second, Sir, it is the fact that women mostly are in some way constrained because affordability of menstrual hygiene products had become a challenge. And I think the affordability of a sanitary pad at one rupee addresses that challenge.

MR. CHAIRMAN: Now, Q.No. 108.

Suicides among students due to competitive exams

*108. SHRIMATI PRIYANKA CHATURVEDI: Will the Minister of EDUCATION be pleased to state:

- (a) whether Government has any data regarding the number of students who committed suicide due to competitive exams like UPSC, JEE, NEET and others in the last three years, if so, the details thereof;
- (b) whether Government has provided any compensation to the families of the deceased students, if so, the details thereof; and
- (c) the steps taken by Government to provide psychological support for the students preparing for competitive exams?

THE MINISTER OF EDUCATION (SHRI DHARMENDRA PRADHAN): (a) to (c) A statement is laid on the Table of the House.

Statement

(a) and (b) Education being a concurrent list subject, Educational Institutions are managed by both Central and State Government. Majority of the Educational

Institutions in the country falls in the purview of the State/UT Government. The data regarding the number of suicide cases of students due to competitive exams/entrance exams are not maintained by Ministry of Education. National Crime Record Bureau (NCRB) collects data on suicides from police recorded suicide cases. Details of the number of suicides of students in 2022 is available in the Accidental Death & Suicide in India (ADSI) 2022 report of the NCRB which is accessible at <https://ncrb.gov.in/uploads/nationalcrimerecordsbureau/custom/adsiyearwise2022/1701611156012ADSI2022Publication2022.pdf>. The Government accords highest importance to each incident of student suicide. To address the issue of suicide, the government takes preventive measures and provides psychological support to students, teachers and families for mental and emotional well-being to avoid incidences of suicide.

(c) National Education Policy (NEP), 2020 recognizes Education must build character, enable learners to be ethical, rational, compassionate, and caring, while at the same time prepare them for gainful and fulfilling employment. Apart from cognitive development aim is to build character and create holistic and well-rounded individuals equipped with the key 21st century skills. Further given the 21st century requirements, quality higher education is being aimed to develop good, thoughtful, well-rounded, and creative individuals, enabling an individual to study one or more specialized areas of interest at a deep level, and also develop character and 21st century capabilities across a range of disciplines. NEP 2020 also stipulates that the development of capacities that promote student wellness such as fitness, good health, psycho-social well-being, and sound ethical grounding are also critical for high-quality learning and for reducing mental pressure. The need to integrate sports in education is well recognized as it serves to foster holistic development by promoting physical and psychological well being while also enhancing cognitive abilities.

National Credit Framework and National Higher Education Qualification Framework provides broad-based multi-disciplinary/inter-disciplinary, holistic education with flexible curricula, creative combination of subjects, multiple pathways, establishing equivalence, facilitate national and international mobility by utilizing the platform of Academic Bank of Credit; thus, enabling life-long learning and recognition of prior learning in cohesion with the multiple exit/ entry guidelines. Education through online and ODL mode, courses on SWAYAM platform etc. facilitate access to education to learners, anytime anywhere at their own pace. Launch of industry aligned courses; apprenticeship / internship embedded degree programmes; single unified internship portal in the higher education etc. enable

learners to have multiple opportunities and career options and also facilitate easy transition from education to employment. National Credit Framework facilitates integration and mainstreaming of all types of learning including sports with education, which will contribute to the holistic development of students. These initiatives not only provide multiple options to the students for career progression but also build well rounded individuals with multi-disciplinary abilities to meet challenges thereby reducing the stress and pressure.

National Curriculum Framework for School Education inter alia suggests a roadmap to address the concerns related to mental health guidance and counselling work for emotional regulation and positive motivation; incorporating mental health aspects in curriculum etc.

An initiative of MANODARPAN, covers a wide range of activities to provide psychological support to students, teachers and families for mental and emotional well-being during the COVID outbreak and beyond.

Ministry of Health and Family Welfare has formulated National Suicide Prevention Strategy to consider suicide prevention a public health priority. It also provides a framework for multiple stakeholders to implement activities for prevention of suicides in India.UGC had also circulated the National Suicide Prevention Strategy amongst Universities and HEIs.

Common University Entrance Test (CUET) is being conducted for admission in Central Universities from the academic year 2022-23 to reduce the burden on students who earlier had to appear in multiple examinations in different cities. The syllabus is based on general understanding of subject at class XII level.

CUET, Joint Entrance Examination [JEE (Main)] and National Eligibility-cum-Entrance Test [NEET (UG)] being conducted in 13 languages to eliminate stress due to language barrier.

JEE examinations are being conducted twice a year with best of two attempts thereby reducing the stress and burden on students.

SATHEE (Self-Assessment, Test and Help for Entrance Exams) has been launched in collaboration with IIT Kanpur to provide quality education to every student who intends to participate in competitive examination such as JEE, NEET and various state level engineering and other examinations. SATHEE integrates advanced features like 'solve with me'; assessment platform with more than 60,000 questions; NCERT based learning; including mentoring and live sessions by renowned faculties from institutions like IITs and AIIMS, an AI-based assessment forum, video lectures by IIT faculty, problem-solving forum, and an extensive e-learning repository.

SHRIMATI PRIYANKA CHATURVEDI: Sir, my supplementary is this. Is the Ministry of Education maintaining a database of students who have died by suicide due to competitive examination pressure? The answer says that the Ministry of Education does not maintain a database. Sir, the supplementary is linked to that. I will repeat my question to the hon. Minister of Education. Does he plan to incorporate data building systems considering, we have seen a 70 per cent rise in students committing suicide in the past decade? Has it not become necessary?

श्री धर्मेन्द्र प्रधान: सभापति जी, हमारे देश के गृह विभाग में National Crime Record Bureau है, यह बहुत सालों से well-established mechanism है, यह सारे देश की इस प्रकार की दुखद दुर्घटनाओं का, क्राइम्स का रिकॉर्ड रखने के लिए है, क्योंकि बहुत सारी चीजें interlinked हैं, multi-dimensional हैं, दुखद हैं। इसलिए कभी शिक्षा विभाग ने और शिक्षा भी Concurrent List का विषय है, राज्यों के और केन्द्र सरकार के कुछ अपने-अपने दायित्व हैं, उसमें कभी इसकी आवश्यकता महसूस नहीं की गई कि विद्यार्थियों के बारे में, जो अभी सबकी चिंता का विषय बना है, उसको अलग रखने की आवश्यकता है। हमें नहीं लगता है कि भविष्य में इसकी कोई आवश्यकता रहेगी, क्योंकि देश में NCRB एक well established, well acknowledged Report है और सभी लोग उसको quote करते हैं। बाकी आदरणीय सदस्या जी ने एक तथ्य क्वोट किया, मैं उसकी पृष्ठभूमि नहीं जानता हूँ। पिछले decade में 70 परसेंट ग्रोथ हुई है, ऐसा उन्होंने क्वोट किया। अगर उनके पास इस प्रकार का कोई तथ्य है, तो वे उसको authenticate करें। लेकिन मेरे पास जो तथ्य है, उसे मैं आपके सामने रखना चाहता हूँ। अभी-अभी 2022 की NCRB की रिपोर्ट में Accidental Deaths and Suicides in India एक कॉलम रहता है। उस ADSI के अंदर हमारे देश में एक्सिडेंट्स और सुसाइड्स को मिलाकर, इसके विभिन्न कारण हैं, उसमें 1,70,924 सुसाइड्स हुए हैं, ये संबंधित राज्यों की FIR registration से डेटा बना है। उसके बारे में मैं इस गृह को इन्फॉर्म करना चाहूंगा कि ADSI में एक कॉलम है, failure in examination, यह भी एक कॉलम है। यह दुर्भाग्यपूर्ण है। इसकी जिम्मेदारी मैंने पिछले दिनों में भी ली थी और आज भी लेता हूँ ऐज़ ए नागरिक, ऐज़ ए जिम्मेदार व्यक्ति। उसका प्रतिशत 1.2 है, 1,70,924 की दुर्भाग्यपूर्ण घटना के अंदर एक्जामिनेशन के कारण 1.2 प्रतिशत है। इसका बेस कहां से लाया गया है, यह पता नहीं, लेकिन 70 प्रतिशत के तथ्य कहां से लाए गए, उसकी 70 प्रतिशत ग्रोथ कैसे हुई, इसके तथ्य मेरे पास नहीं हैं, इसलिए मेरे पास जितने तथ्य हैं, वे मैंने दिए हैं। मैं जिम्मेवारी लेता हूँ, फिर भी यह ज़ीरो होना चाहिए, लेकिन जो समाज की स्थिति है, आज के समय में यह घटना है। मैं इस दुखद इन्फॉर्मेशन को सदन में रखता हूँ।

श्रीमती प्रियंका चतुर्वेदी: सर, मैंने भी जो आंकड़े रखे थे, वे पूरी जिम्मेदारी से रखे थे और वह NCRB का डेटा था तथा मैंने पिछले दस साल की बात कही थी। मैं बड़ी जिम्मेदारी से यह प्रश्न पूछ रही हूँ, because student suicide is a cause of concern.

Sir, my second supplementary is this. वे कह रहे हैं कि डेटा बनाने की जरूरत ही नहीं है, because NCRB is doing a brilliant job. सर, काफी ऐसी डैथ्स होती हैं, जो mental

health को लेकर होती हैं, क्योंकि उनके ऊपर competitive exams का pressure बहुत ज्यादा होता है। मैं जानना चाहती हूँ कि Ministry of Education क्या private institutions को भी ये guidelines देगी, खासकर कोटा जैसे जो शहर हैं, जहां पर ये सुसाइड्स ज्यादा होते हैं, for checking on their mental health and understanding if the child has the capacity to continue sitting in a competitive exam?

श्री धर्मेन्द्र प्रधान: सभापति जी, यह बात सही है और सभी के कंसर्न को मैं भी स्वीकार करता हूँ। पिछले दिनों स्टूडेंट्स और जो entrance में बैठने वाले कम आयु के स्टूडेंट्स हैं, जिसको आज एक Kota Syndrome कहा जाता है, ऐसी चीज सभी को चिंतित करती है। लाखों की संख्या में विद्यार्थी JEE, NEET, CUET और लॉ के एग्जामिनेशन में - लगभग 70 लाख विभिन्न इन्स्टिट्यूशन्स के बच्चे इन के एग्जामिनेशन्स में बैठते हैं। फिर एक बार एडमिशन लेने के बाद, उन इन्स्टिट्यूशन्स का जो pattern है, उनमें से एकाध घटना सामने आती है। उसको ध्यान में रखते हुए केंद्र सरकार ने कई प्रकार के इनिशिएटिव्स लिए हैं। यूजीसी, एआईसीटीई ने इस प्रकार की चिंता को ध्यान में रखते हुए बीच-बीच में एडवाइज़री दी है। महोदय, 'मनोदर्पण' एक ऐसी ही व्यवस्था है। इसमें मेंटल हैल्थ संभालने के लिए, मेंटरशिप करने के लिए एक व्यवस्था रखी गई है। महोदय, 'फिट इंडिया' मुहिम उसी का एक अंश है और 'खेलो इंडिया' भी उसी की एक मुहिम है। आईआईटी की लीडरशिप में उनकी जो आईआईटी काउंसिल है, वह अभी एक सोच यह भी इमर्ज कर रही है कि क्या हम आईआईटी में भी स्पोर्ट्स कोटा शुरू करें? यदि हम खेल, मेंटरशिप तथा एंटरप्रेन्योरशिप को महत्व देंगे तो बेहतर होगा। जब हम बच्चों को सिर्फ डिग्री और एकेडमिक करिकुलम में न धकेलते हुए मल्टी डिस्प्लिनरी बनाएंगे, तब जाकर इन बच्चों को संभालने के लिए शायद कुछ अच्छा रास्ता निकलेगा। भारत सरकार और सभी राज्य सरकारों ने इस विषय को गंभीरता से लेते हुए अपने-अपने इलाकों में बच्चों को संभालने की अच्छी-अच्छी पहल शुरू की हैं। इसमें कई स्वयंसेवी संगठनों ने भी अच्छी पहल की है और उस पर ध्यान देने की जिम्मेवारी हम सभी की है।

SHRI TIRUCHI SIVA: Sir, this question involves the precious lives of the youth community in this nation. Rather than an approach of legal and technical, a humanitarian approach is required, which should be the foremost quality of any Government. Sir, after the advent of the NEET examination for medical, so far, 16 students in Tamil Nadu and around 100 odd in Rajasthan have committed suicide. Though being bright students at school level, they are not able to take a new type of examination though they have scored much in their school level; they are not able to take that examination as are not able to afford private coaching institutions. So, some people who can afford the coaching centres, they get the admission and these people are denied of it. By that, they lose confidence and commit suicide. Since education is in the Concurrent List, the Tamil Nadu Legislative Assembly has passed a unanimous

Bill and after the assent of the Governor, it has been sent to the President of India. It is still here.

MR. CHAIRMAN: Your supplementary.

SHRI TIRUCHI SIVA: It should be through the Higher Education Ministry and the Union Government of India. The Bill that has been sent was unanimously passed. Considering the sentiments of the students.. ..(Interruptions)..

MR. CHAIRMAN: Mr. Tiruchi Siva, put your supplementary to the hon. Minister.

SHRI TIRUCHI SIVA: Yes, Sir. We have sought an exemption from the NEET examination only for Tamil Nadu. So, the State Assembly has passed a unanimous Bill and it is lying here. I want to know what the stand of the Ministry and the Union Government in this regard is. Kindly take necessary steps to get asset for that Bill cleared.

SHRI DHARMENDRA PRADHAN: Mr. Chairman, Sir, let me be very categorical on this issue. You will permit me to explain it in a little bit elaboration. Sir, NEET examination is on the recommendation and order of the hon. Supreme Court. When all States have their own kind of medical entrance examination, I will not get into that debate why, deliberately, this examination pattern was different from one State to another. That is old another story. Looking into all these things, at one point of time, the Supreme Court has given directions to have a uniform examination pattern. NEET is a product of the Supreme Court's order, if I say, why NEET is conducted. Now today the hon. Member has raised a very important issue that students are not competent enough to appear in NEET and get success in it. I think, hon. Chairman, Sir, this is a * argument. Let me withdraw the word *, this may be a little bit controversial and harsh, this is an inadequate argument. I can cite two examples. ..(Interruptions).. One is from my own State. ..(Interruptions).. Let me answer. If Chair permits, you can put a supplementary. ..(Interruptions).. I will cite two examples, one is from his own State and another from hon. Member's State. Sir, I had been to a tribal district, Nabarangpur.

MR. CHAIRMAN: Your State.

* Withdrawn by the hon. Minister.

SHRI DHARMENDRA PRADHAN: My State, Sir. It is in the famous KBK part of Kalahandi, Bolangir and Koraput zone, one of the darkest zones in the country. One district is Nabarangpur. I had been to Navodaya Vidyalaya of that district. Every year, I found students from Navodaya Vidyalaya of Nabarangpur, tribal students are getting admitted in NEET, JEE Advanced and all competitive entrance examinations. They are not coming to Kota. They are tribal students. There are 600 plus Navodaya Vidyalayas. Sir, I am consciously quoting Navodaya Vidyalayas. None of the students from Navodaya Vidyalayas are coming to Kota.

Secondly, this year's NEET topper is from hon. Member's State — Tamil Nadu. She is a girl studied in Tamil Nadu State Board who stood first in the NEET All India Examination. So, Sir, this argument is a little bit * and prejudiced. So, please appreciate it. Sir, NEET is a well established examination pattern conducted in all parts of the country, including Tamil Nadu. ...*(Interruptions)*...

MR. CHAIRMAN: Mr. Minister, you were good enough to delete one word on your own. The word * may be ignored.

SHRI DHARMENDRA PRADHAN: Yes, Sir.

SHRI K.C. VENUGOPAL: Mr. Chairman, Sir, hon. Minister, in his reply, said that there is no sufficient data of students' suicide in IITs, IIMs and the Central Universities. But, Sir, your Ministry itself replied in the Rajya Sabha, on 29th March, 2023, that during three years, from 2018 to 2021, a minimum of 15 students from SC/ST/OBC categories had committed suicides in the Central Universities, IITs and IIMs. Sir, I would, through you, like to draw the attention of the hon. Minister that if you see the dropout of students from records, it indicates that more than 13,000 from SC/ST/OBC dropped out from IITs, IIMs and the Central Universities during the last five years alone. I am clubbing these things. There is caste discrimination. There were headlines in the media six months before. Sir, the caste discrimination and mental harassment are all reasons for students' suicide.

So, my question to the hon. Minister is: Whether the Government is going to take serious action on these issues.

SHRI DHARMENDRA PRADHAN: Sir, I mentioned the numbers. Hon. Member has quoted only three years' data with few numbers from IITs and some prestigious

* Withdrawn by the hon. Minister.

institutions. I said, in the NCRB data, under ADSI category, there are 1,70,924 suicides. Out of that, 2,051 students are unfortunately coming under this category. So, this is the bare data. This is reply to part one of his supplementary.

Coming to part two of his supplementary — main issues — hon. Member has quoted 13,000 students have dropped out. Hon. Chairman, Sir, as per the UGC data and the NIT and IIT Counseling data, today, due to competency, students are getting offer in multiple institutions.

SHRI K.C. VENUGOPAL: I am talking about only SC/ST/OBC students.

SHRI DHARMENDRA PRADHAN: Venugopalji, you are one of the big leaders of this country. I have a little bit understanding to answer your supplementary. If you are not satisfied, I can reply again. Don't disturb me. Be ready to face the truth and bare facts.

Hon. Chairman, Sir, hon. Member has quoted 13,000 students have dropped out. As I said, today, due to competency, students are getting offers, simultaneously, in CUET, JEE and also some law institutions. If a student is opting NIT first and then get admission in IIT, he is opting for IIT. So, cumulatively, student getting admission in one institution, after getting admission in another institution, opts for the latter institution then, unfortunately, UGC is calculating it as a dropout. Due to students getting good offers, they are opting for different courses. Part (2) of my supplementary is this. Hon. Member was mentioning about SC/ST/OBC. If you permit, I can cite you that, in the last ten years, if I take base year as 2013-14, there is a substantive increase of GER in all categories of SC/ST/OBC and women students. Right now, I don't have the data. But, I can send this data in respect of all the four categories — SC, ST, OBC, and women -- through you, Sir, to the hon. Member. The other day, I had answered this categorically in the Lok Sabha. When I get a chance to speak on the Bill today, I will quote the data and the facts will be in front of the hon. Member. And, if he will not be satisfied even then, I will again come to him. ...*(Interruptions)*...

MR. CHAIRMAN: Just one minute. ...*(Interruptions)*... I appeal to the hon. Members that this is an issue where we must all involve ourselves. We can make huge contributions. Let us help evolve an ecosystem where we can help minimising these suicides and bring them to zero. Everyone has a role to contribute. Fifth supplementary, Shri Ram Chander Jangra.

श्री रामचंद्र जांगड़ा: राजस्थान में कोटा कोचिंग हब के रूप में जाना जाता है और सबसे ज्यादा आत्महत्या की घटनाओं की सूचना भी वहां से आती है। पिछले दिनों एक बड़ी हास्यास्पद सी खबर छपी कि वहां पंखों के डिजाइन - उनके रॉड, स्प्रिंग आदि के डिजाइन बदले जाएंगे, ताकि अगर कोई लटके तो नीचे टिक जाए, यह बड़ी हास्यास्पद बात है। सवाल यह है कि ऐसी मानसिक स्थिति क्यों हो कि बच्चा आत्महत्या करने की सोचे?

महोदय, मैं आपके माध्यम से मंत्री महोदय से जानना चाहता हूं कि कोचिंग सेंटर्स में क्या पढ़ाई के घंटे तय किए जाएंगे और वहां खेल-कूद और मनोरंजन की व्यवस्था की जाएगी? अगर इसका कोई उल्लंघन करे, तो क्या ऐसे कोचिंग सेंटर्स की मान्यता रद्द करने की सरकार की कोई योजना है?

श्री धर्मेन्द्र प्रधान: सभापति जी, आदरणीय सदस्य ने एकदम सही विषय उठाया है। कोटा की जो रचना है और केवल कोटा ही नहीं है, बल्कि देश के कुछ राज्यों में इस प्रकार के सेंटर्स इमर्ज हुए हैं। थोड़ा बाजारवादी व्यवस्था, मध्यमवर्गीय आकांक्षा और कुछ अतिस्पर्धा इसकी उपज है। यह एक चिंताजनक विषय है। अभी सरकार ने राज्य सरकारों को कॉन्फिडेंस में लेते हुए - कई राज्य सरकारों ने तो, जिस राजस्थान का उल्लेख किया जाता है, उस समय की राजस्थान सरकार उसके ऊपर स्ट्रिक्ट गाइडलाइन भी लाई थी कि कितने घंटे...

श्री सभापति: मान्यवर, आज भी वही सरकार है, जब तक शपथ नहीं हो जाती है। You see, we have to be on a constitutionally firm ground.

श्री धर्मेन्द्र प्रधान: सर, वह बात सही है। राजस्थान सरकार ने पिछले दिनों में कोटा के इन्स्टिट्यूशन्स कैसे चलेंगे, इस संबंध में एक अच्छा सर्कुलर भी निकाला था। सभी राज्य सरकारों ने उसको एक रेगुलेशन की फॉर्म में भी कन्वर्ट किया है। भारत सरकार की ओर से यह सारा विषय, जिस विषय का उल्लेख माननीय सदस्य ने किया है, उसको ध्यान में रखते हुए एक इलैबोरेटेटेड एडवाइज़री भी भेजी है। इन सारी चीजों को संभालने की आवश्यकता है।

MR. CHAIRMAN: I will be open to a discussion on this issue, as the hon. Members may feel. Q.No.109.

Forced selling of uniforms by private schools

*109. SHRI SANDOSH KUMAR P: Will the Minister of Education be pleased to state:

- (a) whether Government has any policy/guidelines in place against the private schools selling school uniforms to students at a higher rate than the market price;
- (b) if so, the details thereof, if not, the reasons therefor;

- (c) whether Government has initiated any action against the private schools which directly/indirectly force the students to buy the school uniforms from them or specific vendor; and
- (d) if so, the details thereof?

THE MINISTER OF EDUCATION (SHRI DHARMENDRA PRADHAN): (a) to (d) A statement is laid on the Table of the House.

Statement

(a) to (d) Education being a subject in the Concurrent List of the Constitution and majority of schools being under the jurisdiction of the State/Union Territory Governments, it is for the respective State/Union Territory Government to take a decision in the matter for their schools.

However, to support states in implementation of various provision of RTE Act 2009, provision like free uniforms to eligible students at elementary level has been made for reducing sense of economic disparities among students and focusing on improving their learning outcomes. Such entitlement is being provided by Government of India under a flagship program namely, Samagra Shiksha. To access the provision of free uniforms through Government of India funds, the State RTE Rules must declare uniform as a child entitlement up to class VIII. Under this scheme, two sets of uniforms are being provided to all girls and boys belonging to SC/ST/BPL families in Government schools only up to class VIII at an average cost of Rs. 600/- per child per annum. Additionally, Rs. 250 per child at primary level and Rs. 400 per child at upper primary level is being provided for textbook to all students studying in Government, local bodies, Government aided schools including Madarsas desirous of introducing the State curriculum. For 2023-24, an amount of Rs. 4808 crore has been approved for providing free uniform to 8.17 crore eligible students. During 2023-24, an amount of Rs. 3285 crore has been approved for providing free text books to 10.41 crore children. Private schools don't come under the purview of the scheme.

Central Board of Secondary Education (CBSE) has issued Circular No. 08/2018 dated 21.06.2018 to all the schools for regarding sale of books, stationary items and uniform in schools. As per the provisions of the circular, if a school makes available books, both NCERT and non-NCERT, stationery and uniform items for sale in the school premises, then the sale of these items must be done without compelling on the students / parents to buy the same from these shops. Further, CBSE also

directed the schools not to compel students /parents for buying the books and items from any other specified vendors also.

SHRI SANDOSH KUMAR P: Sir, actually there were four questions. And, three questions have not properly been answered. But, it is rightly stated that 'Education' is a Concurrent Subject. So, my question to the hon. Minister, through you, is this. How many Indian States and Union Territories are having their own guidelines in this regard?

Then, the second part of the answer speaks about a CBSE circular. But, even after the issuance of a circular, this unfair practice is continuing. So, is there a plan to evolve a mechanism to monitor and address the grievances of parents and students?

SHRI DHARMENDRA PRADHAN: Mr. Chairman, Sir, this question is regarding policy guidelines for preventing private schools for pushing the students to purchase school uniform from a particular place.

Sir, the Government of India's scheme is through '*Samagra Shiksha*' in collaboration with the respective State Government to provide school uniform to all the Government-sponsored students, whether they are in the Government schools or in the private schools, studying under the EWS category up to eighth standard. It is up to the State Government to decide on how to procure uniforms in their Government schools. Many State Governments have made arrangements in this regard for their respective Government schools. As regards the private schools, it is up to the respective State Government and the private school management. From the Union Government side, we cannot micro monitor in which school which agency has to provide or is providing school uniform. Overall, there is a financial provision and there are guidelines to be implemented by State Governments.

MR. CHAIRMAN: Second supplementary, Shri Sandosh Kumar P.

SHRI SANDOSH KUMAR P: Sir, how many Indian States are having regulations in this regard? As it is mentioned in the reply, it is a Concurrent Subject. Since it is a Concurrent Subject, the Centre should know how many Indian States are having their own regulations. Unfortunately, the hon. Minister did not answer that question.

Anyway, my second supplementary, Sir, is: The first part of the answer speaks about the financial assistance provided by the Central Government. In Kerala, we are providing uniform free of cost to 30 lakhs of students, all students, not only SCs/STs/BPL but we provide it to all students.

MR. CHAIRMAN: Your supplementary.

SHRI SANDOSH KUMAR P: Sir, my question is: Is there any plan to extend this facility up to 10+2 standard and how much money is pending to States? I am asking this because in Kerala our noon-meal fund is still pending. How much amount is pending to the States?

MR. CHAIRMAN: Now, hon. Minister.

SHRI DHARMENDRA PRADHAN: Sir, under the RTE Act, a provision has been made up to class VIII. So, we are giving financial assistance up to class VIII. Today, there is no provision to extend it to higher classes. He has raised another question regarding Pradhan Mantri Poshan Yojana. Sir, with utmost politeness, I can say that, though it is a separate question, no dues of Kerala are pending with the Union Government. There are certain irregularities. They have gone beyond their grip. They have to find their own ways. From the Government of India side, not a single pie is pending towards the Kerala Government.

MR. CHAIRMAN: Supplementary No.3; Shri Sushil Kumar Gupta.

श्री सुशील कुमार गुप्ता: चेयरमैन महोदय, मुझे यह मौका देने के लिए धन्यवाद। सर, मैं आपके माध्यम से माननीय मंत्री जी से पूछना चाहता हूँ कि आरटीई के तहत भारत भर में निजी स्कूल में पढ़ने वाले आठवीं कक्षा तक के ईडब्ल्यूएस तथा डिस्एडवांटेज्ड ग्रुप के छात्र-छात्राओं के लिए क्या भारत सरकार राज्यवार प्रति छात्र स्कूल फीस देती है और अगर देती है, तो राज्यवार कितने पैसे देती है?

श्री सभापति: माननीय मंत्री जी।

श्री धर्मेन्द्र प्रधान: सभापति जी, माननीय सदस्य ने जो प्रश्न पूछा है कि क्या आठवीं तक निजी स्कूल में पढ़ने वाले ईडब्ल्यूएस कैटेगरी के बच्चों का खर्च भारत सरकार देती है, तो जी हाँ, इसका खर्च भारत सरकार ही देती है। बाकी राज्यवार क्या तथ्य है, इसकी डिटेल्स अभी मेरे पास नहीं हैं। यह अलग प्रश्न है, मैं आपको इसके बारे में अवगत करा सकता हूँ।

MR. CHAIRMAN: Supplementary No.4; Shri Kartikeya Sharma.

SHRI KARTIKEYA SHARMA: Sir, through you, I would like to ask the hon. Minister: Is there any such provision because schools, particularly the private schools, have a cap

on their fees and they are the main culprits here. It is a 'Concurrent' issue, I understand. But, because they are mostly NCERT and CBSE governed, can there be any punitive action proposed by the CBSE or the NCERT or the Central Government against the culprits who are forcing parents to pay extra fees by different, different mediums?

श्री सभापति: ऑनरेबल मिनिस्टर।

श्री धर्मेन्द्र प्रधान: सर, एनसीईआरटी का दायित्व है किताब उपलब्ध कराना और सीबीएसई का दायित्व है बोर्ड एग्जामिनेशन कराना। स्कूल गवर्नेंस का दायित्व संबंधित राज्य सरकारों के शिक्षा विभाग का है।

श्री सभापति: सप्लीमेंटरी नं. 5; श्री हरनाथ सिंह यादव।

श्री हरनाथ सिंह यादव: माननीय सभापति जी, नवीन शिक्षा पद्धति में समाज के बदलते परिवेश को दृष्टिगत रखते हुए अनुसूची आठ में उल्लेखित राजभाषा हिन्दी सहित तमिल, तेलुगू, कन्नड़, मलयालम, मराठी, ओड़िया, बंगाली, असमिया आदि समस्त क्षेत्रीय मातृभाषाओं को अधिक प्रभावी ढंग से समृद्ध करने के प्रावधान किए गए हैं। मैं माननीय मंत्री जी से जानना चाहता हूँ कि क्या सरकार द्वारा भाषा उत्सव 2023 के आयोजन करने के उद्देश्य के अनुसार प्रौद्योगिकी शिक्षा को भारतीय भाषाओं में पठन-पाठन करने की कार्य योजना पर विचार किया गया है? यदि हाँ, तो उसका पूर्ण विवरण क्या है?

श्री सभापति: माननीय मंत्री जी।

श्री धर्मेन्द्र प्रधान: सभापति जी, यह एक अलग प्रश्न है, लेकिन फिर भी अभी इसका एक संयोग है कि पिछले 11 दिसम्बर को 'भारतीय भाषा उत्सव' मनाने में एक महत्वपूर्ण दिन बीता है। इस दिन सुब्रमण्यम भारती जी का जन्मदिन था। माननीय सदस्य ने जो कहा है, वह सही कहा है। इन दिनों राष्ट्रीय शिक्षा नीति की सिफारिश के आधार पर देश में भारतीय भाषाओं में अनेक राज्यों में तकनीकी शिक्षा और चिकित्सा शिक्षा दी जाती है। मध्य प्रदेश में तो इसमें मेडिकल एजुकेशन, चिकित्सा शिक्षा भी दी जाती है। IIT जैसी संस्था ने भारत की सभी स्थानीय भाषाओं में, सभी मातृभाषाओं में इसको पढ़ाने की व्यवस्था भी की है। अभी माननीय प्रधान मंत्री जी ने देश को सम्बोधित करते हुए कहा है कि - There is no regional language. All *Bhartiya Bhasas* are national languages. चाहे वह तमिल हो या बांग्ला, ओड़िया, असमिया या मलयालम हो - ये सभी भाषाएँ, राष्ट्रीय भाषाएँ हैं। राष्ट्रीय शिक्षा नीति का प्रमुख परामर्श है - सभी भारतीय भाषाओं को equal महत्व देना, इन सभी भाषाओं में पाठ्यपुस्तक पढ़ाने की व्यवस्था करना।

MR. CHAIRMAN: Question No. 110. Shri Vivek Thakur.

Official Language

†*110. SHRI VIVEK THAKUR: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Department of Official Language has promoted technique and technology to make Official Language simple and accessible; and
- (b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY KUMAR MISHRA): (a) to (b) A statement is laid on the Table of the House.

Statement

(a) Yes.

(b) The Department of Official Language, Ministry of Home Affairs has developed various tools to promote the use of technology and techniques in making the Official Language simple and accessible. These are being used free of cost by the Central Government as well as the general public. These facilities are making the use of Official Language in routine official work easier. The details of these tools are as follows:-

1. "**Kanthastha 2.0**" (Tool for Hindi-English translation): Kanthastha was developed by the Department of Official Language in the year 2018 and is being upgraded from time to time with modern technology as per the requirements. This tool works on the principles of international technique of memory and neural machine translation. Kanthastha has more than 14,000 registered users. Its global database contains a collection of more than 58 lakh sentences, and is continuously growing. Its mobile app has also been developed.

2. **LILA-Rajbhasha** (Learn Hindi through Indian Languages with the help of Artificial Intelligence): LILA - Prabodh, Praveen and Pragma is a software tool for self-learning of Hindi language. It is available for free in English, Hindi and 14 other Indian languages (Assamese, Bodo, Bengali, Gujarati, Kannada, Kashmiri, Malayalam, Manipuri, Marathi, Nepali, Oriya, Punjabi, Tamil and Telugu). With the help of LILA Hindi can be learned through any of the above languages. The web version of LILA

† Original notice of the question was received in Hindi.

was launched on September 14, 2003, and is being continuously updated. It is available on web and mobile.

3. Hindi Shabd Sindhu (A Comprehensive and Inclusive Dictionary): Hindi Shabd Sindhu is a comprehensive and inclusive dictionary which is being prepared with a view to enrich Hindi with other languages of the country. This dictionary is completely digital and searchable. This dictionary was launched on September 14, 2022, and now contains approximately 3,51,000 words, and is being continuously enriched.

4. E-Saral Hindi Vakya Kosh: E-Saral Hindi Vakya Kosh is a compilation of simple sentences used in noting-drafting in routine work in government offices, the objective of which is to promote use of simple Hindi in official work. This compilation of sentences started in the year 2019 and is being continuously updated. It contains more than 12,000 sentences related to official usage.

श्री विवेक ठाकुर: आदरणीय सभापति महोदय, मैं सर्वप्रथम माननीय गृह मंत्री जी को बधाई देता हूँ कि वे निरंतर राजभाषा, विशेष कर हिन्दी को बढ़ावा देने के लिए प्रयासरत हैं।

सभापति महोदय, आज टेक्नोलॉजिकल डेवलपमेंट्स हो रहे हैं। AI, IoT, Block Chain, इत्यादि के माध्यम से हम राजभाषा को और अधिक सुगम बना सकते हैं, किन्तु अक्सर हम देखते हैं कि चाहे वह सरकारी आदेश हो, पत्राचार हो, कानून हो या सुप्रीम कोर्ट अथवा हाई कोर्ट्स के आदेश हों, इनका ट्रांसलेशन बड़ा क्लिष्ट होता है और समझ से बड़ा परे होता है। लीगल लैंग्वेज सरल हो, इस पर आदरणीय प्रधान मंत्री जी का बहुत ज़ोर रहता है। जैसा कि माननीय मंत्री जी ने बताया, हम मेडिकल की पढ़ाई और उसका कोर्स लोकल लैंग्वेजेज़ में भी शुरू कर चुके हैं। यह एक बड़ा मुद्दा रहा है। क्या सरकारी वेबसाइट का हिन्दी वर्जन पढ़ना आसान है - नहीं, वह भी कठिन है। मैं माननीय मंत्री जी से यह जानने का आग्रह करना चाहूँगा कि क्या राजभाषा विभाग ने राजभाषा को सहज और सुगम बनाने हेतु तकनीक और प्रौद्योगिकी को बढ़ावा दिया है, और यदि हाँ, तो तत्संबंधी ब्यौरा क्या है?

श्री अजय कुमार: माननीय सभापति जी, मैं आपके माध्यम से सांसद जी को बताना चाहता हूँ कि राजभाषा विभाग, गृह मंत्रालय ने माननीय प्रधान मंत्री जी और माननीय गृह मंत्री जी के नेतृत्व में लगातार इसको अन्तरराष्ट्रीय स्तर देने के लिए एआई का भी प्रयोग किया है। हमने नवीनतम टेक्नोलॉजी के माध्यम से ऐसी बहुत सी योजनाएँ प्रारम्भ की हैं, जिनसे न केवल ट्रांसलेशन सरल हुआ है, बल्कि हम लोगों ने बाकी सारी चीजों को समझने की व्यवस्था भी एक पूरे सिस्टम के साथ की है। इसमें हमने 'कंठस्थ' नामक एक ऐप शुरू किया था। अभी हमने 'कंठस्थ 2.0' भी प्रारम्भ किया है, जिसमें हमने आवश्यकताओं के अनुरूप दूसरे संस्करण में मेमोरी आधारित टूल भी चालू किया है। इसके साथ-साथ 14-15 सितम्बर को सूरत में जो अखिल भारतीय राजभाषा सम्मेलन हुआ था, उसमें हमने इसको इंट्रोज़्यूस भी किया और 'कंठस्थ 2.0' का सॉफ्टवेयर सभी लोगों के लिए सुलभ हो सके और सरकारी कार्यालयों के साथ-साथ आम आदमी भी उसका ट्रांसलेशन

ठीक से कर सके, इसके लिए एक मोबाइल ऐप भी हमने अभी विश्व हिन्दी सम्मेलन, फिजी में प्रारम्भ किया था, जिसमें Android और IOS के साथ-साथ इसको मोबाइल पर ले सकते हैं।

दूसरा जो 'कंठस्थ 2.0' है, इसको अभी हमने 14-15 सितम्बर को पुणे में e-Office से integrate किया है। हमारे जितने भी सरकारी कार्यालय हैं, जो e-Office से जुड़े हुए हैं, उनके लिए इसमें पहले से जो मेमोरी आधारित ट्रांसलेशन होगा, उसके आधार पर वे उसका लाभ ले सकते हैं।

हमने इसमें जो दूसरा विषय रखा है, वह हमारा 'लीला' ऐप है। इसके माध्यम से हमारी 14 भारतीय भाषाओं में - हिन्दी के अलावा 14 ऐसी भारतीय भाषाएँ हैं, जैसे - बांग्ला, बोडो, गुजराती, कन्नड़, कश्मीरी, तमिल, तेलुगू आदि ऐसी सभी भाषाएँ हैं, जिनको सीखने के लिए - इन भाषाओं से हिन्दी या अंग्रेज़ी, जो भी सीखनी है, इसके लिए भी यह ऐप है और सरल भाषा में उपलब्ध है। यह बिल्कुल निःशुल्क है और यह आर्टिफिशियल इंटेलिजेंस के माध्यम से काम करता है। जैसे एक अध्यापक कोई शिक्षा देता है, उसी प्रकार से यह हिन्दी सीखने में मदद करता है। तीसरा, माननीय मंत्री जी ने इससे पहले वाले प्रश्न में उत्तर दिया है, हमारे प्रधान मंत्री जी और हमारे गृह मंत्री जी ने सभी भाषाओं को भारतीय भाषा कहा है। एक समय था, जब भाषाओं को लेकर भी लोग राजनीति करते थे, लेकिन जब से हमारी सरकार आई है, हमने सभी भारतीय भाषाओं को पूर्ण सम्मान देते हुए इसको प्रारंभ किया और उसी के लिए 'हिंदी शब्द सिंधु' नामक एक डिजिटल और ऑनलाइन डिक्शनरी बनाई है, जिसमें सभी भारतीय भाषाओं के प्रचलित शब्द, जिनकी जरूरत विज्ञान, पत्रकारिता, मेडिकल, इंजीनियरिंग के क्षेत्र में आम बोल-चाल की भाषा में होती है, उन सबको हमने शामिल किया है। उसके साथ-साथ, वह ऑनलाइन उपलब्ध भी है और वाक्य का प्रयोग, मेमोरी आधारित जो भी उसमें ट्रांसलेट करेंगे, वह भी मिलेगा।

इसके अलावा, जो हमारे केंद्रीय कार्यालय होते हैं, उनके लिए हमने ई-ऐप शुरू किया है, जिसके माध्यम से हमारे सारे केंद्रीय कार्यालयों को ट्रांसलेशन करना और आम भाषा में समझना आसान हो जाएगा। उन्होंने कहा कि भाषाएं बड़ी क्लिष्ट होती हैं। वह पहले का समय था, अब आप इसका इस्तेमाल करेंगे तो दिक्कत नहीं होगी। हमने इसको अपनी वेबसाइट <https://narakas.rajbhasha.gov.in> पर भी डाला है। यह जो ऐप है, इस पर भी आपको इसका ट्रांसलेशन मिल जाएगा। दूसरा, इसमें हमने 12,000 से अधिक ऐसे वाक्यों को भी संगृहीत किया है, जो केंद्रीय कार्यालयों में रोजमर्रा के प्रयोग में आते हैं। उनको टाइप करते ही उसका पूरा वाक्य सामने आ जाएगा। ऐसे अनेक प्रयोग हम आर्टिफिशियल इंटेलिजेंस और टेक्नोलॉजी के नवीनतम प्रयोग के साथ इस तरह से कर रहे हैं, जिससे हिंदी सहित सभी भारतीय भाषाओं का प्रयोग हमारे देश के सभी नागरिक कर सकें।

श्री विवेक ठाकुर: सभापति महोदय, ब्योरा तो माननीय मंत्री जी ने विस्तृत दे ही दिया है, लेकिन मेरा यही आग्रह है कि जो लीगल लैंग्वेज की बात हुई, उसका कनेक्ट एस्टैब्लिश करने में संबंधित विभाग किस तरह से सहयोग कर सकते हैं, क्योंकि आज पूरे Codes of Procedure का भी परिवर्तन हो रहा है। इसके साथ और क्या प्रयास हो रहा है, यह मैं जानना चाहूँगा।

श्री अजय कुमार: माननीय सभापति जी, यह एक समग्र प्रयास है। हमने शिक्षा मंत्रालय के साथ, जैसा अभी बताया, नई शिक्षा नीति के माध्यम से मातृभाषाओं सहित प्राथमिक विद्यालयों में ही हम तीन भाषाओं का प्रयोग करेंगे और उच्च शिक्षा में जो हमारी ग्रेजुएशन लेवल की शिक्षा है, उसमें 10 भाषाओं में कोर्स प्रारंभ कर दिए गए हैं और अतिशीघ्र अनुसूची में सम्मिलित 14 भाषाओं में भी कोर्स प्रारंभ होंगे।

महोदय, मैं आपके माध्यम से माननीय सदस्य को बताना चाहूंगा कि मेडिकल के साथ-साथ अब क्लैट की परीक्षा भी हिंदी में हो सके, इसके लिए बार एसोसिएशन ऑफ इंडिया ने इसके लिए सहमति दर्शा दी है और अब जो परीक्षार्थी क्लैट की परीक्षा किसी भी भाषा के माध्यम से देना चाहेंगे, तो वे दे सकेंगे। इसके अलावा, हमारी जो लॉ यूनिवर्सिटीज हैं, उनके संबंध में भी बार एसोसिएशन ऑफ इंडिया ने यह स्वीकार कर लिया है कि वे जिस भाषा में शिक्षा देना चाहें, जिसकी उनके पास उपलब्धता हो, वे दे सकती हैं। अभी आपने सुप्रीम कोर्ट और हाई कोर्ट के ऑर्डर्स में भी देखा होगा और सारे न्यूजपेपर्स में भी देखा होगा कि बहुत सारे समाचारों में आया है कि जो महत्वपूर्ण ऑर्डर्स हैं, उन्हें कई भाषाओं में लिखा जा रहा है। उसके साथ-साथ, हाई कोर्ट और सुप्रीम कोर्ट के सीजेआई भी लगातार इस बात को कह रहे हैं कि ज्यादा से ज्यादा भारतीय भाषाओं में हम ऑर्डर को लिख सकें और माननीय प्रधान मंत्री जी और माननीय गृह मंत्री जी भी इसी उद्देश्य को लेकर चल रहे हैं।

SHRI JAWHAR SIRCAR: Sir, I would like to ask the hon. Minister whether, in addition to 22 languages in the Eighth Schedule, these languages -- Bhojpuri, Bundelkhandi, Chhattisgarhi, Garhwali-Pahari, Gondi, Kumaoni-Pahari, Magahi, Pahari-Himachali, Rajasthani and Shauraseni -- have also petitioned repeatedly to be in the Eighth Schedule. These ten languages have repeatedly petitioned that they should be considered as independent languages, not as Hindi. In other words, they would willingly like to leave the Hindi Official language family. Is it correct, 'Yes' or 'No'?

MR. CHAIRMAN: Hon. Member may not tie down the Minister for 'Yes' or 'No'. That is not appropriate.

श्री अजय कुमार: माननीय सभापति जी, इस देश में भाषा के आधार पर राजनीति बहुत लम्बे समय से चली है, जिसके कारण ही भारतीय भाषाएँ जिस स्थान पर पहुँचनी चाहिए थीं, वे नहीं पहुँचीं। लेकिन वर्ष 2014 के बाद सकारात्मक प्रयासों से आज पूरे विश्व में भारतीय भाषाओं का सम्मान बढ़ा है और हमारे जो भारतीय बाहर हैं, उनको भी गौरव की अनुभूति होती है। हमने अपने गृह मंत्रालय के राजभाषा विभाग से न केवल मॉरिशस में विश्व हिन्दी सचिवालय की स्थापना की है, साथ ही, 5 बड़े शहरों में नगर राजभाषा कार्यान्वयन समिति (नराकास) के दफ्तर बनाए। मैं आपको यह बताना चाहूंगा कि हमारे यहां जो भी भाषाएं हैं, वे सब हमारी हैं, हमारी संस्कृति, हमारी परम्परा और भारत के ज्ञान और इतिहास के विषय में, सबमें हैं। हमें सभी भाषाएं प्रिय हैं,

जिस तरह से उसका सिस्टम है, जो भाषाएं उसमें आएंगी, समग्र होंगी, उन सभी को सम्मिलित किया जाएगा।

MR. CHAIRMAN: Hon. Minister, the hon. Member wanted to know whether some step is being taken with respect to the languages he had referred to.

श्री अजय कुमार: महोदय, सभी भाषाओं के लिए लगातार प्रयास हो रहे हैं। ...**(व्यवधान)**... मैं आपको उत्तर दे रहा हूँ। अगर आप उसे समझना नहीं चाहते, भाषा के आधार पर राजनीति करना चाहते हैं, तो उसके लिए आप स्वतंत्र हैं। ...**(व्यवधान)**... लेकिन वास्तविकता यह है कि कोई भी भाषा हो ...**(व्यवधान)**...

DR. JOHN BRITTAS: Sir...**(Interruptions)**...

MR. CHAIRMAN: Dr. John Brittas, I have intervened. Still you jump on your seat. ...**(Interruptions)**... No, my problem is that Mr. Saket is following you soon enough. So, take your seat. Now, the hon. Minister.

श्री धर्मेन्द्र प्रधान: महोदय, आदरणीय जवाहर सरकार जी ने 10 भाषाओं का उल्लेख किया। केवल 10 भाषाएं ही नहीं, बल्कि भारत में अभी तक जो भाषाओं की दुनिया थी, गृह विभाग के नेतृत्व में राजभाषा समिति जिसकी चिंता कर रही थी, Official Language Revision, उसकी एक और दुनिया शिक्षा विभाग के साथ जुड़ी हुई है और संस्कृति विभाग के साथ भी जुड़ी हुई है। देश में अब तक 8वें शेड्यूल में भाषाओं को enlist करके राजभाषा की, Official Language की मान्यता की प्रक्रिया रही है, जिसके बारे में गृह का सहज रूप में चिंतित होना स्वाभाविक है। जवाहर सरकार जी ने ऐसी 10 भाषाओं के बारे में कहा है, जिसके बारे में मंत्री जी ने उत्तर दिया, उसकी एक प्रक्रिया है, लेकिन मैं उस विषय को थोड़ा आगे बढ़ाना चाहता हूँ। अभी राष्ट्रीय शिक्षा नीति का जो रिकमंडेशन है, भारत की सभी मातृभाषाओं और स्थानीय भाषाओं consciously, the Expert Committee had used the term 'mother tongue' and 'local language'. Today, when we are competent enough, by using technology, we are going to teach our students medical science education, legal education and other engineering courses through local languages. ऐसे ही मूल समस्या यह है कि पढ़ने-लिखने की व्यवस्था में मातृभाषा और स्थानीय भाषा आनी चाहिए। जिस चिंता में जवाहर सरकार जी ने प्रश्न पूछा है, राष्ट्रीय शिक्षा नीति उसका उत्तर देती है। इस बार सीबीएसई ने सर्कुलर निकाला है, सीबीएसई का teaching learning material प्रारंभिक अवस्था में 22 शेड्यूलड लैंग्वेजेज में उपलब्ध होगा। धीरे-धीरे इन सारी भाषाओं के लिए जहां स्टूडेंट्स डिमांड करेंगे, टेक्नोलॉजी को यूज करते हुए हम उन्हें उपलब्ध कराएंगे।

श्री जवाहर सरकार: सर, जवाब ही नहीं दिया।

MR. CHAIRMAN: Hon. Member, with your experience, you know how a constitutional mechanism is in place for that inclusion. Take steps. As a Member, you can do it. Please take initiative. Now, Supplementary No.4, Shri Rakesh Sinha.

श्री राकेश सिन्हा: सभापति महोदय, मुझे प्रश्न पूछने का अवसर देने के लिए मैं आपको धन्यवाद देता हूँ। महोदय, पहली बार ऐसा हुआ है कि राजभाषा विभाग ठोस रूप में काम कर रहा है, इसके पहले यह कर्मकांड...

MR. CHAIRMAN: Put your supplementary question.

श्री राकेश सिन्हा: सभापति महोदय, मैं मंत्री जी से जानना चाहता हूँ कि जिस प्रकार से भाई रघुवीर ने वर्ष 1955 में एक extensive dictionary तैयार की थी, जिसमें 14 हजार तकनीकी शब्दों का अनुवाद था, क्या इस तरह से एक बड़ी डिक्शनरी को तैयार करने की कोशिश होगी?

MR. CHAIRMAN: Hon. Minister.

श्री राकेश सिन्हा: महोदय, इसमें एक और छोटी सी बात है।

MR. CHAIRMAN: You will miss out the time. Only 20 seconds are left.

श्री अजय कुमार: महोदय, हिन्दी शब्द सिंधु नामक एक dictionary है, जो माननीय गृह मंत्री जी के नेतृत्व में तैयार की जा रही है, जिसमें हमने सभी भारतीय भाषाओं के प्रचलित शब्दों को शामिल किया है। उसमें लॉ, इंजीनियरिंग, मेडिकल और पत्रकारिता जैसे सभी शब्दों को शामिल किया गया है।

MR. CHAIRMAN: The House is adjourned to meet at 2.00 p.m. today.

[Answers to Starred and Un-starred Questions (Both in English and Hindi) are available as Part — I to this Debate, published electronically on the Rajya Sabha website under the link <https://rajyasabha.nic.in/Debates/OfficialDebatesDateWise>]

The House then adjourned at one of the clock.

The House reassembled after lunch at two of the clock,

MR. CHAIRMAN *in the Chair.*

ANNOUNCEMENTS BY THE CHAIR

SHRI PRAMOD TIWARI (Rajasthan): Sir, ...*(Interruptions)*..

MR. CHAIRMAN: Even before I have taken my seat! My ruling is straightway there. Unless I take the seat, there can be no point of order. When the Chairman is standing, I am sure everyone must have some deference to the Chair. You can ignore the man, but don't ignore the Chair. So, for the day, you cannot raise this point of order because a point of order wrongly raised once cannot be raised during the same day. ..*(Interruptions)*..

SHRI PRAMOD TIWARI: Sir, I did not raise it.

MR. CHAIRMAN: You raised it. You said, "point of order". ..*(Interruptions)*.. Again the same mistake!

श्री प्रमोद तिवारी: सर, मैं तो आपसे बैठने का आग्रह कर रहा था। ...*(व्यवधान)*...

MR. CHAIRMAN: Digvijaya Singh ji, you are not on your seat. ..*(Interruptions)*.. Your greetings mean your blessings, but that have to be from your seat. ..*(Interruptions)*..

SHRI DIGVIJAYA SINGH (Madhya Pradesh): Sir, I was waiting for you to sit in the Chair. ..*(Interruptions)*..

MR. CHAIRMAN: Actually, I will tell you. ..*(Interruptions)*.. I am reflecting what Digvijaya Singh ji said. Hon. Members, there is an incident reported in public domain. We will check up. To tell you one instance; hon. Prime Minister was Pt. Jawaharlal Nehru and the hon. Member of Parliament, who became the Prime Minister later on, was Atal Bihari Vajpayee ji. When the Speaker came, Atal Bihari Vajpayee ji, the Member of Parliament, was in the gallery, standing. Someone raised a point of order that the hon. Member should have been on his seat. There was a ruling that supports you that when the Chairman or Speaker comes, stand wherever you are. So, you did the same thing. But I said something different. I said, I would love to get your blessings, but in a manner that you are from your designated seat. ..*(Interruptions)*.. .. Please take your seat. ..*(Interruptions)*..

SHRI TIRUCHI SIVA (Tamil Nadu): Sir, the Home Minister ..(*Interruptions*)..

MR. CHAIRMAN: Please take your seat. ..(*Interruptions*).. I have an announcement to make.

Hon. Members, pursuant to the discussion with leaders of the parties and the Minister of Parliamentary Affairs that I held with full benefit, it has been decided to change the order of the Government Legislative Business for today. Firstly, we will take up the Central Universities (Amendment) Bill, 2023 followed by the Repealing and Amending Bill, 2023. The Bills included in the Supplementary List of Business will be taken up thereafter. This was the request made by the hon. Members premised on a good ground. So, that is where we are. ..(*Interruptions*).. Now, Shri Dharmendra Pradhan to move a motion for consideration of the Central Universities (Amendment) Bill, 2023. ..(*Interruptions*)..

SHRI PRAMOD TIWARI: *

SHRI DIGVIJAYA SINGH: *

SHRI TIRUCHI SIVA: *

MR. CHAIRMAN: Nothing else will go on record. ..(*Interruptions*).. Nothing will go on record. Please bear with me. Trust your Chairman. I will come back to you on the issue. Before I rise, I will come back to the issue. I have indicated and they have resumed their seats. You also follow them, and I am fully hopeful ..(*Interruptions*).. Now, Hon. Minister. ..(*Interruptions*).. I have indicated, hon. Members, that I will come back to the House on the issue. And if required, take your inputs. ...(*Interruptions*)... By body language, you have raised it. ...(*Interruptions*)... Some words you have used have fallen on my ears. ...(*Interruptions*)... All right. ...(*Interruptions*)... I have a sound sixth sense to anticipate what Mr. Pramod Tiwari was going to say. ...(*Interruptions*)... I can figure it out. ...(*Interruptions*)... Give me five minutes. ...(*Interruptions*)... Now, the Minister.

* Not recorded.

GOVERNMENT BILLS

The Central Universities (Amendment) Bill, 2023

शिक्षा मंत्री; तथा कौशल विकास और उद्यमशीलता मंत्री (श्री धर्मेन्द्र प्रधान): महोदय, मैं प्रस्ताव करता हूँ :

"कि केन्द्रीय विश्वविद्यालय अधिनियम, 2009 का और संशोधन करने वाले विधेयक पर, लोक सभा द्वारा पारित रूप में, विचार किया जाए।"

...(व्यवधान)...

सभापति महोदय, मैं कुछ विषयों को आपके माध्यम से सदन के विचारार्थ रखने से पहले उनका उल्लेख करना उचित समझता हूँ। 2014 में, जब तत्कालीन आंध्र प्रदेश का विभाजन हुआ था, उस समय the Andhra Pradesh Reorganisation Act, 2014 पारित हुआ था। उसमें दोनों राज्यों में ...(व्यवधान)...

SHRI TIRUCHI SIVA (Tamil Nadu): Sir, it cannot be taken lightly. ...(*Interruptions*)...

MR. CHAIRMAN: I take it as a serious issue. That is why I said, I will come back to you very shortly. ...(*Interruptions*)... I will come back to you. ...(*Interruptions*)... मैं आपकी बुद्धि का लंबे समय से कायल हूँ। मैंने जो कुछ कहा, वे पूरा समझ गए हैं। इस समय इससे ज्यादा कहने की आवश्यकता नहीं है। ...(व्यवधान)...एक मिनट। ...(व्यवधान)...प्लीज़ बैठिए। Let us proceed with the Business of the House. ...(*Interruptions*)... You are very, very senior Members. ...(*Interruptions*)... Hon. Members, kindly take your seats first. ...(*Interruptions*)... Hon. Members, in this House, we first need to know what has happened. ...(*Interruptions*)... Pramod ji, you have raised it. Others also have raised it. We need to be sure about it. What I am saying is that I will come back to the House very shortly. I am sure, on the assurance from the Chair on this issue, you should wait for what I have to say. ...(*Interruptions*)... Please. ...(*Interruptions*)... Hon. Minister. ...(*Interruptions*)... Nothing else will go on record except the hon. Minister. ...(*Interruptions*)...

SHRI DHARMENDRA PRADHAN: Andhra Pradesh Reorganisation Act में तेलंगाना और आंध्र प्रदेश प्रस्तावित राज्य बने थे। इन दोनों राज्यों में कुछ एजुकेशनल इंस्टीट्यूशन्स खोलने की जिम्मेवारी ली गई थी, आश्वासन दिया गया था, प्रॉमिस किया गया था। उन दोनों राज्यों में दो सेंट्रल ट्राइबल यूनिवर्सिटीज़ (सीटीयू) स्थापित करने का भी दायित्व था।

MR. CHAIRMAN: One minute, hon. Minister. Hon. Member, please take your seat. ...*(Interruptions)*... The information given to me... ...*(Interruptions)*.. Please be seated. ...*(Interruptions)*... The intruders in the Lok Sabha Visitor Gallery have immediately been apprehended. The Parliament Security Service is examining the matter forthwith. We will apprise the hon. Members about the result before I rise for the day. So bear with me. ...*(Interruptions)*... Hon. Minister. ...*(Interruptions)*... No. ...*(Interruptions)*... Nothing more than that can be said at the moment. ...*(Interruptions)*... I can come to this House only with firm information. The information so far...*(Interruptions)*...

श्री धर्मेन्द्र प्रधान: सर, इस बीच आंध्र प्रदेश में ट्राइबल यूनिवर्सिटी स्थापित हो गई है। उसका विधेयक पारित हो गया है तथा आंध्र प्रदेश को जमीन भी उपलब्ध करवा दी गई है। ...*(व्यवधान)*..

MR. CHAIRMAN: Nothing has been going on record. ...*(Interruptions)*... Nothing has been going on record except what the hon. Minister says.

श्री धर्मेन्द्र प्रधान: वहाँ एक टेम्पररी कैम्पस में विजयनगरम, आंध्र प्रदेश ट्राइबल यूनिवर्सिटी चालू भी हो गई है। ...*(व्यवधान)*... वीसी की नियुक्ति भी हो गई है। सभापति जी, मैं वहाँ दो महीने पहले जाकर, वहाँ के मुख्य मंत्री जी के साथ मिलकर नए कैम्पस का शिलान्यास करके आया हूँ। ऐसे ही तेलंगाना में भी ट्राइबल यूनिवर्सिटी का दायित्व था। वहाँ की राज्य सरकार द्वारा जमीन उपलब्ध कराने में विलंब करने के कारण यह तय नहीं हो पा रहा था। इस बीच तेलंगाना की सरकार ने भी जमीन उपलब्ध करवाई है। मैं आज आपके सामने यह प्रस्ताव लेकर आया हूँ कि संसद के दोनों सदनों के द्वारा इस "दि सेंट्रल यूनिवर्सिटीज (अमेंडमेंट) बिल, 2023" को अनुमोदित करने और परम आदरणीय, राष्ट्रपति जी के साइन के बाद तेलंगाना में भी एक सेंट्रल ट्राइबल यूनिवर्सिटी होने वाली है। उसका महत्व तब बढ़ जाता है, जब इस यूनिवर्सिटी का नाम सम्मक्का सारक्का सेंट्रल ट्राइबल यूनिवर्सिटी रखना प्रस्तावित किया गया है। मैं आज इंट्रोडक्शन के समय में इतना ही कहूँगा कि सम्मक्का सारक्का भारत के आदिवासियों के मन में एक सम्मानजनक स्थान रखते हैं। वे एक लोक उत्सव हैं, लोक सम्मान का केन्द्र हैं, लोक आस्था का केन्द्र हैं, जिनमें तेलंगाना, आंध्र प्रदेश, ओडिशा, छत्तीसगढ़, झारखंड, कर्णाटक, इन सारे इलाकों के जो जनजातीय लोग हैं, आदिवासी लोग हैं, वे अत्यंत श्रद्धा रखते हैं। दो वर्ष के अंतराल में एक बार एक विशाल congregation होता है, एक जनजाति महोत्सव होता है, उसी स्थान पर, उसी जिले में यह सम्मक्का सारक्का सेंट्रल ट्राइबल यूनिवर्सिटी बनाने की प्रस्तावना की गई है।

(At this stage, some hon. Members left the Chamber.)

यह लोक सभा में भी अनुमोदित हो गया है। मैं आज इस सदन से निवेदन करना चाहता हूँ कि भारत के जनजाति विषय में गहन अध्ययन करने के लिए प्रधान मंत्री, नरेन्द्र मोदी जी की

सरकार ने देश में जनजाति समुदाय के लिए प्रायोरिटी के अनेक प्रोग्राम बनाए हैं, जिनमें यह सम्मक्का सारक्का विश्वविद्यालय भी एक है। मैं आपकी अनुमति से आज सदन से अनुरोध करता हूँ कि इस पर चर्चा करें और इसे पारित करें।

The question was proposed.

MR. CHAIRMAN: Shri Jairam Ramesh; not present. Shri Vivek Thakur; not present. Ms. Dola Sen; you have seven minutes. You can address the House while sitting. ...*(Interruptions)*... Madam, you can address the House while sitting. We are aware of your ailment.

MS. DOLA SEN (West Bengal): It's okay. Thank you, Mr. Chairman, Sir, but बुरा मत मानिएगा, लेकिन इसमें बहुत दिक्कत होती है कि कौन सा बिल आएगा, जेएंडके का बिल आएगा, रिपीलिंग बिल आएगा या सेंट्रल यूनिवर्सिटीज़ बिल का आएगा, यह हमें पता ही नहीं चला। हमें यह अचानक ही पता चला। हमें प्रेपरेशन का टाइम भी नहीं मिलता है।

MR. CHAIRMAN: One minute, please. I hope you will congratulate me that I have responded to the request I received from the floor leaders. The change has been effected not by me; the change has been effected after there was a request from the floor leaders. So, from that perspective, I think an appreciation is due to me. Thank you for the appreciation! Now, go ahead.

MS. DOLA SEN: Mr. Chairman, Sir, on behalf of my Party, AITC, I am thankful to you, my Party and my leader, Ms. Mamata Banerjee as well for giving me the chance to speak. I will speak in Bangla, my mother language, if permitted.

MR. CHAIRMAN: It is a very sweet language.

MS. DOLA SEN: I do not know whether the interpreter is here or not.

* "Sir, on behalf of our party Trinamool Congress, I welcome this. I got an opportunity to study in a good school and college since my childhood. This is my good fortune. From that point today what we can see in these days of 'Achhe din' and 'sabka saath sabka vikas' Government, the way in which history is being distorted, the way in which history is being pushed into oblivion, the way in which the stories of Cellular Jail etc. is being recreated, the way new false fake history is being rewritten, that is very

* English translation of the original speech delivered in Bengali.

unfortunate. I would like to cite an example. Recently, I went on a study visit of the Standing Committee for Labour to Andaman's Cellular Jail. During British regime, 90% of the detainees were Bengalis. Now important figures like Netaji Subhas Chandra Bose, Barin Ghosh, Biren Dutta Gupta have been forgotten, Ulaashkar Dutta was termed as a deranged man and Savarkar has been hailed as a 'Veer'. There is only one light or lamp for all other freedom fighters and a separate light is there for Savarkar. But I am sorry to say that he was such an inmate who had submitted written petition for clemency time and again to be freed from jail. However, we know that our history of the freedom struggle is not that of clemency petitions, not a history of bowing down before the Britishers. Our history of freedom struggle is dotted by great leaders like Gandhiji, Netaji, Vallabh Bhai Patelji, Ambedkarji and our own Rabindranath, Nazrul, Deshbandhu Chittaranjan, Rashbehari Bose, Binoy, Badal, Dinesh, Khudiram, Bhagat Singh, Lal, Bal, Pal, Matangini Hazra, Pritilata Wadedar, Surya Sen and such other great souls who made our history stand tall, without bowing head. It's a history of sacrificing lives voluntarily with a smile on the face.

However, today our educationalists are forced to revisit history, rewrite history chapters and discard the role and key figures, just to please the current Central Government, I am sorry to say. I hope this Government doesn't force them revisit and edit the history of Sammaka, Sarakka, the legendary mother daughter duo who passionately battled for the welfare of the community.

Sir, there are a large number of vacancies in the Central universities. As on date, it is to the tune of 12,860, out of which vacancies are 62%, 63%, 61%, and 60% for SCs, STs, OBCs and economically weaker section respectively. Apart from this, it is also unfortunate that the Central Government has given wrong information regarding the Telengana Tribal University a few days back, like they generally do in Parliament. This is highly unfortunate. Yesterday in response to the supplementary question posed by our member Sh. Saket Gokhale about the GST due, Hon. MoS, Finance had said that no GST is due to any state. And hon. Finance Minister Smt. Nirmala Sitharamanji had herself said that for West Bengal the GST compensation is due for the years 2019-20, 2020-21, 2021-22 as the AG certificate has not been received. However, immediately, after that, I went out and checked the facts with the Finance Minister of West Bengal Chandrima Bhattacharya and the updated facts are here with me on my mobile, I can share the copy if you wish. AG certificates of GST 2019-20, 2020-21, 2021-22 have regularly been submitted by our State Government. So the claim that since AG certificate is pending, therefore, the GST is due, is not correct. Similarly, it is highly unfortunate that once they had said in Parliament that the Government of Telengana has not sent any proposal for this Tribal University.

However, the Tribal Welfare Minister of Telengana, Smt. Satyabati Rathore had allotted 170 acres of land in the year 2017 for this university. This is how this dignified House, this foundation of democracy, is being attacked time and again and we are extremely pained to witness that. We say that this Government has made a mockery of Parliament. It also appears that the Modi Government is willing to stop the welfare of the people. ...*(time-bell rings.)*...Please spare me for one minute more, Sir.

MR. CHAIRMAN: Yes, one minute more.

MS. DOLA SEN: For instance, I wish to point out how much is yet to be paid to Bengal and for which heads. For 100 days work Rs. 6561 crores, Rs. 9329 crores for Awas Yojana, Rs.344 crores for Swachh Bharat Mission, Rs. 174 crores for mid-day meal, Rs. 6334 crores for Bulbul cyclone affected people Rs.4022 crores for Yas cyclone, total Rs.100968 crores. This is neither an example of federalism, nor an example of respecting the Parliament. I would like to present some more statistics. Like 13,626 students SC, ST, OBC students, who study in these prestigious institutes of IIT, IIM and Central Universities have dropped out in the last 5 years alone. About 35,000 students have committed suicides from 2019 to 2021. This is very unfortunate. And in case of Central Universities also, there is no instance of any success of Modi Government. I will say that in 2014, the expenditure of Union Government on the education sector was 0.63% of GDP. It became 0.34% of the GDP in the fiscal year 2021-22. In 2023-24, this allocation become 0.37% of the GDP. The Government's commitment to the Education Sector is reflected in its budgetary allocation. ...*(Interruptions)*... Yes, I will authenticate. ...*(Interruptions)*... Do not worry, I will authenticate. I have the paper. ...*(Interruptions)*... I shall conclude my speech by saying that Viswa Bharati University is a Central University which has been conferred with the title of World Heritage by UNESCO, that university which was set up by Rabindranath Tagore with passion and with all the resources he had at hand, and it is our Bengal's pride, nation's pride as well, the way in which the name of Tagore was absent in the plaque and the names of PM Modi and the Vice Chancellor were there, is highly condemnable. Though it has been rectified by the Central Government later, the act was a grave mistake and unfortunate on their part. It was done in an undemocratic manner and I would like to say that it should not have been done..."*

MR. CHAIRMAN: I have given you two minutes more. Thank you. Nothing will go on record now. Thank you. Hon. Minister, please take your seat. ...*(Interruptions)*...

* Not recorded.

We have the benefit of the hon. Minister, Shri Dharmendra Pradhan here and the hon. Member has indicated that the spending in education as per our GDP indicator was 0.6 per cent and now, it is 0.3 per cent. That is what the hon. Member has said.

SHRI DHARMENDRA PRADHAN: I can answer it again right now. But I can answer that during my reply. Can I say?

MR. CHAIRMAN: Yes, please.

SHRI DHARMENDRA PRADHAN: Sir, during discussion in Lok Sabha, I quoted facts through Budget document. In 2013-14, the expenditure on education, GDP-wise, if you calculate, was 3.84 per cent.

Gross expenditure on education of the GDP was 3.84 per cent which, today, in 2021, is 4.64 per cent. There is a 0.80 per cent or around one per cent growth. I don't know from where my sister Ms. Dola has quoted all these things.

MR. CHAIRMAN: Hon. Member, you had indicated in your address which I had the occasion to listen, as translated, that as per GDP, it was 0.6 per cent earlier and, now, it is 0.3 per cent.

MS. DOLA SEN: Sir, I will authenticate.

MR. CHAIRMAN: Hon. Minister says that at the moment it is fifteen times more than what you have asserted. He says, "4.6 per cent of the GDP". I, therefore, would urge you to authenticate it. ...*(Interruptions)*...

MS. DOLA SEN: I stand correct with my point and. ...*(Interruptions)*...

MR. CHAIRMAN: Yes, I got it. You are a senior Member, you are a very senior Member. ...*(Interruptions)*...

MS. DOLA SEN: I will authenticate. ...*(Interruptions)*...

MR. CHAIRMAN: And my second suggestion is, you spoke in Bengali, and spoke eloquently, fluently. But since there was no advance notice, the Secretariat took two minutes to translate. We would love to have any language to be used, but a little

advance notice will help the Secretariat. But I could understand all you said, it was very well translated.

MS. DOLA SEN: I have informed prior to my time. ...*(Interruptions)*...

MR. CHAIRMAN: So, will you do it during the course of the day or tomorrow?

MS. DOLA SEN: Tomorrow.

MR. CHAIRMAN: Shri Sanjeev Arora; not present. Shri Muzibulla Khan; not present.

श्री मुजीबुल्ला खान (ओडिशा): सर, मैं उपस्थित हूँ। मैं यहाँ पर हूँ।

MR. CHAIRMAN: I am so sorry; such a smart face, I could not notice.

श्री मुजीबुल्ला खान: सर, मेरा दुर्भाग्य है कि आपने मुझे नहीं देखा।

MR. CHAIRMAN: You will get one minute extra.

SHRI MUZIBULLA KHAN: Thank you very much, Sir.

MR. CHAIRMAN: Your time is five minutes; now six minutes. Go ahead.

श्री मुजीबुल्ला खान: सर, आज आपने मुझे बोलने का मौका दिया है, इसके लिए मैं आपका आभारी हूँ।

सर, the Central Universities (Amendment) Bill, 2023 जिन्होंने आज पेश किया है, उनके बारे में अगर मैं थोड़ा भी नहीं बोलूँगा, तो अच्छा नहीं लगेगा। वे हमारे ओडिशा के एक युवा नेता हैं, जो भारतवर्ष में आज शिक्षा जैसे एक महत्वपूर्ण मंत्रालय के मिनिस्टर के रूप में काम कर रहे हैं। मैं ओडिशा का एक लड़का होने के नाते अपने आपको बहुत गौरवान्वित महसूस करता हूँ कि हमारे राज्य का एक लड़का आज सारे देश में शिक्षा को आगे ले जाने के लिए काम कर रहा है। ...*(व्यवधान)*...

MR. CHAIRMAN: One second, hon. Member. लड़के की उम्र क्या है?

श्री मुजीबुल्ला खान: सर, उनकी भी कम है और मेरी भी कम है। ...*(व्यवधान)*...

MR. CHAIRMAN: Let me tell you...*(Interruptions)*...

श्री मुजीबुल्ला खान: सर, मैं एक बात बताऊँ?

MR. CHAIRMAN: No, I know it. The hon. Minister is very passionate about education ecosystem. He is very, very passionate about it and that is evidenced by his thorough preparation while responding to questions. He responds to questions which are beyond the normal questions. Go ahead. That उम्र का issue is left, to be decided appropriately in some other case.

श्री मुजीबुल्ला खान: सर, मैं उम्र की बात इसलिए बोलना चाहता हूँ, क्योंकि जो लोग फिल्म लाइन में रहते हैं, वे कभी अपनी उम्र नहीं बताते। भले आप कागज में देख कर उसे जान लें, लेकिन हम अपने मुँह से कभी अपनी उम्र नहीं बताते।

सर, आदिवासी युनिवर्सिटीज़ के लिए यह जो Amendment Bill बिल आया है, इसमें मैं एक बात कहना चाहता हूँ। सर, मैं एक tribal district से आता हूँ, मेरे undivided district का नाम कोरापुट था, जिसमें ट्राइबल्स ज्यादा हैं। उस tribal district में आदिवासियों के विकास के लिए - 1990 के दशक में, तत्कालीन मुख्य मंत्री बीजू पटनायक जी ने 13 जिलों से बढ़ा कर 30 जिले किये। इसका मतलब हमारे जिले को चार जिलों में डिवाइड किया, इसलिए कि काफी दूर तक उसकी boundary line थी, किसी भी जिला कलेक्टर को वहाँ पहुँचने में काफी समय लगता था, लोग न्याय नहीं पाते थे, आदिवासी न्याय नहीं पाते थे। इसीलिए मान्यवर, उस समय के मुख्य मंत्री बीजू पटनायक जी ने 13 से 30 जिले बना कर आदिवासियों को न्याय दिया। आज हमारे मुख्य मंत्री श्री नवीन पटनायक जी ने 'मुख्य मंत्री जनजाति मिशन' नामक एक मिशन की घोषणा की है, जिसके तहत हमारे ओडिशा में जो 22 ITDAs (Integrated Tribal Development Agencies) हैं, उनके through माननीय मुख्य मंत्री जी ने 500 करोड़ रुपये आदिवासियों के विकास के लिए दिये हैं। Special Development Council for Adivasis only - पहले 9 जिले, आदिवासी जिले हुआ करते थे, अब माननीय मुख्य मंत्री ने यह किया है कि जहाँ थोड़े-बहुत भी आदिवासी हैं, उनके डेवलपमेंट के लिए भी इसमें और 14 जिले शामिल किये हैं, जिसकी वजह से आज 23 जिलों में - हमारे ओडिशा में 30 में से 23 जिलों में आदिवासियों के लिए काम हो रहा है। माननीय मुख्य मंत्री जी ने आदिवासियों के डेवलपमेंट के लिए करीब-करीब 600 करोड़ रुपये दिये हैं। डेवलपमेंट क्या होगा? सर, मैं आपको बताना चाहता हूँ कि जो छोटा सा गांव होता है, उस गांव में हमारे गांव की देवी रहती हैं, जिन्हें हम ठकुरानी बोलते हैं और वहाँ उनका छोटा सा मंदिर होता है। आदिवासी समाज में ऐसे हर गांव में अलग-अलग देवियों की पूजा की जाती है। उस मंदिर को वे लोग कैसे ठीक से बना सकें, ठीक से उसकी पूजा कर सकें, इसीलिए आदिवासियों के डेवलपमेंट के लिए ये 600 करोड़ दिए गए हैं। खासकर, उनके जो वाद्य-यंत्र हैं, जो धीरे-धीरे लुप्त होते जा रहे थे, उन वाद्य-यंत्रों को आदिवासी लोग कैसे ठीक-ठाक रखें और अपनी परंपरा को निभाएँ, इसी को ध्यान में रखते हुए हमारे माननीय मुख्य मंत्री, नवीन पटनायक जी ने 600 करोड़ रुपये दिए हैं और इसीलिए मैं नवीन बाबू का आभारी हूँ।

सर, यह अमेंडमेंट बिल 2023 में लाया गया। मान्यवर, अभी थोड़ी देर पहले माननीय मंत्री जी ने कहा कि जब आंध्र प्रदेश से तेलंगाना अलग हुआ, तब तेलंगाना में एक ट्राइबल यूनिवर्सिटी

बनाने का वादा किया गया था, उसी को ध्यान में रखते हुए यह आज हुआ है। जो आदिवासी यूनिवर्सिटी होगी, उसका नाम सम्मक्का सारक्का के नाम पर है, जिन्होंने आदिवासियों के लिए बहुत सारा काम किया था, आदिवासियों के लिए बहुत सी लड़ाइयां लड़ी थीं। सर, अगर यह यूनिवर्सिटी बन जाती है, तो आदिवासियों का जरूर डेवलपमेंट होगा। हमारे ओडिशा में एक सेंट्रल यूनिवर्सिटी है, लेकिन वह सेंट्रल यूनिवर्सिटी, ट्राइबल यूनिवर्सिटी नहीं है। वह हमारे कोरापुट डिस्ट्रिक्ट में है। मैं माननीय मंत्री जी से अनुरोध करना चाहूंगा कि उस यूनिवर्सिटी में जो-जो कमियां हैं, उनको दूर किया जाए। ये अभी खुद उस यूनिवर्सिटी में गए थे, ये वहाँ घूमकर सारी चीजें देखकर आए हैं। मैं उम्मीद करता हूँ कि वहाँ जो-जो कमियां हैं, उन कमियों को ये दूर करने की कोशिश करेंगे।

सर, ओडिशा में 22 परसेंट आदिवासी हैं और अगर भारतवर्ष के हिसाब से देखा जाए तो आदिवासियों की जो पॉपुलेशन है, उसमें third highest tribal population ओडिशा में है। इसीलिए हम लोगों की डिमांड है, ओडिशा की डिमांड है कि ओडिशा में भी एक ट्राइबल यूनिवर्सिटी होनी जरूरी है। मान्यवर, मैं ज्यादा उम्मीद इसलिए रखता हूँ, क्योंकि माननीय मंत्री जी ओडिशा से हैं, इसीलिए ओडिशा में जरूर एक ट्राइबल यूनिवर्सिटी हो। मैं यह कहना चाहता हूँ कि ओडिशा में जितने भी जिले हैं - मैं किसी एक जिले के बारे में नहीं बोल रहा हूँ - कोई भी जिला, जहाँ आदिवासियों की ज्यादा पॉपुलेशन हो, उस जिले में एक यूनिवर्सिटी होनी चाहिए। ...**(समय की घंटी)**... अगर ये राज्य सरकार से बात करेंगे तो राज्य सरकार यूनिवर्सिटी बनाने में जरूर पूरा सहयोग करेगी। मैं इस यूनिवर्सिटी बिल का पूर्ण समर्थन करता हूँ और यह उम्मीद करता हूँ कि ओडिशा में भी आदिवासियों के लिए एक सेंट्रल यूनिवर्सिटी बने। आपका बहुत-बहुत धन्यवाद, नमस्कार!

MR. CHAIRMAN: One minute. Hon. Leader of the Opposition wants to say something.

विपक्ष के नेता (श्री मल्लिकार्जुन खरगे): सर, मैं माफी चाहता हूँ कि इस सदन ने जो सिक्योरिटी का -- लोक सभा में जो दो लोगों ने घुसकर वहाँ पर गड़बड़ की, उस वक्त यहाँ पर भी उसके बारे में आवाज़ उठाई गई थी, लेकिन आपने सदन चलाने के लिए अनुमति दी। जो समस्या है, वह बहुत गंभीर है। यह सिर्फ लोक सभा और राज्य सभा का प्रश्न नहीं है, प्रश्न यह है कि इतनी बड़ी सिक्योरिटी में कैसे दो लोग अंदर आकर, वहाँ पर सिक्योरिटी ब्रीच करके उन्होंने पूरा, जैसा कि...

MR. CHAIRMAN: Please. ...*(Interruptions)*... I will give you the chance. The moment I came to know about it, I called the Director (Security). I told him to give me an update. The update which he gave me at that point of time, I have shared with the House. It is a matter of concern. But let us await full details and then, I think we will be able to reflect. I indicated to the Members after getting authentic input that the

intruders were arrested. The matter is being looked into. Let us give some time.
...(*Interruptions*)...

SHRI MALLIKARJUN KHARGE: *

MR. CHAIRMAN: I had indicated. ...(*Interruptions*)... That is being examined.
...(*Interruptions*)... Nothing will go on record. ...(*Interruptions*)...

श्री मल्लिकार्जुन खरगे: महोदय, *

MR. CHAIRMAN: Nothing will go on record. ...(*Interruptions*)... Nothing will go on record because I had said ...(*Interruptions*)... I need to indicate to hon. LoP that in this House, I had informed, I will apprise the result before we rise for the day. Wait for that. ...(*Interruptions*)... No; nothing will go on record. ...(*Interruptions*)... Mr. Jairam Ramesh, do you want to say something on the Bill? ...(*Interruptions*)... Mr. Vivek Thakur. ...(*Interruptions*)... Nothing will go on record. ...(*Interruptions*)... I had indicated; I take it very seriously. ...(*Interruptions*)... Nothing will go on record.

श्री विवेक ठाकुर (बिहार): आदरणीय सभापति महोदय, मैं आपको धन्यवाद देना चाहूंगा कि आपने मुझे केंद्रीय विश्वविद्यालय (संशोधन) विधेयक, 2023 पर अपने विचार रखने का अवसर दिया। ...(*व्यवधान*)...

MR. CHAIRMAN: Nothing will go on record. ...(*Interruptions*)...

श्री विवेक ठाकुर: महोदय, यह विधेयक आंध्र प्रदेश और तेलंगाना के प्रति हमारी प्रतिबद्धताओं को दर्शाता है। ...(*व्यवधान*)...

MR. CHAIRMAN: Nothing will go on record. ...(*Interruptions*)...

श्री विवेक ठाकुर: वर्ष 2014 में आंध्र प्रदेश रीऑर्गनाइज़ेशन बिल के माध्यम से जो वादा किया गया था, उसकी पूर्ति यही बिल करता है ...(*व्यवधान*)... जो आज तक इन्होंने नहीं किया। ...(*व्यवधान*)...

MR. CHAIRMAN: We will have the discussion. ...(*Interruptions*)... We will have the discussion. ...(*Interruptions*)...

* Not recorded.

श्री विवेक ठाकुर: यह विधेयक प्रधान मंत्री जी के आश्वासन की पूर्ति का विधेयक है।
...(व्यवधान)...

MR. CHAIRMAN: Only what Mr. Vivek Thakur says will go on record.
...(Interruptions)...

श्री विवेक ठाकुर: उन्होंने आंध्र प्रदेश और तेलंगाना की जनता से जो वादा किया था, उसी वायदे की पूर्ति हेतु वर्ष 2018 में आंध्र प्रदेश में और आज इस बिल के माध्यम से तेलंगाना में सेंट्रल ट्राइबल यूनिवर्सिटी का निर्माण होने जा रहा है।...(व्यवधान)... इसीलिए तो हमारे प्रधान मंत्री जी के लिए कहा जाता है कि :

*'सपने नहीं हकीकत बुनते हैं,
तभी तो लोग मोदी को चुनते हैं।'*

...(व्यवधान)... आदरणीय सभापति महोदय, इस विधेयक में ट्राइबल यूनिवर्सिटी की स्थापना के साथ इस यूनिवर्सिटी का नाम आदिवासी समुदाय के देवता सम्मक्का और सारक्का के नाम पर रख कर हमारी सरकार ने आदिवासी समुदाय को जो सम्मान प्रदान किया है, उसके लिए मैं आदरणीय प्रधान मंत्री जी और आदरणीय मंत्री जी को धन्यवाद देता हूँ।...(व्यवधान)... आदरणीय सभापति जी, वर्ष 1835 की मैकॉले की शिक्षा नीति गुलामी की मानसिकता पर आधारित है। उस शिक्षा नीति में भारतीयता का कोई भी समावेश नहीं है। दुर्भाग्य है कि आज़ादी के बाद भी इनके द्वारा इस पर विशेष ध्यान नहीं दिया गया।...(व्यवधान)...

MR. CHAIRMAN: One minute, Mr. Thakur. ...(Interruptions)... Please take your seats. ...(Interruptions)... This is not a place to shout slogans. ...(Interruptions)... This is not a place to shout slogans. ...(Interruptions)... Please take your seats, all of you. ...(Interruptions)... Take your seat first. ...(Interruptions)... I urge the hon. Members to take their seat first. ...(Interruptions)... Shouting slogans, does it behove us? ...(Interruptions)... We have to be serious-minded people. ...(Interruptions)... Nothing will go on record. ...(Interruptions)... We have to set an example. ...(Interruptions)... Would you take your seat first? ...(Interruptions)... एक बार बैठ जाइए।...(व्यवधान)... Please take your seats; nothing is going on record. ...(Interruptions)... Please take your seats first. ...(Interruptions)... Take your seat first. ...(Interruptions)... When you take your seat, everyone will take. ...(Interruptions)... Mr. Kharge, when you are standing, others, at least, should sit. ...(Interruptions)... I would urge the hon. Members first to take their seats. ...(Interruptions)... Please take your seats. ...(Interruptions)... We need not monetise every situation politically. ...(Interruptions)... It is a security issue.

...(Interruptions)... No, please take your seat. ..(Interruptions).. Nothing will go on record. ..(Interruptions).. Mr. Thakur, please continue. ..(Interruptions)..

श्री विवेक ठाकुर: आदरणीय सभापति जी, 1835 की मैकॉले की शिक्षा नीति गुलामी की मानसिकता पर आधारित है। उसमें शिक्षा में भारतीयता का कोई भी समावेश नहीं था। दुर्भाग्य से आज़ादी के बाद भी इनके द्वारा उस पर कोई ध्यान नहीं दिया गया।...(व्यवधान)... यह आदरणीय प्रधान मंत्री जी की दूरदर्शिता का नतीजा था कि राष्ट्रीय शिक्षा नीति आई और उसने Indian traditional knowledge के महत्व को समझा और समाहित किया।...(व्यवधान)... यह ट्राइबल यूनिवर्सिटी tribal art, हैरिटेज, culture और traditional medicine में research को बढ़ावा देकर NEP 2020 के महत्वपूर्ण भाग Indian Traditional Knowledge System को अभूतपूर्व मजबूती प्रदान करेगी। हम सब जानते हैं कि हमारे आदिवासी समुदाय के पास पारंपरिक ज्ञान का भंडार है।...(व्यवधान)...

महोदय, NEP 2020 का महत्वपूर्ण उद्देश्य Higher Education in Indian languages है। ...(व्यवधान)... वर्ष 2014 से पूर्व आदिवासी समुदाय में उच्च शिक्षा का स्तर बहुत कम था, जिसका मुख्य कारण स्थानीय भाषा में उच्च शिक्षा का उपलब्ध न होना था। ...(व्यवधान)... परंतु हमारी सरकार बनने के बाद इस समस्या पर विशेष ध्यान दिया गया और उसका परिणाम यह हुआ जो All India Survey of Higher Education, AISHE में स्पष्ट दिखा और जिससे यह सिद्ध हुआ कि आदिवासी समुदाय में Gross Enrollment Ratio में 2014 के मुकाबले 2020-21 में 47 प्रतिशत की बढ़ोतरी हुई है और आदिवासी महिलाओं में 63.4 प्रतिशत की बढ़ोतरी थी। हमें यह विश्वास है कि यह Tribal University आदिवासी भाषाओं के विकास और आदिवासी स्थानीय भाषाओं ...(व्यवधान)...

MR. CHAIRMAN: Mr. Thakur, ..(Interruptions).. Hon. Members, one minute. ..(Interruptions).. Why to shout? ..(Interruptions).. Sloganeering, shouting does it behove us? ..(Interruptions).. All of you take your seats. ..(Interruptions).. I have to make an announcement. ..(Interruptions).. I have to make an announcement. Take your seat. ..(Interruptions).. I care for your health. ..(Interruptions).. Pramodji, take your seat. ..(Interruptions).. I have to make an announcement. I will make the announcement once you take your seats. Please do that. The Lok Sabha is functioning at the moment in good environment, transacting Legislative Business. I had indicated to the hon. Members that after I came to gather details of it, I called the Director (Security). He gave me an update which I have shared with the hon. Members. The update was that the intruders had been apprehended. ..(Interruptions).. You have larger responsibilities. I had indicated to the House that before we rise for the day, I will come up with a comprehensive statement. That Chamber is functioning, functioning well, and transacting Business. We, the Elders, the Upper House! I will continue with the Legislative Business and keep my words of

coming back to the House during the course of the day about the developments that have taken place. Every Member of the House is concerned. It is not this side or that side. We are serious enough but we don't have to create a situation. ..(Interruptions).. No, sorry. Mr. Thakur, please continue. I cannot say more than this.

श्री विवेक ठाकुर: महोदय, यह Tribal University आदिवासी भाषाओं के विकास और आदिवासी स्थानीय भाषाओं में उच्च शिक्षा प्रदान कर Gross Enrolment Ratio के आंकड़ों में और अधिक बढ़ोतरी करेगा। ...(व्यवधान)...

MR. CHAIRMAN: Nothing will go on record.

श्री विवेक ठाकुर: मेरे विपक्ष के साथी, खासकर मेरे मित्र मनोज झा जी, अकसर शिक्षा के निजीकरण का मुद्दा उठाते हैं। शायद उन्हें मैकॉले की शिक्षा की रूपरेखा ज्यादा पसंद है। मैं उन्हें भी All India Survey of Higher Education के आंकड़ों से अवगत कराना चाहता हूँ। "The Government universities that constitute 59.1 per cent of total universities contribute 73.1 per cent of the total enrolment or students whereas private universities that constitute 40 per cent of the total higher education institutions account for only 26.3 per cent of the total enrolment." The total enrollment in higher education has increased to nearly 4.14 crore in 2021. Since 2014-15, there has been an increase of 21 per cent in enrolment. Female enrolment has increased by 28 per cent since 2014-15. The percentage of female enrolment to total enrolment has increased from 45 per cent in 2014-15 to around 49 per cent in 2021. The Gross Enrollment Ratio has increased to 27.3 per cent from 25.6 per cent in 2019-20. आदरणीय सभापति जी, देश में 2014 के बाद से छह नये केंद्रीय विश्वविद्यालय खुले हैं, सात नये IIMs खुले हैं, सात नये IITs खुले हैं, 15 एम्स खुले हैं, 209 नये मेडिकल कॉलेजेज़ खुले हैं और 320 नये विश्वविद्यालय खुले हैं तथा 5,709 नये कॉलेज खुले हैं। ये आंकड़े मेरे नहीं हैं। ये आंकड़े AISHE के हैं। ...(व्यवधान)...

सभापति महोदय, मैं अंत में माननीय मंत्री जी से एक छोटी सी मांग यही रखता हूँ कि internationalization of higher education की ओर हम आगे बढ़ रहे हैं और dual degree की बात हो रही है। इसलिए ट्राइबल यूनिवर्सिटी के साथ ही फॉरेन यूनिवर्सिटी का कोलैबोरेशन हो, जिससे फॉरेन स्टूडेंट्स इंडियन ट्रेडिशनल नॉलेज सिस्टम को जान सकें और हमारे आदिवासी समुदाय के बच्चे भी फॉरेन यूनिवर्सिटी का लाभ ले सकें। ...(व्यवधान).... सभापति महोदय, मुझे तो यही कहना है,

“मंजिल उन्हीं को मिलती है, जिनके हौसलों में जान होती है,
पंख से कुछ नहीं होता, हौसलों से ही उड़ान होती है।”

अंत में, मैं अपने आदिवासी समुदाय के बच्चों से वही कहना चाहता हूँ, जो हमारे प्रधान मंत्री जी कहते हैं और उसका हम सब अनुसरण करें, कि यही समय है, सही समय है, भारत का अनमोल समय है, धन्यवाद।

MR. CHAIRMAN: Shri Jairam Ramesh. ...*(Interruptions)*... Shri Sanjeev Arora. ...*(Interruptions)*...Shri Ayodhya Rami Reddy Alla.

SHRI AYODHYA RAMI REDDY ALLA (Andhra Pradesh): Thank you, hon. Chairman, Sir, for allowing me to share my thoughts on the proposed Central Universities (Amendment) Bill, 2023, which seeks to establish a Central Tribal University in Telangana named as Sammakka Sarakka Central Tribal University. ...*(Interruptions)*...

Sir, we fully support this Bill. I have a few observations on this Bill. I would like to bring to your kind attention that about 30 per cent of teaching vacancies in 45 Central Universities remain vacant. According to an RTI reply, approximately, 5,800 teaching posts are lying vacant out of 19,000 sanctioned teaching posts. The number of vacancies becomes much higher, crossing over 10,000, when vacancies of IITs and IIMs are also included. As of August, 2023, the Central University of Andhra Pradesh has only 19 out of 25 sanctioned posts that are filled. ...*(Interruptions)*... As per UGC information, it is fairly new campus and typically three to five years to be operational. But, even after five years, still vacancies remain and also a lot of infrastructure needs to be upgraded. This, in the Indian higher education landscape, impedes the delivery of quality education, creating cutting-edge knowledge, innovative solutions and undermining India's academic competitiveness on a worldwide scale. So, our suggestion to the hon. Minister is that infrastructure in higher education must be improved.

Also, there is less spending on research side. Higher education institutions in India face significant issues in terms of lack of research input. This constraint limits their potential to function as dynamic hubs of innovation and intellectual advancement. Also, there is very less spending on the research side. The higher education institutions in India face significant issues in terms of lack of research input.

SHRI JAIRAM RAMESH: Sir,...*(Interruptions)*..

SHRI AYODHYA RAMI REDDY ALLA: This constraint limits their potential to function as a dynamic hub of innovation and intellectual advancement.

SHRI SYED NASIR HUSSAIN (Karnataka): Sir, the LoP wants to say something.

SHRI AYODHYA RAMI REDDY ALLA: Also, in addition to engineering and technology, the most prolific fields of research in the country is...*(Interruptions)*...

SHRI JAIRAM RAMESH: Sir, LoP...

MR. CHAIRMAN: The hon. LoP had got the floor. I have responded to that. Reiteration would not make a difference. I would come back during the course of the day.

SHRI AYODHYA RAMI REDDY ALLA: Sir, there is a need for devoting more efforts and funding towards guaranteeing the dissemination of such high quality research across higher education institutions in the country with a deliberate focus on impactful and patient research.

MR. CHAIRMAN: Hon. Member, 10 seconds more.

SHRI JAIRAM RAMESH: Sir, hon. LoP.

SHRI AYODHYA RAMI REDDY ALLA: Sir, I only want to say that the outdated curriculum which is there needs to be improved; enrolment in higher education needs to be looked at and inadequate fund allocation for R&D needs to be looked at. *(Time-bell rings.)* With all this, we support this Bill but under the AP Reorganisation Act, there are still a lot of issues that are pending. We request the hon. Minister and the Government of India to kindly look into it and implement all the assurances that were made in the House under the AP Reorganisation Act. Thank you, Sir.

MR. CHAIRMAN: Thank you. Now, Shri B. Lingaiah Yadav. ...*(Interruptions)*...

SHRI K.C. VENUGOPAL (Rajasthan): LoP, Sir. ...*(Interruptions)*...

एक माननीय सदस्य: सर, विपक्ष के नेता खड़े हैं। ...*(व्यवधान)*...

MR. CHAIRMAN: All of you, please take your seats. Only the hon. Leader of the Opposition will speak. Before you speak, what I had indicated may kindly be noted. I had said, with promptitude, without...

SHRI MALLIKARJUN KHARGE: Sir, you are very good but the Government is not good. They are not even cooperating with you! You see, after three years, what will happen?

MR. CHAIRMAN: Sir, it is Legislature. It is our problem. The Government is away from it at the moment. It is our issue.

SHRI MALLIKARJUN KHARGE: Sir, I am telling the truth. They will not take your cooperation, Sir. They will not listen to you. That is why you listen to us.

MR. CHAIRMAN: I can never match your experience, Sir.

SHRI MALLIKARJUN KHARGE: No, no.

MR. CHAIRMAN: I know, you will start and then come to the same issue that I have responded. Everyone knows it.

SHRI MALLIKARJUN KHARGE: No, no, Sir.

MR. CHAIRMAN: With this seniority, I cannot advise you; I can only suggest.

SHRI MALLIKARJUN KHARGE: No, no. Anybody can advise me. That is why I am here. So, one minute. यह मामला उस हाउस का है, फिर भी ये दोनों adjacent बिल्डिंग्स हैं।

MR. CHAIRMAN: I know. They are functioning. They are transacting Business. ..(Interruptions)...

श्री मल्लिकार्जुन खरगे: सर, अगर उसमें आग लगी, तो इसमें भी आग लगती है। वहाँ हाउस adjourn हो गया है। होम मिनिस्टर के आने के बाद एक स्टेटमेंट दिलाई गई कि क्या हुआ, क्या नहीं हुआ। ...(व्यवधान)...

एक माननीय सदस्य: सर, वह चार बजे तक adjourn हो गया है। ...(व्यवधान)...

MR. CHAIRMAN: The hon. LoP is speaking, and I see in Shri Mallikarjun Kharge beyond the status of LoP; not that he is just the President of a party; apart from that, he has a huge experience. He has seen many things. My appeal to the Leader of the Opposition is that I have shared the input with the House. I called the Director

(Security). He said, they have been apprehended. They are looking into the matter. I have directed...

SHRI MALLIKARJUN KHARGE: Sir, sufficient information has not come. That is why the Lok Sabha was adjourned. Therefore, we request you to kindly adjourn the House. Let the Home Minister come and..

MR. CHAIRMAN: Let us see what he has to say. Let us see what the Leader of the House has to say. ..(Interruptions)..

सभा के नेता (श्री पीयूष गोयल): सभापति जी, जो इंसिडेंट हुआ है, वह दुख की बात है, लेकिन ऐसे में विपक्ष का जो रवैया है, उस पर मुझे लगता है कि वह रवैया देश को एक संदेश देने का होना चाहिए कि हम सभी देश की अखंडता और प्रभुता के लिए एक साथ खड़े हैं। ...**(व्यवधान)**...

MR. CHAIRMAN: Nothing else will go on record expect what the Leader of the House says.

श्री पीयूष गोयल: लोक सभा, जो adjourn हुई है, वह इसी कारण से हुई है कि उन्होंने इस विषय को गंभीरता से लेने की वजह से चलने नहीं दिया। मैं समझता हूँ कि राज्य सभा हाउस ऑफ एल्डर्स है, इसलिए हमें एक मैसेज देना चाहिए कि इस देश की क्षमता, इस देश की ताकत इन सब चीजों से ऊपर उठकर है, हाउस जरूर चलना चाहिए और हम सभी सदस्य हाउस चलाने के पक्ष में हैं। मुझे लगता है कि कांग्रेस इसका जो politicisation कर रही है, वह देश के लिए एक अच्छा संदेश नहीं होगा। मेरा माननीय लीडर ऑफ दि अपोजिशन से अनुरोध है कि इन्क्वायरी चल रही है, तो हमें इन्क्वायरी की वेट करनी चाहिए और सदन की कार्यवाही को सुचारू रूप से चालू रखना चाहिए।

MR. CHAIRMAN: Leader of the Opposition. ...**(Interruptions)**... बाकी माननीय सदस्य बैठ जाइए। ...**(व्यवधान)**... It is an issue where we should deliberate in all seriousness and in a composed atmosphere. The Leader of the House has said something. It is not necessary for everyone to subscribe to it. There can be other point of view. Hon. Leader of the Opposition. ...**(Interruptions)**... If Leader of the Opposition is on his legs and you still wish to speak ... **(Interruptions)**... I would appeal to the hon. Members, let us show minimum regard to rules. If the Leader of the Opposition is on his legs, let him alone respond. I fully believe in his wisdom. No one can question his credentials. So, let us hear him in rapt attention and then I will seek response of the Treasury Benches also. Please, the Leader of the Opposition.

श्री मल्लिकार्जुन खरगे: सर, इस सदन के नेता ने कहा कि यह बहुत गंभीर मामला है। देश के लिए यहाँ जो लोग पहले शहीद हुए थे, उन्हें सब लोगों ने मिलकर ही श्रद्धांजलि दी है। देश की यूनिटी के लिए और देश की हिफाजत के लिए हम हमेशा तैयार हैं। हमारे लोगों ने जितना सैक्रिफाइस किया है, ...(व्यवधान)...

श्री सभापति: सर, 130 करोड़ लोग तैयार हैं। ...(व्यवधान)... There is no soul in the country who is not ready. ...(Interruptions)... इसके लिए 130 करोड़ जनता तैयार है। ...(व्यवधान)... We have to exemplify.

श्री मल्लिकार्जुन खरगे: *

MR. CHAIRMAN: No. ...(Interruptions)... Nothing will go on record now.

श्री मल्लिकार्जुन खरगे : *

MR. CHAIRMAN: Nothing will go on record. ...(Interruptions)... I now call upon Shri B. Lingaiah Yadav. Please resume your address.

SHRI B. LINGAIAH YADAV (Telangana): Sir, I rise to support the Central Universities (Amendment) Bill, 2023. The Bill establishes a Central Tribal University in Telangana. It will be named as 'Sammakka Sarakka Central Tribal University'. ...(Interruptions)... Its territorial jurisdiction will extend to Telangana. ...(Interruptions)... It will provide avenues of higher education and research facilities primarily for the tribal population of India. ...(Interruptions)... It is Andhra Pradesh Reorganization Act, 2014 which provides that the Central Government will establish Tribal University in our Telangana State. ...(Interruptions)... Sir, I will now speak in Telugu.

† "Hon. Chairman, Sir, we welcome this Bill. The Bharat Rashtra Samithi (BRS) Party expresses its happiness for establishment of this Tribal University in Telangana. This Tribal University was supposed to be established ten years ago when the State of Telangana was formed. Unfortunately, it was delayed by the Central Government."

* Not recorded.

† English translation of the original speech delivered in Telugu.

MR. CHAIRMAN: Nothing has gone into the record. ...*(Interruptions)*.. Nothing has gone into the record. ...*(Interruptions)*... ...*(Time-bell rings.)*...

SHRI B. LINGAIAH YADAV: †"Sir, we thank the Central Government for establishing the Tribal University at least now, showing their concern towards the Tribal Communities. Shri K. Chandrashekar Rao, former Chief Minister of Telangana and BRS Party President, played a pivotal role in the establishment of the Tribal University in Telangana. He made many representations to the Central Government in his capacity as Chief Minister of Telangana. Members of Parliament from the BRS Party had fought for this Tribal University on many occasions. I am very happy as this University is named as Sammakka Sarakka Central Tribal University. As the University is named after tribal goddesses, it should be run properly and devoutly. ...*(Time-bell rings.)*...

(At this stage, some hon. Members left the Chamber.)

One minute, Sir, the Telangana Government, during the tenure of Shri K. Chandrashekar Rao, has done much for the welfare of the Tribal Communities across the State. Ten per cent reservation was given to the tribals and Thandas were upgraded to Gram Panchayats. Sir, funds should be allocated for research facilities. Sir, we request the Central Government to start the classes from this academic year. BRS Party demands that the other assurances made during the formation of Telangana also be fulfilled. Thank you, Sir. ”

3.00 P.M.

MR. CHAIRMAN: The next speaker is Prof. Manoj Kumar Jha, not present; Dr. V. Sivadasan, not present. Shri Abdul Wahab, not present...

SHRI ABDUL WAHAB (Kerala): Sir, I am very much here. ...*(Interruptions)*...

SHRI BINOY VISWAM (Kerala): Sir, he is not... ...*(Interruptions)*...

MR. CHAIRMAN: He is very much present. ...*(Interruptions)*.. I have noticed his presence. ...*(Interruptions)*...

† English translation of the original speech delivered in Telugu.

SHRI ABDUL WAHAB: First, I will speak and then walk out. ...(*Interruptions*)...

MR. CHAIRMAN: Hon. Member, we are responsible Members of a very important august House.

SHRI ABDUL WAHAB: And we are on a very important subject also.

MR. CHAIRMAN: I can tell you that my heart pains when some of the Members, even when the House is in order, make their speech and walk out. It is our minimum duty to listen to others also.

SHRI ABDUL WAHAB: Okay. I will be here.

MR. CHAIRMAN: You enlighten us and get enlightened also.

SHRI ABDUL WAHAB: Okay, Sir.

MR. CHAIRMAN: You have two minutes.

SHRI ABDUL WAHAB: One minute is enough!

Mr. Chairman, Sir, I am supporting this Bill. Don't make the Central University like our Kerala Universities. What is happening in the Centre and States is that everything is being politicised. Students are going to different universities in different parts of the world. That is continuing. Every year thousands of students are fleeing from here. Why? It is because the universities are being politicised, either by the BJP or by the Government. In Kerala, what is happening is that the Governor, being the Chancellor, is using his powers and the State Government is using its powers. It should not happen in Central Universities. Our expectation is that the Central Government should do something for Kerala also. Everywhere, it is being politicised and nepotism is going on. So, I would like to request the hon. Minister not to politicise the Central Universities. The universities are the only hope for our youth, employment and all. Please make use of these universities and give more skill development courses to these universities. Thank you.

MR. CHAIRMAN: Hon. Members, the copies of the Bills, namely, the Jammu and Kashmir Reorganisation (Second Amendment) Bill, 2023 and the Government of Union Territories (Amendment) Bill, 2023, both, as passed by Lok Sabha, were

circulated in the morning today. As the Bills are to be taken up today, those hon. Members who desire to give notices of amendments to the said Bills may do so till 4.00 p.m. today.

श्री पीयूष गोयल: सर, यह बड़े दुर्भाग्य की बात है कि जब-जब कोई ओबीसी का बिल आता है, कोई ट्राइबल वेलफेयर का बिल आता है, कोई न कोई विषय बनाकर विपक्ष सदन को छोड़कर भाग जाता है। तेलंगाना के लोगों ने अभी-अभी उनको चुनकर सरकार दी और एक बड़ी महत्वपूर्ण ट्राइबल यूनिवर्सिटी तेलंगाना में लगने जा रही है। यह समाज वर्षों-वर्षों से प्रतीक्षा कर रहा था कि उनको सही इज्जत मिले, उनको नए मौके मिलें और एजुकेशन के लिए भी नए एवेन्यूज मिलें। इसके लिए हमारी सरकार दस साल से प्रयत्न कर रही है। हमारे एजुकेशन मिनिस्टर इसके बारे में डिटेल्स में बताएंगे, लेकिन वर्षों-वर्षों तक राज्य सरकार के पीछे पड़ने के बाद - उन्होंने कई बार इसके लिए हमें परेशान भी किया, फिर भी केंद्र सरकार इसमें लगी रही और आज यह सुनहरा दिन है कि हम इस बिल को पास करने के लिए यहां बैठे हैं। लोक सभा में भी स्पष्ट कर दिया गया है कि इन्क्वायरी हो रही है। हम डिटेल्स की प्रतीक्षा करें और देश को एक संदेश दें कि हम मिलकर एक मजबूत ताकत की तरह इस प्रकार की घटनाएं नहीं होने देंगे।

सर, मैं मुम्बई से आता हूँ। जब महाराष्ट्र और केंद्र दोनों जगह कांग्रेस का शासन था, तब इतना बड़ा हादसा हुआ और सैकड़ों लोगों की जानें गईं। विदेश से टेररिस्ट्स आए और चार दिन तक मुम्बई हॉस्टेज था। लेकिन हमने कभी पोलिटिसाइज नहीं किया, तब हम विपक्ष में बैठे थे। उल्टे अगले दिन ही, यह शाम को हुआ था, अगले दिन ही हम काम पर लग गए और हमने दुनिया को एक संदेश दिया कि भारत में वह ताकत और क्षमता है कि हम किसी भी प्रकार के हमले से डरते नहीं हैं, किसी भी प्रकार की घटना से हमारे ऊपर आँच नहीं आएगी, यह देश एक है। उस समय विपक्ष ने एक जिम्मेदारी का स्टैंड लिया था। बड़ा दुर्भाग्यपूर्ण है और मुझे तो क्लियरली दिखता है कि यह एंटी-ट्राइबल माइंडसेट दर्शाता है कि ट्राइबल यूनिवर्सिटी के एक अच्छे बिल को समर्थन न देना पड़े, हाउस में बैठ कर वोट न देना पड़े, हाउस में बैठ कर सरकार के काम को समर्थन नहीं देने का एक एक्सक्यूज बना कर, जबकि हाउस स्मूथली चल रहा था, तब वॉक आउट करना एक बड़ा दुर्भाग्यपूर्ण संदेश है।

MR. CHAIRMAN: Prof. Manoj Kumar Jha - not present. Dr. V. Sivadasan - not present. Shri V. Vijayasai Reddy - not present...

SHRI V. VIJAYASAI REDDY (Andhra Pradesh): Sir, I am present.

MR. CHAIRMAN: Sir, you are not on your seat and, therefore, not present for me. But, the moment you occupy your seat, you are present for me and for everyone in the House. You have two minutes.

SHRI V. VIJAYASAI REDDY: Sir, one minute is enough. I would like to bring only one point to your kind notice. We, wholeheartedly, support this Bill on behalf of our Party. The only issue I wish to highlight to the hon. Education Minister is the menace of temporary campuses. Those institutions which had been promised to the State of Andhra Pradesh under the Andhra Pradesh Reorganisation Act have been, of course, fulfilled by the Government and they have been established, but they have been established only in the temporary premises, and these temporary premises are not enough to expand the courses, or for undertaking any other activity in a full-fledged manner. Therefore, I request the hon. Education Minister to open up full-fledged and permanent campuses and then maintain the standards of the Central Universities. Thank you, Sir.

MR. CHAIRMAN: Shrimati Mahua Maji - not present. Shri Kanakamedala Ravindra Kumar. You have two minutes.

SHRI KANAKAMEDALA RAVINDRA KUMAR (Andhra Pradesh): Sir, I am from Andhra Pradesh and related to this issue. Kindly, you have to be generous towards me giving two more minutes.

MR. CHAIRMAN: Two minutes.

SHRI KANAKAMEDALA RAVINDRA KUMAR: Sir, this issue arose because of the Andhra Pradesh Reorganization Act which had dedicated two universities, one for Telangana and one for Andhra Pradesh. We are currently discussing the Tribal University in Telangana. I would like to give brief history with regard to this Central Tribal University for Andhra Pradesh also. The Telugu Desam Party was in power and Shri Chandrababu Naidu was the Chief Minister at that time. Since 2014, we have been strongly pursuing the Central Government for establishing the Tribal University and also the Government handed over 525 acres of land. A campus was also constructed by spending the State Government funds, but it has not commenced till today. In the Sixteenth Lok Sabha, a Bill was also moved, but that was not passed. Subsequently, another Bill was moved. That was passed after 2019. We know that...*(Interruptions)*...

SHRI V. VIJAYASAI REDDY: Sir...*(Interruptions)*...

SHRI KANAKAMEDALA RAVINDRA KUMAR: Sir, he is interfering and disrupting the House. ...(*Interruptions*)...

MR. CHAIRMAN: Mr. Vijayasai Reddy, the hon. Minister is alert, and when the time comes, he will hold the floor.

SHRI KANAKAMEDALA RAVINDRA KUMAR: Sir, my friend, Shri V. Vijayasai Reddy, every time disrupts my speech.

MR. CHAIRMAN: Your friendship is inscrutable for me.

SHRI KANAKAMEDALA RAVINDRA KUMAR: Now, Sir, as we are passing the Bill in this House and we know that the site is ready, the Central Government has to take further steps with regard to Andhra Pradesh Tribal University also.

As far as the other promises, which were made while passing the AP Reorganisation Act, are concerned, there are several unfulfilled promises. These had to be fulfilled within a period of ten years. Within four or five months, that time will also lapse. So, with regard to the Polavaram Project, it is a major project. Then, Amaravati Capital City project is also a major project. With regard to allocating the funds for fulfilling Polavaram and Amaravati Capital City projects, the State Government has totally abandoned these two projects. That is why the Central Government has to take care of it and fulfil the promises. As far as Capital is concerned, for the last four years, the farmers are agitating for construction of the Capital where the hon. Prime Minister laid the foundation stone for the Capital, Amravati. It has to be done. It is part of Andhra Pradesh Reorganization Act. (*Time-bell rings.*)

MR. CHAIRMAN: Please take your seat. Nothing is going on record. Now, Dr. M. Thambidurai. You have two minutes.

DR. M. THAMBIDURAI (Tamil Nadu): Sir, I thank the Minister of Education for bringing forward the Central Universities (Amendment) Bill, 2023, which proposes to amend the principal Act by inserting a new Section 3G. The name of the proposed university is 'Sammakka Sarakka Central Tribal University' and as far as its territorial jurisdiction is concerned, it will extend to the whole of Telangana. It is being set up in Telangana but many tribal people throughout India can avail the benefit of this

University. In Tamil Nadu, there is one university, Thiruvavur but students from other parts also take benefit.

Secondly, the major objective of the university is higher education and research, which is very important. Nowadays, universities are not concentrating on research aspect. They are only selling degrees. It is going on. I am talking about the private and deemed universities. I am not talking about the State or Central universities. I request the hon. Minister to take care of recent notification issued by the AICTE whereby they are going to allow more sections if the facilities are there. Already, many engineering colleges and affiliated colleges are in the stage of closure. Therefore, why to monopolise a section of people with such kind of notification?

Sir, I request the hon. Minister to look into this AICTE notification which is misleading and which affects research and other facilities. (*Time-bell rings.*) Sir, I am an academician. I have been a Professor. Please give me some more time.

MR. CHAIRMAN: You are more than an academician.

DR. M. THAMBIDURAI: Sir, research is very important in the universities. Affiliated colleges are conducting courses but the recent AICTE notification is allowing more sections if facilities are there. Sir, the existing colleges are already in the stage of closure. Some colleges are monopolising; some deemed universities are monopolising; some private universities are monopolising. All these will make other institutions suffer. Therefore, it is a very serious thing. Sir, as Professor in Anna University, I have taught in the Guindy Engineering College for three years. There were only two Mechanical Sections till now. It is 150 years old university. In computer field, there are two sections. (*Time-bell rings.*) But if the private universities are allowed to have 20 sections, 30 sections...

MR. CHAIRMAN: Dr. Thambi Durai, you have made your point. Thank you. Nothing will go on record now. Now, Shri Javed Ali Khan, not present; Shri Sandosh Kumar P, not present; Shrimati Vandana Chavan, not present; Shri Sadanand Shet Tanawde.

SHRI SADANAND SHET TANAWDE (Goa): Sir, I stand here to support the Bill aimed to amend the Central Universities Act, 2009, which is to empower and establish Central Universities for teaching and research in various States. The Bill is welcome as it seeks to establish a Central Tribal University in Telangana and will provide

avenues of higher education and research facilities primarily for the tribal population of India.

This Bill contemplates to impart quality education to the students to make them employable and will also improve the quality of education in the country. Over the past many decades, the backlog to fill up the vacancies reserved for unprivileged has been increasing. This Bill will provide needed support to bring in more SCs and STs in higher education system and universities. I also support the Bill for the reason it will help fulfill the regional aspirations and regional distinctiveness. At this juncture, I would humbly request respected Prime Minister, Modi ji, to consider setting up of a Centrally-sponsored 'International Sports University' in Goa to include programmes in physical education, sports, sports event management and sports medicine in the State of Goa. The necessary infrastructure created by the Goa Government for successfully hosting Lusofonia Games and the National Games also will be put to better usage. The proposal in the Bill to convert the National Rail and Transportation Institute, Vadodara, a deemed university, to the Gati Shakti Vishwavidyalaya, is in tune with the Gati Shakti initiative and the vision of the National Logistics policy and deserves a big welcome. Overall, the intentions and the actions of the Modi Government seem to be perfectly in tune with the aspirations of the general public and the requirements of time.

On my personal behalf and on behalf of the State of Goa, which I represent, we stand firmly in support of this Bill. Thank you.

जनजातीय कार्य मंत्री ; तथा कृषि एवं किसान कल्याण मंत्री (श्री अर्जुन मुंडा): माननीय सभापति महोदय, आज यहाँ माननीय शिक्षा मंत्री जी द्वारा तेलंगाना राज्य में जनजातीय विश्वविद्यालय की स्थापना के लिए यह विधेयक प्रस्तुत किया गया है, जिसका नाम सम्मक्का सारक्का केंद्रीय जनजातीय विश्वविद्यालय है। माननीय तत्कालीन प्रधान मंत्री, अटल बिहारी वाजपेयी जी ने कहा था कि 21वीं सदी भारत की सदी होगी। माननीय नरेन्द्र भाई मोदी के नेतृत्व में आज दुनिया के मानचित्र पर स्पष्ट रूप से दिखाई दे रहा है कि जिन बातों का उल्लेख तत्कालीन प्रधान मंत्री, देशरत्न अटल बिहारी वाजपेयी जी ने किया था, वे वास्तविक रूप से दुनिया के सामने उभर रही हैं। मैं इस बात का इसलिए उल्लेख करना चाहता हूँ, क्योंकि सम्मक्का सारक्का केंद्रीय जनजातीय विश्वविद्यालय न केवल उसका एक उदाहरण है, बल्कि उसके साथ इस बात को दोहराते हुए मैं कहना चाहूंगा कि 21वीं सदी में देश की आजादी के बाद यह पहला अवसर है जब एक महिला राष्ट्रपति जनजातीय परिवार से भारत के सर्वोच्च पद को सुशोभित करते हुए यह संदेश दे रही हैं कि भारत किस तरीके से अपनी प्रगति को सुनिश्चित करना चाहता है। मैं समझता हूँ कि वंचित, जनजातीय आदिवासी, दलित, इन सारे समुदायों की बहुत बातें हुई हैं, पर उन्हें उबारने और उभरने की बात माननीय नरेन्द्र भाई मोदी के नेतृत्व में हुई है। आज उनकी बात न केवल इसलिए की जा रही है कि जनजातीय समुदाय का प्रतिनिधित्व दिख रहा है, देश में सर्वोच्च

पद पर जनजातीय महिला के रूप में राष्ट्रपति जी विद्यमान हैं, बल्कि 21वीं सदी को भारत की सदी बनाने के लिए हम अपनी यात्रा वहां से प्रारंभ कर रहे हैं, जहाँ सबसे पीछे की पंक्ति में बैठे हुए लोग हैं। आज हमारे सामने ऐसी-ऐसी योजनाएं, ऐसे-ऐसे कार्यक्रम, ऐसे-ऐसे अध्यादेश और ऐसे-ऐसे विधेयक प्रस्तुत किए जा रहे हैं, जिनके माध्यम से यह स्पष्ट रूप से दिख रहा है कि हम भारत को 'अमृत महोत्सव' के बाद इस अमृतकाल में कहां ले जाना चाहते हैं। देश के सामने यह वास्तविक रूप से प्रतिबिंबित हो रहा है कि वैसे सारे लोगों को आगे लेकर चलते हुए हमें देश की प्रगति करनी है। इसलिए आज दिखाई दे रहा है कि 10वीं अर्थव्यवस्था से भारत 5वीं बड़ी अर्थव्यवस्था बन कर एक नया कीर्तिमान स्थापित कर रहा है। माननीय प्रधान मंत्री जी ने आह्वान किया कि हमारे जो 4 पिलर्स हैं, वे कम्युनिटीविहीन, जातिविहीन ही नहीं, बल्कि हमारा आधार स्तम्भ हों, जिसमें हम इस बात को सुनिश्चित कर सकें कि युवा हमारी एक शक्ति है, महिला हमारी शक्ति है, किसान हमारी शक्ति है। महोदय, मैं आपका थोड़ा सा समय और लूंगा। इसी तरह से आज इतिहास इस बात का गवाह है कि नरेन्द्र मोदी जी के नेतृत्व में आज़ादी के 75 वर्षों के बाद पहली बार आदिवासी परिवार का सदस्य इस सदन में कृषि मंत्री का दायित्व निभा रहा है। महोदय, आपने देखा होगा कि जनता ने तीन प्रदेशों में नया जनादेश दिया। उनमें से एक प्रदेश में विष्णुदेव साय जैसे एक साधारण परिवार के सदस्य को मुख्य मंत्री बनाने का फैसला हुआ, आज उनका शपथ ग्रहण समारोह सम्पन्न हो रहा है। मैं सदन की तरफ से ऐसी शुभकामना व्यक्त करता हूँ कि माननीय मुख्य मंत्री जी के नेतृत्व में छत्तीसगढ़ की 21वीं सदी के भारत को बनाने में प्रमुख भूमिका होगी।

सभापति महोदय, इसके साथ ही, हम केंद्रीय विश्वविद्यालय के माध्यम से उच्च शिक्षा को मज़बूत करने में लगे हुए हैं। तमाम जनजाति क्षेत्र के जनजाति समुदाय विभिन्न प्रकार की शिक्षा को बहुआयामी व्यक्तित्व निर्माण के लिए इन विश्वविद्यालयों में प्राप्त करेंगे। वहीं बुनियादी ढांचे को मज़बूत करने के लिए देश भर में एकलव्य मॉडल रेज़िडेंशियल स्कूल्स जैसे 740 विद्यालय खोले जा रहे हैं। ये जो 740 एकलव्य मॉडल रेज़िडेंशियल स्कूल्स हैं, वे इन सारे विश्वविद्यालयों में पढ़ने के अवसर देने के लिए खोले जा रहे हैं।

महोदय, मैं इस अवसर पर कहना चाहूंगा कि हमने उच्च शिक्षा के लिए सारे विश्वविद्यालयों में - न केवल देश भर के तकनीकी प्रबंधन और तमाम तरह के जो शिक्षण संस्थान हैं, उनके अलावा ओवरसीज़ में पढ़ने वाले मेधावी छात्रों के लिए भी स्कॉलरशिप की व्यवस्था की है और देश भर में पढ़ने वाले विद्यार्थियों को स्कॉलरशिप में कोई कठिनाई न हो, इसके लिए उसके मानकों को हमने इस तरह से बनाया है कि प्रत्येक छात्र को नया अवसर मिले।

MR. CHAIRMAN: Thank you, hon. Minister.

श्री अर्जुन मुंडा: देश में युवा शक्ति सामने उभर कर आए, जनजाति समाज को नया अवसर मिले। आपने मुझे बोलने का अवसर दिया, इसके लिए आपका बहुत-बहुत धन्यवाद।

MR. CHAIRMAN: Dr. Prashanta Nanda, two minutes. Your floor leader has made a very special request.

श्री पीयूष गोयल: सर, हमारी पार्टी के समय में से इनको थोड़ा समय दे सकते हैं।

श्री सभापति: आप समय देने का काम मुझ पर ही छोड़ दीजिए। जैसे कहा गया है कि:

*'इतने हिस्सों में बंट गया हूँ मैं,
कि मेरे हिस्से में कुछ बचा ही नहीं !'*

ऐसा नहीं होना चाहिए।

DR. PRASHANTA NANDA (Odisha): Sir, I thank you for giving me an opportunity. Whether it is two minutes or one minute that does not matter. But I thank you for that.

While supporting this Bill, I am proud to say that the curriculum, which is there, will be a game-changer for the tribal youth. There is no doubt about it. Due to paucity of time, I can't discuss the curriculum. Here, I would like to draw the kind attention of the hon. Minister, who is present here, in the House to a Central University in Koraput, which we can say is a Tribal District. There are some problems to which I would like to draw his kind attention. Sir, you will be knowing that there is a Central University in Koraput. There are 43 sanctioned posts of Professors but only one Professor has been appointed and 42 posts of Professors are vacant. There are 88 sanctioned posts of Assistant Professors but only 15 Assistant Professors are posted and 73 posts of Assistant Professors are vacant. Out of a total 154 posts, 143 posts are vacant. Out of 119 posts of staff, only 26 have been posted. In the university, there are a total of 917 students. Much of them are tribals only. Whether it is a tribal university or a university in a tribal district means the same for me because we are thinking of the tribal people. With this kind of vacancies in those universities, what will be the future of these students who are studying in those universities? I am requesting hon. Minister to clarify as to why this is happening. I am hopeful for the university which is now announced in this Bill for Telangana. I welcome it. Here, I would like to make a request to him. Odisha has the third highest tribal population in India and the tribal population comprises 22 per cent of the total population of the State. We have been raising the demand for a satellite centre of the Central Tribal University in Odisha. That is my request to which the Minister should respond while giving importance to this particular university. Thank you, Sir.

MR. CHAIRMAN: Now, Shri Dharmendra Pradhan to reply to the discussion.

श्री धर्मेन्द्र प्रधान: सभापति महोदय, आज आपने इस महत्वपूर्ण विषय पर चर्चा करने का अवसर दिया, इसके लिए मैं आपका आभारी हूँ। आज आपकी अनुमति से इस सदन में सुश्री दोला सेन जी से लेकर डा. प्रशांत नन्दा जी तक, कुल 12 माननीय सदस्यों ने और बीच में जनजातीय कार्य मंत्री श्री अर्जुन मुंडा जी ने भाग लिया और सभी ने इस बिल का समर्थन किया। आंध्र प्रदेश रिऑर्गेनाइजेशन एक्ट में सरकार की प्रतिबद्धता थी कि एक सेंट्रल ट्राइबल यूनिवर्सिटी आंध्र प्रदेश और तेलंगाना में बने। आंध्र प्रदेश में तो बन चुकी है और उसका कैंपस भी शुरू हो गया है। अभी हमने प्रारंभ में कहा कि वहां के स्थायी कैंपस के लिए हमें फाउंडेशन स्टोन देने का अवसर मिला, सौभाग्य मिला। यदि सही समय पर तेलंगाना सरकार का सहयोग मिलता, तो अब तक यह यूनिवर्सिटी रूप ले चुकी होती। उन्होंने लंबे समय तक लैंड देने में विलंब किया, इसलिए इसके implementation में देरी हुई, लेकिन देर आए, दुरुस्त आए। आज आपके अनुमोदन के बाद जब आदरणीय राष्ट्रपति जी इसकी स्वीकृति देंगे, तो जल्दी ही यूनिवर्सिटी खोलने की सारी प्रक्रिया को पूरा कर लिया जाएगा। देश में यह national institution के रूप में आगे बढ़ेगा, जो हम सभी के लिए सुखद अवसर होगा। हमारे देश के जनजातीय विषयों के बारे में विशेष अध्ययन करने में यह विश्वविद्यालय अपना दायित्व निभाएगा।

महोदय, सभी माननीय सदस्यों ने अनेक प्रकार के विषयों को उठाया है, मैं सभी का आभार व्यक्त करता हूँ। एक-दो मित्रों के समान प्रकार के विषय रहे हैं। दोला सेन जी अपने विषयों को उठाते हुए मूल विषय से भटककर कहीं और चली गईं। मैं आपकी अनुमति से एक उदाहरण देना चाहूंगा। यदि अभी मेरी बहन दोला जी यहां रहतीं, तो अच्छा होता, लेकिन वे सुन रही होंगी। वे बाद में रिएक्ट भी कर सकती हैं। आज उन्होंने सदन में एक तथ्य उठाया, जो मैं आपके माध्यम से सदन में रखना चाहूंगा।

(उपसभापति महोदय पीठासीन हुए।)

उन्होंने यह कहा कि यह सरकार नेशनल एजुकेशन पॉलिसी के तहत इतिहास के पुनर्लेखन का प्रयास कर रही है। वे शायद पूरे विषय को समझीं नहीं। सर, मैं दो विषयों का उल्लेख करना चाहूंगा। वे जिस पार्टी से आती हैं, उस पार्टी की सरकार चलती है, तृणमूल पार्टी की सरकार पश्चिमी बंगाल में चलती है। पश्चिमी बंगाल ने एक विकल्प नीति बनाने का प्रयास किया। हम भी बड़े उत्सुक थे और देख रहे थे कि देश में सर्व सम्मति से नेशनल एजुकेशन पॉलिसी बनी, लेकिन उनके मन में क्या विषय आया, जिसकी वजह से उन्होंने एक विकल्प नीति बनाई।

उपसभापति जी, मैंने सामने आने पर उनके मसौदा को पढ़ा है, हमने अपने कुछ विशेषज्ञों को भी बैठाकर पढ़ाया है, उसमें राष्ट्रीय शिक्षा नीति के 99 परसेंट जो परामर्श हैं, उन्हीं परामर्श को भी उन्होंने हूबहू अपनाया है। शायद भाषा में कुछ परिवर्तन हुआ है। भाषा की विविधता है और हमारे प्रधान मंत्री जी इस विषय पर बड़े आग्रही रहते हैं कि हम जितना लोक भाषा में जाएं, स्थानीय भाषा में जाएं, उतना अच्छा है। भाषा को लेकर कोई आपत्ति नहीं है। मूल विषय के तत्व जनता तक पहुंचने चाहिए। मैं आज खुशी से कह रहा हूँ कि बंगाल में जो तथाकथित प्रयास हुआ और कुछ अन्य राज्य भी प्रयास कर रहे हैं, अंततोगत्वा सभी को राष्ट्रीय शिक्षा नीति के तहत आना

पड़ रहा है। यह मैं सुखद जानकारी हाउस में भी देना चाहता हूँ। बंगाल ने भी 99 परसेंट राष्ट्रीय शिक्षा नीति की कॉपी ही की है, इसके लिए उनको धन्यवाद।

सर, उन्होंने एक बात और कही है कि आप इतिहास का पुनर्लेखन करते हो, नहीं, हम ऐसा नहीं करते हैं। कुछ लोगों ने लंबे समय तक — संसद अभी इन दिनों में एक विषय पर चर्चा कर रही है — जब जम्मू-कश्मीर के बारे में आदरणीय गृह मंत्री जी कुछ मसौदे को लोक सभा और राज्य सभा में पारित करवा रहे थे, तब इतिहास की किसी घटना को उन्होंने क्वोट किया, कोई तथ्य क्वोट किया, जिसको लेकर पिछले दो दिन से राष्ट्रीय स्तर पर विमर्श हो रहा है।

उपसभापति जी, जानबूझकर कुछेक तत्व आजादी के बाद एक सामंतवादी मानसिकता से ग्रस्त हो गए थे, जैसे ही वे देश हैं, उन्हीं का खानदानी देश है, उन्हीं की मालकियत है, ऐसी परम्परा, ऐसे कुछ लक्षण देश के अन्य राज्यों में भी देखने को मिलते हैं। जैसे एक-दो फैमिलीज के पास ही उस राज्य की मालकियत है। जैसे एक देश, एक घर परिवारवाद में चलता है, लेकिन तथ्य तो ऐसे नहीं कहते थे। ऐसे सारे छुपे हुए तथ्यों को सामने लाने का प्रण श्री नरेन्द्र मोदी जी ने किया है। क्या सरदार पटेल का सम्मान नहीं करना चाहिए था, क्या सरदार पटेल के कंट्रीब्यूशन को देश भूल सकता है? इसीलिए माननीय प्रधान मंत्री जी ने स्टैच्यू ऑफ यूनिटी बनाकर सरदार पटेल को गौरवान्वित किया है।

अभी हम ट्रायबल यूनिवर्सिटी के बारे में चर्चा कर रहे थे, अभी मेरे मित्र अर्जुन मुंडा जी बोल रहे थे कि 15 नवम्बर को भगवान बिरसा मुंडा का जन्म दिन है, यह तो अभी नहीं बना है, यह तो इतिहास का हिस्सा है, क्या हम इतिहास बदल रहे हैं? हमने कहा कि 15 नवम्बर को "जनजाति गौरव दिवस" मनाया जाएगा। एक लंबी लकीर हमने खींची, अगर किसी को इसमें आपत्ति है, तो हम क्या कर पाएंगे! प्रजातंत्र में लोगों ने प्रधान मंत्री नरेन्द्र मोदी को आशीर्वाद दिया। वे दो बार आशीर्वाद दे चुके हैं, किसी के मन में संदेह नहीं है कि तीसरी बार किसको मिलेगा, तीसरी बार भी मोदी गारंटी ही होगा, इसीलिए यह मेंडेट देश के इतिहास को छोटा करने के लिए नहीं है। यह देश के इतिहास को बड़ा करने में लगा है। हम लंबी लकीर खींचने में लगे हैं।

उपसभापति जी, कई विषयों पर चर्चा करते हुए यह विषय सामने आया कि देश में — सुबह भी चर्चा हुई, कई सदस्यों ने उसका भी उल्लेख किया कि देश में विशेषकर एस.सी., एस.टी. और ओ.बी.सी. के बच्चे उच्च शिक्षण संस्थानों में ड्रॉपआउट हो जाते हैं। भारत सरकार की सेंट्रल यूनिवर्सिटीज, आईआईटीज, आईआईएम जैसे संस्थानों का नाम लिया गया। उपसभापति जी, मैं आपके माध्यम से एक तथ्य सदन के सामने ऑन रिकॉर्ड रखना चाहता हूँ। पिछले पांच साल का हमने एक एनेलेसिस किया है कि जितने बच्चे एडमिशन लेते हैं, अगर मैं आईआईटी को ही क्वोट करूँ, तो आईआईटी में पिछले पांच साल की cumulative figure है, जिसमें 2,66,433 स्टूडेंट्स ने जनरल केटेगरी में एडमिशन लिया है और पांच साल में ड्रॉपआउट 4,081 हुए हैं यानी 1.53 परसेंट हुए हैं, ओबीसी में 1.51 परसेंट ड्रॉपआउट हुए हैं, एस.सी. में 1.47 परसेंट ड्रॉपआउट हुए हैं, एस.टी. में 1.29 परसेंट ड्रॉपआउट हुए हैं। यह आईआईटी यानी सर्वोत्तम संस्थान का आंकड़ा है। उपसभापति जी, ऐसा क्यों होता है? जब हमने आईआईटी चेन्नई की एक डिटेल्ड स्टडी करवाई, तब उसमें यह पाया।

महोदय, मैंने सुबह ही प्रश्न का उत्तर देते समय कहा था कि कई सारे विद्यार्थियों को अदर ऑप्शन मिल जाता है। चेन्नई आईआईटी में पिछले दस सालों में जितने बच्चों ने एडमिशन लिया

था, उनमें से 44 बच्चे दस सालों में ड्रॉपआउट हुए हैं। जो 44 बच्चे ड्रॉपआउट हुए हैं, जब हमने उसका कारण ढूँढ़ा कि वे क्यों ड्रॉपआउट हुए, तो यह पाया कि उनमें से 60 प्रतिशत बच्चों को किसी और इंस्टीट्यूशन में दाखिले का ऑप्शन मिल गया था। उन्हें यहाँ ड्रॉपआउट में दिखाया गया, लेकिन वे पढ़ाई से बाहर नहीं गए थे, बल्कि वे पढ़ाई के अंदर ही रहे। वे अपनी सुविधा, अपने मन के हिसाब से किसी और इंस्टीट्यूशन में चले गए। 40 परसेंट में से 30-35 परसेंट लोग विभिन्न सामाजिक, पारिवारिक और स्वास्थ्य कारणों से ड्रॉपआउट हुए हैं और चेन्नई आईआईटी में कुल-मिलाकर उनकी संख्या 0.5 परसेंट से नीचे है। मित्रो, यह कह देना कि आज इस सरकार के समय में ड्रॉपआउट बढ़ गया है, यह तथ्य इसके परे है। विद्यार्थियों के बारे में कहा जाता है कि विद्यार्थियों की संख्या घट गई है, तो मैं आपके माध्यम से सदन में कुछ आंकड़े रखना चाहता हूँ। 2014-15 में, जब हम लोगों को प्रधान मंत्री नरेन्द्र मोदी जी के नेतृत्व में सेवा का अवसर मिला, तब देश में जितने विद्यार्थी समूची उच्च शिक्षा में पढ़ते थे, उनका नंबर 3,42,11,637 था, जो 2021-22 में बढ़कर 4,32,68,181 हो गया। उपसभापति जी, इसमें 26 परसेंट की ग्रोथ हुई है। यह उच्च शिक्षा में इस सरकार की उपलब्धि है। उसमें महिलाओं की 31 परसेंट ग्रोथ हुई है। समूचे एससी स्टूडेंट्स में 43 परसेंट की ग्रोथ हुई है। सर, एससी फीमेल स्टूडेंट्स मेल स्टूडेंट्स से ज्यादा पढ़ती हैं, इसमें 50 परसेंट की ग्रोथ हुई है। मैं समूचे एसटी स्टूडेंट्स के लिए कहूँ, तो 2014-15 में जितने बच्चे पढ़ते थे, यदि मैं आज उनकी 2021-22 से तुलना करूँ, तो इसमें 65 प्रतिशत की ग्रोथ हुई है, एसटी बच्चियों में 80 परसेंट की ग्रोथ हुई है। महोदय, उच्च शिक्षा के क्षेत्र में नरेन्द्र मोदी सरकार की यह उपलब्धि है।

महोदय, मैं ऐसे ही ओबीसी के लिए भी बताना चाहता हूँ और माइनोंरिटी को क्वोट करना चाहूँगा। बहुत लोग हमारी सरकार की एक जबरन छवि बनाना चाहते हैं। मैं माइनोंरिटी कम्युनिटी में हमारी सरकार की उच्च शिक्षा में पहल के स्टेटेस्टिक्स आपके सामने रखना चाहता हूँ। महोदय, माइनोंरिटी में 38 परसेंट की ग्रोथ हुई है। उसमें महिलाओं की संख्या 42 परसेंट है। अगर मैं माइनोंरिटी में स्पेसिफिकली मुस्लिम माइनोंरिटी में जाऊँ, तो इस सरकार के समय में मुस्लिम बच्चियों की 45 परसेंट...7 परसेंट ग्रोथ हुई है। आज यह हमारी सरकार की उपलब्धि है।

उपसभापति महोदय, कई मित्रों ने हमें इस विषय पर परामर्श दिया है कि आपकी सरकार के समय में जो पद हैं, वे रिक्त हैं। महोदय, तथ्य ऐसा नहीं कहता है - मैं इस बात को आपके माध्यम से इस सदन में रखना चाहता हूँ। महोदय, 2018-19 तक इस देश में जो उच्च शिक्षण संस्थान थे, उनमें सामाजिक न्याय के तहत एससी, एसटी, ओबीसी रिज़र्वेशन दिखावे के लिए पॉलिसी में तो था, लेकिन मेंडेटरी नहीं था, उसमें कोई बाध्यता नहीं थी। यह एक विचित्र बात थी। एक बार विज्ञापन निकाल दो, एससी, एसटी विद्यार्थियों में प्राध्यापक, प्रोफेसर पद के लिए योग्य व्यक्ति नहीं मिलेंगे, फिर उसे एक इंटरव्यू के बाद जनरल में कंवर्ट कर दो। उपसभापति जी, नरेन्द्र मोदी जी आए और उन्होंने इस पर पूर्ण विराम लगाया। वे एक नया कानून लेकर आए।

महोदय, The Central Educational Institutions (Reservation in Teachers' Cadre) Act, 2019 में लाया गया। इसमें यह तय किया गया कि संविधान में प्रदत्त एससी, एसटी, ओबीसी के लिए जो अधिकार है, वह उच्च शिक्षण संस्थानों में प्राध्यापक के पदों की नियुक्ति में सुनिश्चित किया जाएगा। 75 साल की आज़ादी के उपरांत, यह पहली बार हुआ है। जो लोग विभिन्न राज्यों की सरकारों में हैं, वे एससी-एसटी के गाँवों में एक पूजा घर बना देते हैं और कसीदों के पहाड़

बना देते हैं। उपसभापति जी, मैं आज आपकी अनुमति से एक विषय कहता हूँ। मेरे मन में पीड़ा है, इसलिए मैं आपके माध्यम से कुछ कहना चाहता हूँ। अगर मैं इसे बाहर कहता हूँ, तो मुझे गालियाँ भी मिल जाती हैं, अनेक प्रकार की गालियाँ मिल जाती हैं। मैं इस विषय को आपके संरक्षण में कहना चाहता हूँ। आपको यह सुनकर आश्चर्य होगा, आपके कान विश्वास नहीं करेंगे। देश के सभी राज्यों ने, आमूलचूल सभी राज्यों ने देश में ओबीसी रिजर्वेशन लागू किया है। एक राज्य, मेरे गृह राज्य को छोड़कर सभी राज्यों के शिक्षण संस्थानों, नौकरियों में ओबीसी रिजर्वेशन है, जिसका अधिकार संविधान ने दिया है, लेकिन वह हमारे राज्य में नहीं है। यह विसंगति है, इसलिए इन सारे विषयों को ध्यान में रखते हुए मोदी जी ने 2019 में एक एक्ट... ..(व्यवधान)... शायद सर्वे का कोई संपर्क नहीं है। आप बड़े ज्ञानी हैं। मैं उलझना नहीं चाहता हूँ। मैं पीड़ा कहना चाहता हूँ। आपको मुझे छोटा करना है, निर्दित करना है, तो आप कर सकते हैं। आप बड़े आदमी हैं, रसूखदार हैं, लेकिन कृपा करके, सत्य का सामना करने का अभ्यास सबको करना चाहिए। यह सदन इसीलिए है। मैंने भी सुना। मैं सेंट्रल यूनिवर्सिटी, कोरापुट का उत्तर अवश्य दूँगा, लेकिन जो विषय है — ओबीसी का संवैधानिक अधिकार, एससी का संवैधानिक अधिकार, एसटी का संवैधानिक अधिकार, इससे वंचित करने का किसी को अधिकार नहीं है। आज नरेन्द्र मोदी जी ने उस अधिकार को सुनिश्चित किया है।

उपसभापति महोदय, मैं नियुक्ति के संबंध में एक तुलनात्मक तथ्य देना चाहता हूँ। हमें बहुत नसीहत दी जाती है। मैं आपके सामने तुलनात्मक तथ्य रखना चाहता हूँ। 2005 से 2014 में किनके हाथ में शासन का दायित्व था, यह बताने की आवश्यकता नहीं है। अगर मैं आपके सामने आईआईटी, एनआईटी, आईआईआईटी, IISER - इन सबके तथ्य रखूँ, तो 2005 से 2014 के बीच में इनमें 9,113 अपॉइंटमेंट्स हुए थे। इसकी तुलना में पिछले नौ सालों में 21,145 अपॉइंटमेंट्स हुए हैं। हम अपनी नियुक्ति में सुधार लेकर आए, हमने संवैधानिक अधिकारों को सुरक्षित किया और अब हम आपके सामने ये तथ्य रख रहे हैं। विशेषकर, समाज के दलित तबके, एससी-एसटी, ओबीसी, वंचित वर्गों के लिए यह सरकार प्रतिबद्ध है, इसीलिए मेरे प्रधान मंत्री जी कहते हैं कि देश में चार जातियाँ हैं — महिला, युवा, गरीब और किसान। हमने आपको जिन नीतियों का तथ्य दिया है, उससे पिछले नौ सालों में सारे वर्गों की क्रमशः बढ़ोतरी हुई है। यह पिछले नौ सालों में सरकार की उच्च शिक्षा में उपलब्धि है।

उपसभापति महोदय, यह ऐसे ही नहीं हुआ है। सभापति जी ने आदेश दिया था, तो मैंने एक तथ्य रखा था और उन्होंने तब दोला जी के प्रश्न का उत्तर भी पूछा, तो मैंने वह भी दिया था। 2013-14 में जीडीपी का 3.84 परसेंट expenditure होता था और आज वह लगभग एक परसेंट बढ़कर 4.64 परसेंट हो गया है। यह हमारी सरकार का एजुकेशन इन्वेस्टमेंट का कमिटमेंट है, जिसे हमने बढ़ाया है। इतना ही नहीं, हम लोगों ने पिछले नौ सालों में आठ आईआईएम, सात नए आईआईटी, तीन नए IISER, 16 नए आईआईआईटी, एक नया एनआईटी और सात सेंट्रल यूनिवर्सिटीज़ खोलने का दायित्व लिया है। उसी कड़ी को आगे बढ़ाते हुए, आज देश में राष्ट्रीय शिक्षा नीति लागू की गई है। सेंट्रल यूनिवर्सिटी, कोरापुट की चर्चा करते हुए, मेरे परम आदरणीय बड़े भाई, प्रशांत नन्दा जी ने कुछ मूलभूत विषय उठाए। उनका आग्रह सही है। जिस यूनिवर्सिटी को हम ट्राइबल यूनिवर्सिटी कहते हैं या ट्राइबल इलाके में जो यूनिवर्सिटी बनती है, ये दोनों अलग हैं या परिपूरक हैं, इस संबंध में उन्होंने कहा कि मेरी दृष्टि से ये परिपूरक हैं, complementary हैं

और एक जैसी हैं। मैं उनके साथ सहमत हूँ, वास्तविकता वही है। हम जिसको ट्राइबल यूनिवर्सिटी के नाम से जानते हैं, उसमें सिर्फ ट्राइबल स्टूडेंट्स पढ़ेंगे, ऐसा नहीं है। उसमें ट्राइबल विषयों के बारे में ज्यादा अध्ययन होगा, रिसर्च की जाएगी। वह ट्राइबल इलाके में होगी, तो वहां के बच्चे ज्यादा पढ़ेंगे और उनकी शिक्षा में विकास होगा। मैं जिस राज्य से आता हूँ, वहां कोरापुट में एक सेन्ट्रल यूनिवर्सिटी है। उसमें historical reasons हैं, जिनके हाथ में प्रारंभिक दिनों में बागडोर थी, तब ऐसे-ऐसे लोगों की नियुक्तियां की गईं, जिसके कारण उसमें जो प्रोफेसर, एसोसिएट प्रोफेसर और असिस्टेंट प्रोफेसर की नियुक्ति की आवश्यकता थी, वह वहां नहीं हो पाई, लेकिन इन दिनों 87 पोस्ट्स के लिए इंटरव्यू प्रोसेस कम्प्लीट हो चुका है। पिछले साल भर के अंदर हाई कोर्ट की इंटरवेंशन के कारण, कुछ टिप्पणी के कारण वह प्रक्रिया जारी है। इंटरव्यू पूरा हो गया है और जल्द ही उस काम को पूरा कर लिया जाएगा। उनकी बातों का उत्तर उसमें से आ जाएगा।

उपसभापति जी, मैंने राष्ट्रीय शिक्षा नीति का उल्लेख किया। देश में पहली बार तीन वर्ष की आयु से पढ़ाई की रचना शुरू की गई। पहले हमारी क्लास-वन यानी पांच या छह साल की उम्र में पढ़ाई होती थी। पोषण की दृष्टि से भारत सरकार राज्य सरकारों के साथ मिलकर पहल करते हुए, आंगनवाड़ी केंद्रों के माध्यम से बच्चों को संभालती थी, लेकिन राष्ट्रीय शिक्षा नीति बनाने वाली टोली ने पहली बार कहा कि बच्चे का विकास तीन साल से आठ साल के अंदर, इसी पांच साल के अंदर उसका पूर्णांग विकास हो जाता है, उसी समय 85 परसेंट ब्रेन डेवलप हो जाता है। इसीलिए पहली बार देश में बाल वाटिका की रचना राष्ट्रीय शिक्षा नीति के अंतर्गत शुरू की गई। बाल वाटिका 1, 2, 3 - आयु वर्ग तीन, चार, पांच में पहली बार उनको पढ़ाई से नहीं जोड़ा जाएगा, बल्कि उनको खेल से जोड़ा जाएगा, कहानी से जोड़ा जाएगा, खिलौनों से जोड़ा जाएगा। इसके अलावा जादुई पिटारा लाया गया है। उनको टीचिंग, लर्निंग मैटिरियल देने का काम शुरू हो गया है। उच्च शिक्षा में अनुसंधान को महत्व दिया जा रहा है। उच्च शिक्षा और स्कूली शिक्षा में स्किल को महत्व दिया जा रहा है।

आज इस सदन ने भाषा के बारे में पर्याप्त मात्रा में चर्चा की है। भाषा पहले हमारे देश में राजनीति का विषय बनती थी। एक भाषा को दूसरी भाषा के खिलाफ लड़वाने का काम किया जाता था। यही तो मैकाले ने 1835 में सोचा था। आज भी सदन में कुछ ऐसी झंकार हुई कि ये लोग गैर-हिंदी हैं। सारी भारतीय भाषाएं राष्ट्रीय भाषाएं हैं। यह माननीय प्रधान मंत्री जी का एलान है, घोषणा है। कोई भाषा किसी से कम नहीं है। ये केवल 22 शैड्यूल्ड लैंग्वेजेज नहीं हैं, हमने तो ओडिशा जैसे राज्य में कोरापुट जिले की देसिया और कोटिया इन दो भाषाओं में प्राइमर बना दिया। हम ओड़िया भाषा को समझने के लिए मधु वर्ण बोध पढ़ते थे। ऐसे ही अन्य वनवासी जनजातीय भाषाओं के संबंध में, मुंडा जी के साथ मिलकर, जनजातीय विभाग के साथ मिलकर शिक्षा के लिए एकलव्य विद्यालय की रचना की गई। भाषा आज की राष्ट्रीय शिक्षा नीति की एक प्रमुख प्राइयोरिटी है।

उपसभापति जी, मैं इस बिल के समर्थन की अपेक्षा करते हुए, एक विषय आपके सामने रखना चाहता हूँ। आज हम कहां पहुंच रहे हैं, भारत को लोग कैसे देख रहे हैं और भारत की शिक्षा में पहल को कैसे देख रहे हैं। मैं आपके सामने यह बताना चाहूंगा कि दुनिया की जो पुरानी सभ्यताएं हैं, उनमें पारस्य सभ्यता बहुत पुरानी है। पर्शियन लैंग्वेज भारत में बहुत जानी-पहचानी लैंग्वेज है, क्योंकि यह उर्दू की एक प्रकार से जननी है। उसकी जननी हिंदी और संस्कृत भी है

और उस पर पर्शियन लैंग्वेज का भी प्रभाव है, क्योंकि उसके बहुत से शब्द वहीं से हैं। कल ईरान के पर्शियन भाषा के थिंक टैंक, Saadi Foundation के प्रमुख, Gholam Ali Haddad-Adel मुझसे मिलने आए थे। मान्यवर, यह मेरे मन में भी था कि यदि शिक्षा विभाग के साथ चर्चा के लिए पर्शियन लैंग्वेज का कोई व्यक्ति आएगा, तो उसमें क्या-क्या विषय होंगे और इसलिए मैं भी इसके संबंध में थोड़ी तैयारी कर रहा था।

हमारा विदेश विभाग मुझे कुछ सलाह दे रहा था कि इस-इस विषय पर चर्चा हो सकती है। उपसभापति जी, मेरे मन में प्रधान मंत्री, नरेन्द्र मोदी जी के विज्ञान का एक साक्षात् दर्शन हुआ, जब उनसे मेरी चर्चा हुई। हम जो आज सोच रहे हैं, जिसका कुछ लोग मखौल उड़ा रहे हैं, जिसको कुछ लोग राजनीतिक पूर्वाग्रह से एक अलग दृष्टि से देख रहे हैं, उसको दुनिया कैसे देख रही है, इसके लिए मैं दो देशों का उदाहरण दूंगा, जिसका मुझे अभी अनुभव हुआ। कल मि. गोलाम साहब ने जब मुझे बुलाया, तो उन्होंने मुझे एक किताब दी। वह किताब क्या थी? किताब का नाम था - 'सियासत-ए-मिल्ली-अमोजिश'। मैंने पूछा कि महोदय, इसका अर्थ क्या है? उन्होंने कहा कि इसका अर्थ है - 'राष्ट्रीय शिक्षा नीति'। मैंने कहा कि हमारे यहाँ राष्ट्रीय शिक्षा नीति है। उन्होंने कहा कि आपकी राष्ट्रीय शिक्षा नीति को हमने पर्शियन लैंग्वेज में ट्रांसलेट किया है। मैंने पूछा कि यह किसने किया है, तो उन्होंने कहा कि वहाँ के शिक्षा मंत्री जी ने किया है। मैंने पूछा कि इसमें आपकी क्या रुचि है, तो उन्होंने कहा कि आपने कहा है कि हम बहुभाषा को महत्व देंगे, विदेशी भाषा को भी यदि हमारा कोई बालक पढ़ना चाहेगा, तो उसे भी वह पढ़ सकता है और आपने जिन विदेशी भाषाओं के नाम लिखे हैं, उनमें पर्शियन लैंग्वेज भी लिखा है। उपसभापति महोदय, आज नरेन्द्र मोदी जी की 'वसुधैव कुटुम्बकम्' की कल्पना, वैश्विक यानी ग्लोबल सिटिजन बनाने की कल्पना कहाँ तक पहुँची है! सोचिए, ईरान का राजनीतिक माहौल, भारत की शिक्षा नीति की झंकार वहाँ पहुँचती है!

इसी तरह से कुछ दिन पहले मैं मॉरीशस के प्रधान मंत्री जी से जी20 के अवसर पर एक भोजन के समय मिला। उन्होंने कहा कि मि. प्रधान, आपको हमें मदद करनी पड़ेगी और मैंने प्रधान मंत्री जी से इस विषय में अनुरोध किया है। मैंने कहा कि आप आदेश करिए कि हम क्या मदद करें। उन्होंने कहा कि आप एनसीईआरटी को हमारे यहाँ भेजिए। उनके मन में एनसीईआरटी की कल्पना क्या है? उनकी कल्पना यह है कि भारत की जो बौद्धिक ताकत बनी है, हम सभी जिसकी उपज हैं, वे कहते हैं कि यह एनसीईआरटी के मूल ज्ञान भंडार के कारण बनी है, इसलिए हमें मॉरीशस में एनसीईआरटी की हूबहू व्यवस्था चाहिए।

उपसभापति जी, आज इक्कीसवीं सदी में भारत कल्पना करता है कि अगर ज्ञान आधारित विश्व बनेगा, तो भारत उसका एपिसेंटर होगा, भारत उसका केन्द्रस्थल होगा। आज राष्ट्रीय शिक्षा नीति से लेकर सम्मक्का-सारक्का ट्राइबल सेंट्रल यूनिवर्सिटी की उस कड़ी में प्रधान मंत्री, नरेन्द्र मोदी जी ने उस लंबी सरल रेखा को खींचा है। मैं इस सदन से विनम्र निवेदन करना चाहता हूँ। आज अच्छा हुआ कि एक-दो मित्रों को छोड़ कर सभी ने इस पर अपना समर्थन दिया है। वे एक-दो मित्र इसे अपने राजनीतिक चश्मे से देखते हैं, क्योंकि कुछ लोग तो आदत से मजबूर होते ही हैं। उनको ऐसा कहना ही पड़ेगा, नहीं तो फिर वहाँ पूछा जाएगा कि आप तो चुप होकर आ गए, मोदी चालीसा कह कर आ गए, इसीलिए उनको कहना पड़ा होगा। मैं उनके मन की बात, उनकी स्थिति को समझ सकता हूँ, लेकिन जिन सभी महानुभावों ने इसका समर्थन किया, सभी ने सच में इसका

समर्थन किया। आज देश का मिजाज़ बदला है। यही समय है, सही समय है और विश्व के सामने एक नया मानक प्रस्तुत करने के लिए हमारी सम्मक्का-सारक्का सेंट्रल ट्राइबल यूनिवर्सिटी उसकी द्योतक है। मैं इस बिल पर समर्थन के लिए सबका धन्यवाद करते हुए आपसे अपनी वाणी को विराम देने की अनुमति चाहता हूँ।

DR. SASMIT PATRA (Odisha): Sir, I have a point of order and I will have to raise it.

MR. DEPUTY CHAIRMAN: Yes, please.

डा. सस्मित पात्रा: सर, मैंने माननीय मंत्री जी को उनके वक्तव्य के बीच में नहीं टोका। वे एक सीनियर मिनिस्टर हैं और मेरी स्टेट को बिलॉन्ग करते हैं, मगर ओडिशा राज्य के बारे में उनकी एक टिप्पणी थी और इसका रिकॉर्ड स्ट्रेट करना बहुत जरूरी है, क्योंकि सदन में कई सदस्य हैं, जो शायद वास्तविकता से परे हों, इसलिए ओडिशा के बारे में यह वास्तविकता जानना भी आवश्यक है। I will just take two minutes and I will conclude because record should be made straight.

MR. DEPUTY CHAIRMAN: Please be brief.

DR. SASMIT PATRA: Sure, Sir. माननीय उपसभापति महोदय, माननीय मंत्री जी ने कहा कि ओडिशा राज्य, ओबीसी का जो रिजर्वेशन है, वह इम्प्लीमेंट नहीं करता है, बाकी सारे राज्य करते हैं। मैं इससे संपूर्ण तरह से असहमत हूँ और इसका कारण मैं बताता हूँ। बीजू जनता दल और हमारे नेता, माननीय मुख्यमंत्री, श्री नवीन पटनायक जी ने बार-बार यह कहा है कि भारतवर्ष में ओबीसी कास्ट सेंसस होना चाहिए। जब यह चीज नहीं हुई, तब ओडिशा राज्य ने एक रिटायर्ड जज की अध्यक्षता में एक कमीशन का गठन किया। वह कमीशन क्या था? वह कमीशन कास्ट का यह जो सर्वे है, इसको जानने के लिए बनाया गया कि एक्चुअली ओडिशा में कितने ओबीसीज हैं। यह आवश्यकता क्यों पड़ी? मान्यवर, इसकी आवश्यकता इसलिए पड़ी, क्योंकि अन्य राज्यों में एससी-एसटी की पॉपुलेशन बहुत कम है। आप जानते हैं कि ज्युडिशियरी ने 50 प्रतिशत की एक सीमा का निर्धारण किया है कि आप रिजर्वेशन के लिए 50 प्रतिशत से ऊर्ध्व जा नहीं सकते। सर, मैं बस 30 सेकंड्स में अपनी बात खत्म करूँगा।

सर, हमारे ओडिशा राज्य में लगभग 39.5 परसेंट एससी-एसटी की पॉपुलेशन को रिजर्वेशन प्राप्त है। बाकी जितनी भी टोटल पॉपुलेशन है, अगर हम उसकी गणना करें, तो यह 50 प्रतिशत से ऊपर चली जाएगी। इसलिए माननीय कोर्ट ने कहा था कि आप स्पष्ट कीजिए कि यह कितना है, उसी हिसाब से इसे किया जाएगा। इसीलिए कमीशन का गठन हुआ, इसीलिए रिटायर्ड जज की आवश्यकता पड़ी और इसीलिए caste census की बात की गई। ...**(व्यवधान)**...

श्री उपसभापति: धन्यवाद। ...**(व्यवधान)**... Patra ji, it is over. माननीय मंत्री जी कुछ कहना चाह रहे हैं, प्लीज़।

श्री धर्मेन्द्र प्रधान: महोदय, ये बड़े विद्वान आदमी हैं। उनको इसका उत्तर तो देना ही पड़ेगा। मुझे नहीं, उनको कहीं न कहीं इसका उत्तर देना ही पड़ेगा। नहीं तो इनसे पूछा जाएगा कि आप चुप कैसे बैठे थे। ये मेरे परम आदरणीय हैं।

श्री उपसभापति: आप इनको उत्तर दे दें। उसके बाद हम क्रम में आगे बढ़ेंगे।

श्री धर्मेन्द्र प्रधान: जी, सर।

महोदय, आप देखिए कि इसमें न तो point था, न ही order था। ये मेरे आदरणीय हैं, इसलिए मैं उसकी constitutionality में नहीं जाता हूँ। लेकिन वह विषय तो आ गया कि आज सामाजिक न्याय को देश में कुछ लोगों ने आत्मसात किया और समझा। सर, मैं मानता हूँ, मैं शायद आप ही से प्रेरणा लेता हूँ। मैं 90 के दशक के दिनों से प्रभात खबर पढ़ता रहा हूँ। रिकॉर्ड स्ट्रेट होना चाहिए। मेरा कोई विवाद नहीं है। मेरा यह संवैधानिक अधिकार है। कोई बहाना बना कर किसी गरीब के अधिकार को मारने का हक किसी को भी नहीं है। अगर हम इस बात में जाएँ कि हमारे यहाँ 39 परसेंट एससी-एसटी है और हम 50 परसेंट से ऊपर नहीं जा सकते हैं, तब भी 11 परसेंट बचता है। उसी को कम से कम ओबीसी को तो दे देते। पहला तो यह है।

दूसरा, यह जो एक पहली बुझाई जाती है - सुप्रीम कोर्ट ने और हाई कोर्ट्स ने कहा कि पंचायती राज व्यवस्था में urban body में जनगणना के आधार पर आप रिजर्वेशन देंगे। मंडल कमीशन ने चुनाव के बारे में नहीं कहा था। मंडल कमीशन की पैरवी थी कि शिक्षा और नौकरी में आप 27 परसेंट रिजर्वेशन दीजिए। महाराष्ट्र जैसे कई राज्यों ने अपने यहाँ कमीशन बना कर जस्टिफिकेशन देकर उसको भी बढ़ाया। मैं तो ओडिशा का लाचार आदमी हूँ, उतना भी नहीं माँगता हूँ। पिछले 3 दशकों से मेरे 11 परसेंट के अधिकार को क्यों दबा कर रखे हुए हैं, इतनी ही मेरी गुहार है। मैं एक वेदना कहूँ, तो फिर आप point of order और ...**(व्यवधान)**...

श्री उपसभापति: धन्यवाद माननीय मंत्री जी। ...**(व्यवधान)**... Now, the hon. Minister to move that the Bill further to amend the Central Universities Act, 2009, as passed by Lok Sabha, be taken into consideration.

SHRI DHARMENDRA PRADHAN: Sir, I move:

"That the Bill further to amend the Central Universities Act, 2009,
as passed by Lok Sabha, be taken into consideration."

The question put and the motion was adopted.

MR. DEPUTY CHAIRMAN: We shall now take up Clause-by-Clause consideration of the Bill. In Clause 2, there is one Amendment (No.1) by Dr. V. Sivadasan, not present.

Clause 2 was added to the Bill.

Clause 3 was added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

श्री धर्मेन्द्र प्रधान: महोदय, मैं प्रस्ताव करता हूँ :
कि विधेयक को पारित किया जाए।

The question was put and the motion was adopted.

MR. DEPUTY CHAIRMAN: Now, we will take up another Bill. माननीय मंत्री धर्मेन्द्र प्रधान जी, मैं आपको निजी टिप्पणी के लिए धन्यवाद देता हूँ। The Repealing and Amending Bill, 2023. Shri Arjun Ram Meghwalji to move a motion for consideration of the Repealing and Amending Bill, 2023.

The Repealing and Amending Bill, 2023

THE MINISTER OF STATE OF THE MINISTRY OF LAW AND JUSTICE; THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS; AND THE MINISTER OF STATE IN THE MINISTRY OF CULTURE (SHRI ARJUN RAM MEGHWAL): Sir, with your permission, I move:

"That the Bill to repeal certain enactments and to amend an enactment, as passed by Lok Sabha, be taken into consideration. "

श्री उपसभापति: माननीय मंत्री जी, क्या आप इस पर कुछ बोलना चाहेंगे?

श्री अर्जुन राम मेघवाल: जी, सर। मैं इस पर कुछ बोलना चाहूँगा।

श्री उपसभापति: बोलिए।

श्री अर्जुन राम मेघवाल: सर, नरेन्द्र मोदी जी के शासन में आने के बाद लगातार ऐसे एक्ट्स, जिनकी कोई उपयोगिता नहीं थी, उनको समाप्त करने की एक प्रक्रिया चली।

4.00 P.M.

वह प्रक्रिया तेजी से चली और अब तक हम ऐसे 1,486 एक्ट्स निरस्त कर चुके हैं। अभी 1965 का एक बिल था, उसके बाद ऐसे 11 एक्ट्स ऐड हुए। मैं जो बिल लेकर के आया हूँ, उसमें ऐसे टोटल

76 एक्ट्स हैं, जिनको निरस्त करने के लिए हमने आप सबके बीच, इस महान सदन के समक्ष प्रस्तुत किया है।

इनमें से कुछ आज़ादी से पहले के भी हैं और कुछ आज़ादी के बाद के भी हैं, तो ऐसे टोटल 76 एक्ट्स हैं, जिन्हें समाप्त करने का यह बिल है। मैं यहाँ उनमें से एक-दो के उदाहरण देने की कोशिश करूंगा। जैसे, The Telegraph Wires (Unlawful Possession) Act, 1950 है। किसी जमाने में टेलीग्राफ बहुत महत्वपूर्ण होता था, उसकी वायर आप रख नहीं सकते। अगर आप उसे रखोगे तो वह एक unlawful activity होगी, आपको दंड मिलेगा। ऐसे एक्ट की अब कहां जरूरत है? हम ऐसे ही एक्ट्स समाप्त करने के लिए आपके इस महान सदन के बीच में आए हैं। प्रधान मंत्री जी ने जो 'पंच प्राण' कहा है, उनमें से एक प्राण गुलामी के अंशों से मुक्ति भी है। ये एक्ट्स pre-colonial period के हैं, pre-Constitution period के हैं, तो ये गुलामी के अंश भी हैं, तो उनसे भी मुक्ति मिलती है।

महोदय, चूंकि आप एक कवि हैं, इसलिए मुझे याद आ गया कि किसी कवि ने ठीक ही कहा है कि अगर आगे बढ़ना है तो कुछ करना पड़ेगा। उन्होंने कहा है:-

*"अगर आगे बढ़ना है तो बहता पानी बन जा,
ठहरा पानी थक जाता है, वह तो अपनी काई से।"*

अगर इस ease of living system में कोई ऐसा एक्ट है, जो नागरिकों के लिए भी आवश्यक नहीं है और परेशान करने वाला है, तो उसको समाप्त करना ही उचित है। जैसा मैंने कहा, The Telegraph Wires (Unlawful Possession) Act, 1950 है, इसकी अब कोई आवश्यकता नहीं है, लेकिन ऐसा किसी ने नहीं सोचा। यह नरेन्द्र मोदी जी की सरकार है, जो ऐसे कानूनों को निरस्त करने के लिए निरंतर सोच रही है और नागरिकों को ease of living प्रदान कर रही है, इसलिए चर्चा करके या सर्वसम्मति से इसको पास करें, ऐसा मेरा आपसे अनुरोध है।

The question was proposed.

MR. DEPUTY CHAIRMAN: Dr. L. Hanumanthaiah. He is not present. Shri G.V.L. Narasimha Rao.

SHRI G.V.L. NARASIMHA RAO (Uttar Pradesh): Mr. Deputy Chairman, Sir, this Bill is in continuation of a series of pro-governance measures initiated by hon. Prime Minister ever since he became Prime Minister in May, 2014. As soon as he took over the reins of office, a two-member committee was constituted to identify all Acts that have no relevance in today's context. And, so far, 1,486 such Acts have been taken off from the statute book. So, this is a massive cleanup exercise. This was done to ensure that primitive and irrelevant Acts do not form part of the statute book.

Sir, in the present Bill, we are, actually, seeking to repeal 76 such Central Acts which have no relevance or do not need to exist in the statute book. Sir, 229 State Acts have already been found to be irrelevant in today's context and have actually been recommended to the State Governments for repeal. But, in this context, I would like to say, not just repealing Acts, hon. Prime Minister, Modi ji, has taken a number of reformative measures to ensure cleaner governance. "जनता के ऊपर मेरा विश्वास है," यह कहते हुए माननीय प्रधान मंत्री जी ने self-certification authentication को लागू किया। पहले आपको हर सर्टिफिकेट के authentication के लिए किसी गज़ेटेड ऑफिसर के पास जाना पड़ता था। प्रधान मंत्री जी ने ऐसी स्थिति को पूरी तरह से खत्म किया है। यह आम लोगों के लिए एक बहुत बड़ी राहत की बात थी। इसी तरह से माननीय प्रधान मंत्री जी ने वर्ष 2015 के बाद क्लास 3 और क्लास 4 की नौकरियों के लिए इंटरव्यूज को खत्म किया, उसमें जिस प्रकार का discretion रहता था, उसको भी खत्म करने का काम किया है। कुछ ऐसी नौकरियां हैं, जैसे ग्राम डाक सेवक आदि में आपको केवल 10वीं कक्षा के मार्क्स के आधार पर नौकरी मिल जाती है, उसमें किसी की सिफारिश की ज़रूरत नहीं है। माननीय प्रधान मंत्री जी ने हर तरह के पोलिटिकल और अन्य तरीके के influence को खत्म करने का काम किया है। हर विषय में एक सुधार हुआ है। पिछले सत्र में हमने एक बिल पारित किया था, जो प्रिंट मीडिया के रजिस्ट्रेशन के लिए बहुत लम्बी-चौड़ी प्रक्रिया थी। ब्रिटिशकाल में मीडिया पर जो अंकुश रहता था, उस प्रकार के अंकुश का आज कोई relevance नहीं है, उसको खत्म करने का काम किया है। इसी तरह से पिछले सत्र में हमने जन विश्वास बिल के ज़रिये बहुत सारे कानूनों में से क्रिमिनल प्रावधानों को खत्म करने का काम किया है। So, the hon. Prime Minister has fulfilled his commitment of 'Minimum Government, Maximum Governance'. 'न्यूनतम सरकार, अधिकतम शासन' के ज़रिये देश की जनता ने माननीय प्रधान मंत्री जी के द्वारा इस प्रक्रिया का पूरी तरह समर्थन किया है, जिसका नतीजा आपको हाल के चुनावों में नज़र आया है और भविष्य में भी, वर्ष 2024 के चुनावों के नतीजों में एक भव्य जीत के साथ माननीय प्रधान मंत्री जी को एक बार फिर से देश की सत्ता संभालने का निर्णय देश की जनता कर चुकी है। सर, इसके लिए pro governance और reform सबसे बड़ा कारण है और ease of doing business के साथ-साथ ease of living भी है कि आम नागरिक अपने जीवन में जो कष्ट झेलते हैं, सरकार के द्वारा उनको कैसे खत्म किया जाए, सरकार के द्वारा ease of living को कैसे बढ़ावा दिया जाए। इस प्रकार सामान्य मानव के जीवन में एक मूलभूत परिवर्तन लाना प्रधान मंत्री श्री नरेन्द्र मोदी जी का एक लक्ष्य रहा है और इस लक्ष्य को अचीव करने में माननीय प्रधान मंत्री जी सफल हुए हैं। यही देश की जनता के आशीर्वाद का प्रमुख कारण है। यह कहते हुए मैं अपनी वाणी को विराम देता हूँ, बहुत-बहुत धन्यवाद।

MR. DEPUTY CHAIRMAN: Next, Shri Jawhar Sircar, not present; Dr. Kanimozhi NVN Somu, not present; Shri Sushil Kumar Gupta, not present. Shri Muzibulla Khan.

श्री मुजीबुल्ला खान (ओडिशा): महोदय, the Repealing and Amending Bill, 2023 देश की कानून व्यवस्था में सुधार लाने और उसे बेहतर बनाने के लिए आम आदमी की सहूलियत के लिए

लाया गया है। महोदय, 65 अप्रचलित कानूनों को निरस्त करने के उद्देश्य से वर्ष 2022 में तत्कालीन केंद्रीय मंत्री श्री किरन रिजिजू जी इसे लोक सभा में लाए थे और वर्तमान में हमारे कानून मंत्री श्री अर्जुन राम मेघवाल जी ने 11 कानूनों को add करने के बाद 76 कानूनों को निरस्त करने के लिए इस बिल को पेश किया है। 27.07.2023 को लोक सभा में इस विधेयक को पारित कर लिया गया है। इस विधेयक की तीन अनुसूचियां हैं। पहली अनुसूची में वर्ष 1850 से वर्ष 2020 के बीच 35 अधिनियम शामिल हैं। दूसरी अनुसूची में वर्ष 2013 से 2017 के बीच 41 विनियोग अधिनियम शामिल हैं, तीसरी अनुसूची में वर्ष 2011 का एक माइनर संशोधन के साथ एक अधिनियम आया हुआ है। यह बिल जीवन जीने और काम करने में आसानी सुनिश्चित करेगा। अप्रचलित अधिनियमों को निरस्त करने के उद्देश्य से यह 'न्यूनतम सरकार, अधिकतम शासन' के दृष्टिकोण को पूरा करता है। बरसों से जो कुछ जमा हुआ है, उसे ठीक करने के लिए एक बार के प्रयास पर भरोसा करने के बजाय ऐसी स्थिति को रोकने के लिए आवश्यक उपाय करने के लिए भी गति का अवरोध किया जाना चाहिए था। सर, समय-समय पर समीक्षा खंडों को कानून में शामिल किया जाना चाहिए। जैसे-जैसे कानून अधिक specific होते जा रहे हैं, तो मेरा मानना है कि कानून को संभालने के लिए इस स्थिति के आस-पास की परिस्थितियों को बदला जाना बहुत जरूरी है और इसकी जांच भी बहुत जरूरी है। कानून की समय-समय पर समीक्षा के लिए, समाधानों के लिए effectiveness और समस्याओं की प्रकृति के बारे में चर्चा की आवश्यकता होती है। इस प्रकार सबूत आधारित तीन निर्णयों को बढ़ावा दिलाना जरूरी है, जो इसके माध्यम से किया जा सकता है। सूर्यास्त खंड international level पर दूसरे देशों में बीस से अधिक वर्षों से sunset clause के रूप में उपयोग किया जा रहा है। यूरोप के कुछ देशों में कानून का समीक्षा तंत्र है, जिसमें एक निर्दिष्ट तरीके से इंटरवल पर समीक्षा की जाती है। भारत में कहीं भी कोई संस्था नियमित रूप से यह नहीं देखती कि कानून ज़मीनी स्तर पर ठीक से पहुंचता है या नहीं, ठीक से चलता है या नहीं। आम तौर पर concerned Ministry किसी कानून के संपूर्ण या विशिष्ट भागों का मूल्यांकन करने के लिए एक विशेष समिति नियुक्त करती है। कभी-कभी पार्लियामेंटरी कमेटी विधान जांच कराती है, लेकिन यह जांच sufficient नहीं है। हालांकि अधिकांश मामलों में विधान जांच का उपयोग तभी किया जाता है, जब समस्याएं खड़ी हो जाती हैं।

महोदय, मैं आपके माध्यम से इतना कहना चाहता हूं कि यह जो 76 कानूनों को निरस्त करने प्रस्ताव आया है, उसका मैं समर्थन करता हूं। उसके साथ ही मैं यह भी कहना चाहता हूं कि अभी जो कानून है, जिस कानून को लेकर अभी भी समस्या है, क्योंकि मैं बचपन से देख रहा हूं, सुन रहा हूं कि देश के पूर्व प्रधान मंत्री को गोली मारने के बाद भी न्याय पाने में 27-30 साल लग जाते हैं। उस कानून में भी कोई त्रुटि होगी, तो उस कानून में सुधार लाने की बहुत जरूरत है। मैं आपके माध्यम से माननीय मंत्री जी से कहना चाहता हूं कि न्याय जितनी जल्दी मिल सके, डिसीजन जितना जल्दी आ सके, वह हमारे देश के लिए अच्छा होगा। उस इंसान के लिए भी अच्छा होगा, जो कि इसमें victim हुआ हो, वह दोषी है या नहीं है। आठ-दस साल लोग जेल में रहते हैं और दस साल के बाद पता चलता है कि वह निर्दोष है। हमें इस चीज़ को देखना बहुत जरूरी है। मैं आपके माध्यम से माननीय मंत्री जी से अनुरोध करता हूं कि इस चीज़ को आप rectify कीजिए, ताकि जो सरल लोग हैं, वे बेकार में फंस कर रहते हैं, जेल में अपनी जिंदगी काटते हैं, वे लोग जेल से कैसे मुक्ति पाएंगे, इसके बारे में आप जरूर देखिए। आपका बहुत-बहुत धन्यवाद।

SHRI BEEDHA MASTHAN RAO YADAV (Andhra Pradesh): Sir, I thank you for giving me an opportunity to speak on such an important Bill on behalf of our YSRC Party. We have no objection to this Bill and welcome it wholeheartedly. It is a credit to this Government that they have brought in such widespread changes and sought to alter laws and regulations that have become obsolete.

India is a dynamic nation and our Constitution-makers were aware of this when they laid down the fundamental principles, which would guide our nation; so, they allowed enough flexibility to make changes and ensured that no law could keep the people of India entrenched in the past. The fact that this Government has made concerted efforts to unearth contradictory and obsolete legislations, some of which date back to colonial times, ensures that we honour our roots as a nation open to change and progress.

Additionally, it severs any unnecessary ties to outdated draconian laws from the era of British rule and usher our country into a new era of liberation where we actualize our dreams of becoming 'vishwa-guru'

Sir, I would now like to make some suggestions. First, I would like to give some suggestions on the AP Reorganization Act. While I wholeheartedly support the breath of the changes being made through this Bill, I would also like to highlight that Andhra Pradesh had requested for an Amendment to the Andhra Pradesh Reorganization Act, 2014. This has been brought to the attention of this House through multiple interventions, including Private Member's Bills, and, through the Government, more directly through personal representation from hon. MPs and State leaders of Andhra Pradesh.

Sir, we had requested that the promises made under the AP Reorganization Act be actualized in a time-bound manner but there are several matters which till date have no end in sight. This includes the Central Tribal University promised to Andhra Pradesh Government which only began functioning in 2019 from a temporary campus. There is no clarity on when a permanent campus will be provided.

MR. DEPUTY CHAIRMAN: Masthan Raoji, please speak on the subject.

SHRI BEEDHA MASTHAN RAO YADAV: Sir, some amendment to the Reorganization Act is required. This is our humble request.

MR. DEPUTY CHAIRMAN: It is good.

SHRI BEEDHA MASTHAN RAO YADAV: Similarly, we request that Special Category status be provided to the State. Such a status would enable us to get a higher share in Central grants and tax incentives resulting in the reduction of financial burden on the A.P. Government. It is required by A.P. because we have been fiscally struggling due to an unscientific bifurcation wherein amongst numerous resources, we lost our capital city also. Even the 15th Finance Commission has stated that giving such a status is within the mandate of the Centre to provide if it deems it necessary. I request that in face of the new changes being brought by the Government, this too be given due weightage. Additionally, the funds promised to AP for development projects should be handed over to our Government in a smooth and efficient manner. Till date, many projects, such as Polavaram Irrigation Project, are stuck halfway due to disputes over funding. This disrupts the intent and nature of the law which was meant to provide developmental support to the Telugu people. I request that these stipulations be reconsidered and the commitments made to us be legally strengthened.

MR. DEPUTY CHAIRMAN: Please conclude. Beedha Rao Masthanji, you know the rules. You have to speak on this Bill. You have to speak on this Bill as per rules.

SHRI BEEDHA MASTHAN RAO YADAV: Yes, Sir, I am coming to that.

Sir, there are a few laws which too need amendment because they are simply baffling and highly outdated considering our times. I would like to highlight the following points. As per the Indian Aircraft Act, 1934, any Indian citizen who flies balloons or kites without license is an offender. The House is well aware that flying kites is a common method of celebration and a strong part of the Indian cultural ethos, especially, for children. While this is not usually implemented, it is time this stipulation be removed. Sir, the Indian Treasure-trove Act of 1878 states that any 'treasure' found under the soil which is equal to or more than Rs 10 has to be reported and shared with the Government. If any person does not do so, they are liable to be arrested. This is vague and extremely confusing for the general public, and this can easily be misused by mischief-makers to persecute innocent citizens. On a graver note, there are pressing laws that need urgent reform so as to prevent serious miscarriages of justice. This includes the Indian Penal Code and several laws pertaining to the treatment of criminal. ...*(Time-bell rings.)*...

MR. DEPUTY CHAIRMAN: Please. Your time is over. ...*(Time-bell rings.)*...

SHRI BEEDHA MASTHAN RAO YADAV: For example, as per Section 294 of the Indian Penal Code, anyone who acts in an obscene manner in a public place is punishable. ...(*Time-bell rings.*)...

MR. DEPUTY CHAIRMAN: Beedha Masthan Raoji, your time is over. Please.

SHRI BEEDHA MASTHAN RAO YADAV: In conclusion, Sir, I would say that I have already stated that I wholeheartedly, on behalf of the YSR Party, support the proposed Bill. Through my speech, I merely wished to point out certain inconsistencies, which cannot be allowed to remain in the current climate. It should be done to further the good work of this Government.

MR. DEPUTY CHAIRMAN: Now, Shri K.R. Suresh Reddyji.

SHRI K.R. SURESH REDDY (Telangana): Sir, thank you for giving me this opportunity to speak on this Bill which, though considered a normal and routine Bill, has got a lot of significance. The hon. Minister, in the explanation of the Bill, has very rightly stated that some of the Bills, which are outdated, antiquated and have lost their relevance, need to be repealed and withdrawn. This, definitely, is a good measure. It is a measure which can lessen the burden on the judiciary; it is a measure which can sharpen the bureaucracy and ultimately help the people, at large. So, any initiative in this regard is always welcome and getting updated is a very good initiative, especially today, and more so in the international forums. Having said that and having appreciated their initiative, you have to see the other side of the coin too. When a Bill is passed, the Bill gets effective only after the rules are made. There are so many Bills which have been passed, but the rules are pending. The subordinate legislation goes through all this. The other day, we had a presentation of so many reports, stating very clearly that the Bills have been passed, but the rules are not being framed and they have been delayed for a considerable period of time. Now, the onus lies on the hon. Parliamentary Affairs Minister to look in this direction. While the Government is reforming, the Parliament also needs to rise to the occasion and the Parliament has a bounden duty to realise its realism because the laws are made here. So, subordinate legislation is one area which needs your attention.

Another most important aspect of any legislation is, how you analyse the impact of it, which is known as Legislative Impact Assessment. There are two ways of looking at it. One is, before the Bill is introduced, the Government, definitely, puts it up in the public domain for its inputs. There is a policy in 2004 which has been

framed, but there is no law which mandates the Government that any Bill proposed should be put in the public domain. To quote a small example, from 2016 to 2019, there were almost 186 Bills introduced and out of which 142 Bills did not get public scrutiny before coming here. That is very glaring. In such a big democracy, where public input is not taken before the introduction of the Bill, it creates, I would say, a lot of uneasiness among the people and also trouble to the Government. After the Bill is introduced and passed, how effective is the Bill? Is there any impact assessment mechanism? World over, most of the developed countries do have this mechanism. They evaluate how beneficial a Bill is to the people. If there are certain amendments to be made, then, the Government can come in through those necessary changes. One good example of that impact assessment not done and the damage being done to the society, at large, and the Government, in particular, was Farm Bills. The Farm Bills were introduced, but the impact assessment was not done. We went through a huge turn up. People died and, ultimately, the Government had to go back on them. This is one area where the legislature, and more so from the Chair side, need to get a little more dynamic in this and ensure that the Parliament lives up to its bestowed responsibilities.

Finally, the last thing is the international treaties. There are so many international treaties that the Government is signing. While we have removed a lot of outdated Bills, there are certain treaties which come in. For example, the Antarctic Bill came in. The treaty was signed 40 years ago and we have come with the Bill now. The Government should realise that it is coming to this House after 20 or 30 years, when the relevance is lost. While welcoming the removal of the outdated Bills, I also seek the hon. Minister's intervention in this regard... ..(*Interruptions*)...

MR. DEPUTY CHAIRMAN: Your allotted time is over.

SHRI K.R. SURESH REDDY: If my time is over, I respect the Chair and conclude.

MR. DEPUTY CHAIRMAN: If you want to conclude, please do it.

SHRI K.R. SURESH REDDY: I was just saying that we are a representative democracy, and if the suggestions made by most of us here are heeded to, then, you turn into a responsible democracy. That is what the country needs today. Dynamism does not mean just removing outdated Bills, but dynamism means that you bring in legislation which is beneficial to the people, and also before legislation and after

legislation, you should involve the people. So, that is how the Bills, in letter and spirit, would be appreciated. Thank you, Sir.

MR. DEPUTY CHAIRMAN: Shri A.A. Rahim - not present. Dr. M. Thambidurai.

DR. M. THAMBIDURAI (Tamil Nadu): Thank you, Mr. Deputy Chairman, Sir. I am participating in this discussion on behalf of the AIADMK Party. The hon. Minister has brought the Repealing and Amending Bill, 2023. Since 1950, there have been various Repealing and Amending Acts. Sir, 1,370 Acts were repealed from 1950 to 2001. There have been two Repealing and Amending Acts in 2015 and 2016. The latest Act is the Repealing and Amending Act, 2019. The Act is a periodic measure taken by the legislature to repeal the laws which are obsolete and ineffective. As we know, most of these Acts were enacted during the British period. Though we generally refer to the Indian Constitution, but some of the Acts enacted by the British are still in force. There may be some old laws. Other countries also have some old laws, but repealing is done because some of the old laws are not necessary, and those old laws can be used to harass the people. Therefore, what is the necessity of keeping those kinds of Acts?

Then, I want to bring a very important issue to the notice of the hon. Minister. Around 65,000 cases are pending in the Supreme Court. About 4.5 million cases are pending in the High Courts. In the lower courts, about 26 million cases are pending. So many cases are still pending in different courts. Therefore, when we have so many laws, it becomes very difficult to overcome the problem of huge pendency of cases and the problems faced by the litigants. As the hon. Member said, the laws are meant for the general public and for benefiting the democracy. In a democratic spirit, if we bring a new law, that must be useful to the people. If at all a law is not proving to be useful for the people, there is no meaning in having that law. Therefore, in that sense, if the hon. Minister has brought this kind of a Bill for repealing the old laws, I hope that will be for the benefit of the people. Even in case of some of the old laws that we are repealing today, if at all any relevance is there in those laws also, that has to be modified and kept for the public benefit. We cannot remove all the laws simply for the reason that the British brought those laws. That is my suggestion. Thank you, Sir.

MR. DEPUTY CHAIRMAN: Now, Shri Mahesh Jethmalani. You have three minutes.

SHRI MAHESH JETHMALANI (Nominated): Sir, this Bill is a formal Bill. It is, basically, a case of legal house cleaning. Our legal godown had become over full with

laws which are obsolete, some of which were pointed out by the previous speakers and the Law Minister in particular. So, there was a need for some legal house cleaning, particularly since the previous Government had not undertaken this task and left many obsolete laws. So, the work of this Government ever since 2014 has been in that direction and, of course, it is unlike empty slogans like '*garibi hatao*'. It is towards the policy of 'न्यूनतम सरकार और अधिकतम शासन'. It is an exercise in that direction and an exercise essentially, as I said, for cleaning our legal godowns. It is a short Bill but there are three categories. From these three categories which are set out in three different schedules, one will be able to discern as to what is the nature of the laws, which are being got rid of. In the First Schedule, there are laws which are basically obsolete and they are being repealed altogether, as the hon. Law Minister pointed out. For instance, there are laws which have been overtaken by technological advancement. Such is the Telegraph Wires (Unlawful Possession) Act. It is now almost obsolete since nobody uses such communication anymore. We are in the age of spectrum now which has made this law obsolete. Many of the colonial laws, which date back to 1850 or 1855 and so on, have been removed from the statute books. Then, there are laws which are amendment laws. If you see, half of the first Schedule consists of amending laws. These are amendments to existing statutes. These are Amending Acts and these amendments have now been incorporated into the parent Acts, and, they have become completely useless now, and, they have no purpose still being on statute books. They only over-burden our legal godowns and our statute books.

Sir, the Second Schedule, if you see, is entirely for Appropriation Bills for a particular year. You have an Appropriation Bill for 2013, 2014, 2015, 2016. These Bills have time limits and they are only for a particular year. They have outlived their purpose and their shelf life is over but, unnecessarily, they are still on our statute books. So, these laws also have to go. This is the second category.

Last category is a single case. If it was a case of amendment or a serious amendment to any Act, then, it would be discussed and debated in both the Houses but it is a formal amendment. One word has been dropped in a particular statute, which is the Factoring Regulation Act. There is an amendment Act of very minor consequence. It is more of a grammatical change and that is why the Third Schedule is there, which consists of an amendment to only one Act, the Factoring Regulation Act.

We have a policy of Minimum Government, Maximum Governance and this is an act to further that objective and it is an act to further the absence of harassment to

ordinary citizens, particularly, the poor; and to enhance the Ease of Living and Ease of Doing Business for businessmen and such categories.

In the end, I whole-heartedly welcome the Bill. It is a necessary Bill, formal though it is. At least, Sir, it is an exercise in much-needed legal housekeeping. I thank you and my Party for giving me the opportunity to speak on the Bill.

MR. DEPUTY CHAIRMAN: Shri Raghav Chadha, not present; Dr. Fauzia Khan, not present; Shri Naresh Bansal. You have three minutes.

श्री नरेश बंसल (उत्तराखण्ड): उपसभापति महोदय, मैं अपने नेतृत्व का धन्यवाद करता हूँ, जिन्होंने मुझे इस विषय पर बोलने का आदेश दिया है। हमारे यशस्वी प्रधान मंत्री नरेन्द्र मोदी जी के नेतृत्व में जब से देश में सरकार आई है - 'न्यूनतम सरकार, अधिकतम शासन', इसको लेकर जो आजादी के पहले से गुलामी की मानसिकता की चीज़ें थीं, उनको हटाने का अभियान चला। समाज में सब प्रकार से स्वच्छता अभियान चलाने का काम प्रधान मंत्री जी के नेतृत्व में हुआ और हर क्षेत्र में उसका परिणाम भी देखने को मिला। यह केवल झाड़ू वाली स्वच्छता ही नहीं है - अनेक प्रकार से, जैसे आज का जो विषय है, रिपीलिंग एंड अमेंडिंग बिल, 2023, जिसमें बहुत सारे कानूनों को, जो एक प्रकार से हमारी जनता के ऊपर भार थे, समाप्त करने का काम सरकार प्रारंभ से ही कर रही है। मान्यवर, मैं आपके माध्यम से कहना चाहता हूँ कि अंग्रेजों ने जो कानून बनाए थे, वे इसलिए बनाए थे कि वे हम पर शासन कर सकें, हमको प्रताड़ित कर सकें। वे कोई सुधार के लिए नहीं थे, बल्कि अपने शासन को मजबूत करने के लिए थे।

आजादी के बाद वे कानून समाप्त होने चाहिए थे, जिस पर किसी ने ध्यान नहीं दिया, लेकिन हमारे प्रधान मंत्री जी ने हर क्षेत्र में जो पुराने-पुराने बर्डन्स थे, उनको समाप्त करने का काम किया। उन्होंने 40 साल की 'वन रैंक, वन पेंशन' को सॉल्व किया। इसी प्रकार से उन्होंने 34 साल के बाद हमारी शिक्षा नीति में परिवर्तन किया, जिससे आने वाली पीढ़ी देश के स्वाभिमान की आवश्यकता के अनुसार देश के शासन में सहयोग कर सके। इसी प्रकार से कानून के क्षेत्र में भी ऐसे बहुत से कानून थे, ऐसे लगभग 1,486 कानून थे, जिनको एक दो सदस्यीय कमीशन की रिकमंडेशन पर निरस्त किया गया, क्योंकि वे हमारे ऊपर एक भार थे। बहुत सारे कानूनों की आवश्यकता ही नहीं थी, लेकिन वे कानून की किताबों में भी बोझ थे, हमारे जजेज के ऊपर भी बोझ थे, हमारे वकीलों के ऊपर भी बोझ थे और हमारी जनता के ऊपर भी बोझ थे। उनको समाप्त करने का काम हमारी सरकार ने किया है। उसी प्रकार से हमारी सरकार ने 2014 में जो दो सदस्यीय समिति का गठन किया था, उसके आधार पर 1,458 अधिनियमों को इसी प्रकार से निरसित कर दिया और संबंधित मंत्रालयों द्वारा निरसन के लिए जो 28 संशोधन अधिनियम छाँटे गए, उनको भी निरसित किया। इस प्रकार 1,486 अधिनियमों को निरसित किया गया।

माननीय उपसभापति जी, मैं बताना चाहता हूँ कि जिस प्रकार से ऊपर कहा गया, अधिनियमों को निरसित करने के लिए अभ्यास का उद्देश्य नागरिकों के लिए अनुपालन के बोझ को कम करना और आम आदमी को सुविधा प्रदान करना है। सभी क्षेत्रों में, जिस प्रकार से ईज ऑफ डूइंग बिजनेस में अनेक प्रकार के कानूनों को निरस्त करके हम जीएसटी लेकर आए, जिसमें 17

कानूनों को 'वन नेशन, वन टैक्स' करके सम्मिलित किया गया तथा लोगों को व्यापार में और टैक्स देने में सुविधा प्रदान की गई, इसी प्रकार से हमने ईज ऑफ लिविंग में भी बहुत सारे सुधार के काम किए हैं। उसी को आगे रखते हुए हम इस प्रकार से आज यह बिल लेकर आए हैं। हमारे माननीय कानून मंत्री जी जो बिल लेकर आए हैं, मैं उसका समर्थन करने के लिए खड़ा हुआ हूँ, क्योंकि यह बिल उन 229 राज्य अधिनियमों को, जिनको निरस्त करने के लिए राज्यों को भेजा गया था, संबंधित राज्य सरकारों ने अब तक उनमें से 79 को निरस्त कर दिया है और जिन 65 कानूनों/अधिनियमों को निरस्त करने के लिए आज यह विधेयक पुरःस्थापित किया गया है, इसमें 11 कानून और जोड़े गए हैं, जो स्वतंत्रता से पूर्व के थे, जिनके कारण आम आदमी को बहुत असुविधा होती थी। वे कानून आम आदमी के मतलब के नहीं थे, कानून की किताबों में वे केवल बोझ के रूप में पड़े हुए थे। आम आदमी को उनसे परेशानी होती थी, हमारे जजेज भी उनके दबाव में रहते थे, हमारे वकील भी उनके दबाव में रहते थे और जनता को उनसे किसी प्रकार की सुविधा नहीं थी। जनता के लिए भी वे एक प्रकार से हर्डल्स थे। लोक सभा में 27.7.2023 को इसके लिए 76 अधिनियमों के लिए जो बिल लाया गया था, जो वहाँ पर पास हुआ है, उसी को आज यहाँ पर लाया गया है।

(सभापति महोदय पीठासीन हुए।)

माननीय सभापति जी, हमारी सरकार 'न्यूनतम सरकार, अधिकतम शासन', इसके लिए जानी जाती है। हर क्षेत्र में कम से कम सरकारी हस्तक्षेप हो और हर आदमी को सुविधाजनक रूप से देश के नागरिक के रूप में, कर्तव्यवान नागरिक के रूप में अपना दायित्व निर्वहन करने का मौका मिले, इसके लिए हमारी सरकार हर क्षेत्र में काम कर रही है। ...**(समय की घंटी)**... हमने इसी प्रकार से यह देखा कि देश के अंदर विदेशों से फंडिंग वाले ... सर, क्या मैं बैठ जाऊँ?

श्री सभापति: नहीं, आप कन्क्लूड करिए, आप बैठिए मत। You are making very good points. आप कन्क्लूड करिए।

श्री नरेश बंसल: सर, मैं कन्क्लूड कर रहा हूँ। हमने देखा कि विदेशों से फंडिंग वाले ऐसे अनेक एनजीओज थे, जो देश को तोड़ने वाली ताकतों के साथ जुड़े रहते थे। महोदय, ऐसे लगभग 20,000 NGOs निरस्त किये गये। करीब 2 लाख shell companies, जिनके माध्यम से money laundering का काम होता था, काले धन को सफेद करने का काम होता था, उनको निरस्त किया गया। इस प्रकार से हर क्षेत्र में सुधार करने का काम हमारे यशस्वी नेता नरेन्द्र मोदी जी के कार्यकाल में हो रहा है।

महोदय, अभी पिछले ही दिनों हमने देखा कि किस प्रकार से अंग्रेजों के बनाये हुए पुलिस एक्ट, Criminal Procedure Code और Evidence Act को निरस्त करके अपने नागरिकों के स्वाभिमान के अनुसार नया कानून बनाने का काम हमारी सरकार ने किया है। इस तरह से देश के ऊपर इस प्रकार के जो भी भारस्वरूप या अनुपयोगी कानून थे या जिस क्षेत्र में भी अनुपयुक्त थे या

हैं, उनको समाप्त करके, हम संकल्पबद्ध हैं कि हम भारत देश को अगले 25 वर्षों में एक विकसित राष्ट्र बनाएँगे। उसके लिए हम इस प्रकार के सारे सुधारात्मक कदम उठाने का काम कर रहे हैं।

माननीय सभापति जी, आपने मुझे बोलने का मौका दिया, उसके लिए मैं आपका बहुत-बहुत आभारी हूँ। आपको धन्यवाद, नमस्कार।

MR. CHAIRMAN: Shri P. Wilson. You have five minutes.

SHRI P. WILSON (Tamil Nadu): Sir, I will speak on the Repealing and Amending Bill. It is better to have a sunset clause in all the Bills. Whenever you introduce a Bill, it should have a sunset clause. Once a Bill is introduced and passed, it becomes an Act. But because of sunset clause, the Bill becomes defunct and it amounts to repeal. A sunset clause has to be introduced, so that we can avoid this much of valuable time in future for having a separate Repeal Bill. I understand whenever you bring an amendment by way of a Bill, that amended Act will be there which can be repealed only by a Repeal Act. When you introduce this type of sunset clause in the Bills that will help us in saving a lot of time of this House and we can debate on the people's issues. This is number one.

Two, whenever you bring a Bill, why don't you consult the stakeholders? I have been on the Committee on Personnel, Public Grievances, Law and Justice. The Judiciary takes the strain of hearing cases because of an Act which was passed. So why don't you have a judicial impact assessment before a Bill is introduced in the House? Why don't you have consultation with the stakeholders, the judiciary, the advocates and the persons who are going to be affected by the Bill? I will give you an example. When you brought an amendment to Section 138 of the Negotiable Instruments Act, it had a docket explosion. All of a sudden, there were lakhs of cases overnight that the courts had to hear. There was not much infrastructure. Our Chairman, I would say with pride, belongs to our community, namely from legal fraternity. Hon. Chairman knows that when you introduce a Bill and when it becomes an Act, how far it goes to have an impact on the judiciary and on the litigants! This study can be done before a Bill is introduced so that it will not be a surprise for all of them. If you want to bring a Bill which is going to affect a trade or a community or lawyers or other set of people, why don't you give them a hearing? That way, you can interact with them and they will give you suggestions. I am saying this because a lot of amendments are being brought.

Sir, today, I will take up the Arbitration Act. Under Section 34, if you want to set aside an award, the court, which is hearing a matter against an award passed by an arbitrator, has no power to modify an award. It has to only set it aside and send it

back to the arbitrator. Arbitrators are taking years together. Imagine arbitration goes on for five years and the matter comes to the court! The court hears the matter and after another five years, the court is not empowered to modify an award and make it a decree. The power is only to the extent of sending it back to the arbitrator. These types of powers have to be regulated by way of having a discussion with the stakeholders before a Bill is introduced in the Parliament. That is what I would like to say. These repealing Acts are unnecessary. You can stop it by introducing a sunset clause at the beginning itself. That would be my suggestion so that we can avoid wastage of time of this House. This has been followed in foreign countries. So, this can be adopted and we could save time to concentrate more on the people's issues and other issues can be taken up for consideration.

Sir, there is another important issue which I have been raising. The social diversity is not there in the judiciary. When you look at the representation of the number of Judges in the High Courts or the representation of the Supreme Court, social diversity is lacking in the High Courts and the Supreme Court. Please see the information given to the Parliament by the Ministry of Law and Justice. If you see from 2018 to 2023, I am told that about 80 per cent are from upper caste -- I would say, from one community. I don't want to name the community. The rest of 20 per cent are coming from the Backward Classes, the Scheduled Castes and the Scheduled Tribes. If you look at the Supreme Court, it is still worse. In fact, Sir, we had even brought a report.

MR. CHAIRMAN: You made your point. You have made your point very emphatically.

SHRI P. WILSON: Sir, I would only make a point. I am grateful to the hon. Chairman. Why don't they consider this representation? What is wrong with a Backward Class person becoming a Judge? Do you think that he can't deliver judgments? I can see two things. Either the collegium has failed to identify a person with merit from other classes or the collegium is not interested in identifying meritorious persons from other classes.

MR. CHAIRMAN: You have made your point.

SHRI P. WILSON: Sir, it is high time that this is considered. Thank you very much for allowing me to speak on this Bill.

MR. CHAIRMAN: Before I call upon the hon. Minister to reply to the discussion, I would say that law-making is a very serious business. We alone are entrusted with law-making. There are two different categories. If Parliament, which is the ultimate architect of the Constitution, makes some change in the Constitution, that is final. There can be no intervention from any agency, be it executive or judiciary. But if there is a legislation, judiciary has a method of intervention by way of judicial review because every legislation has to be in accordance with the constitutional prescriptions. So, things are very categorical. As far as a constitutional provision is concerned, hon. Minister, any intervention with respect to a constitutional provision emanating from Parliament is not acceptable. Parliament is the only reflector of the opinion of the people. This is by way of a structured platform.

People of this country indicate their mindset through the ballot and send their representatives here. I just tell you, we must be quite serious about it. I would just read one provision of the Tenth Schedule of the Indian Constitution and that would surprise all of you. And that is, Tenth Schedule, Clause 6: Decision on questions as to disqualification on ground of defection. But if you go to proviso, "Provided that where the question which has arisen is as to whether the Chairman or the Speaker of a House has become subject to such disqualification, the question shall be referred for the decision of such member of the House as the House may elect in this behalf and his decision shall be final." Now, just reflect. Where is the question of disqualification of Chairman, Rajya Sabha? So, we have to be extremely careful. This was drafted at a time, it was just before we came to power in 1989. So, it is a serious business. I would urge all of you that we are the ultimate custodians of the rights of the people, sovereignty of the people by ensuring that we act diligently, vigilantly, with thorough preparation, make appropriate inputs and do not permit any incursion whatsoever, which is our mandate. And that is the ultimate authority to ensure constitutional compliance and be the architect of the Constitution. Any intervention in this area should be repelled. There was an occasion where we discussed an important Bill. I was looking right, left and centre that someone would reflect as to whether the highest court of the land can make an interim legal arrangement. That is 100 per cent the mandate of this House. I am sure we would engage more seriously when it comes to law-making. Hon. Minister, Shri Arjun Ram Meghwal to reply to the discussion. These reflections were because the hon. Minister is handling the Ministry of Law and Justice.

श्री अर्जुन राम मेघवाल: धन्यवाद माननीय चेयरमैन सर, आज इस महान सदन ने the Repealing and Amending Bill, 2023 पर चर्चा की। इस बिल पर 8 लोगों ने अपने विचार रखे।

श्री जी.वी.एल नरसिंहा राव जी से लेकर श्री पी. विल्सन तक सबने इस पर अपने विचार रखे। इस पर हमारे डा. मु. तंबी दुरै, श्री महेश जेठमलानी, श्री नरेश बंसल, श्री के.आर. सुरेश रेड्डी, श्री बीडा मस्थान राव यादव और श्री मुजीबुल्ला खान जी ने अपने विचार रखे। सबने अपने सुझाव भी दिए और माना कि वे कानून, जिनकी अब कोई उपयोगिता नहीं है, उनको समाप्त कर देना चाहिए। सबने इस बिल का समर्थन किया।

सभापति महोदय, यह एक जनरल परसेप्शन है, सिद्धांत है और एक प्रिंसिपल भी है कि मनुष्य की प्राकृतिक मौत हो सकती है, उसका एक्सीडेंट हो सकता है और 70 साल, 80 साल या 100 साल की आयु पूर्ण होने पर प्राकृतिक मौत भी हो सकती है, लेकिन यदि कोई अधिनियम है, तो उसकी प्राकृतिक मौत नहीं हो सकती। उसको अगर किल करना है, तो संसद में ही लाना पड़ेगा। इसलिए हम इन्हें बार-बार यहां लाकर किल करने का प्रयास करते हैं, क्योंकि ऐसे बिल्स की आवश्यकता नहीं है, लेकिन ये बार-बार आ रहे हैं। कई लोगों ने कहा कि एक साथ ले आइए, बार-बार मत लाइए। कुछ लोगों ने sunset clause जैसे सुझाव भी दिए, लेकिन मैं बताना चाहता हूँ कि यह एक प्रक्रिया है। यह नेचुरल डेथ का विषय नहीं है। यह पार्लियामेंट से पास है, कुछ राज्य की विधान सभाओं से पास है, तो संसद में आना ही पड़ेगा। हर बिल में एक्ट का एक नंबर होता है, एक्ट का ईयर भी होता है, कौन-सा लेजिस्लेचर लेकर आया है, कौन-सी विधान सभा ने पास किया है, पार्लियामेंट ने पास किया है, इनका उल्लेख भी होता है। परशोत्तम रुपाला जी बार-बार जिसका जिक्र करते हैं, वह Enacting Formula भी होता है। उसका republican year भी होता है। ये सारी चीजें होने से हम सबको एक साथ लेकर आ जाएं, ऐसा नहीं हो रहा है, फिर भी हम इसमें प्रयास कर रहे हैं। आपने sunset clause के बारे में जिक्र किया, उसके संबंध में हम प्रयास कर रहे हैं। जो बिल था, उसमें ऐसे 65 अधिनियम थे, जिनकी कोई आवश्यकता नहीं थी। एक official amendment के द्वारा ये 11 add हुए हैं, तो जिस बिल की हम चर्चा कर रहे हैं, उसमें टोटल 76 ऐसे कानून हैं। अब तक मोदी जी के आने के बाद - मोदी जी 2014 में शासन में आए, तो उनके आने के बाद हम पहले ही ऐसे 1486 कानूनों को, जिनकी आवश्यकता नहीं थी, समाप्त कर चुके हैं। 76 कानून, जिसको यह महान सदन पास करेगा, तो टोटल 1562 ऐसे कानून, जिनकी आवश्यकता नहीं है, वे समाप्त हो जाएंगे। नरेन्द्र मोदी जी का एक प्रिंसिपल था - "Minimum Government Maximum Governance", हम इस दिशा में तेजी से आगे बढ़ रहे हैं। इससे नागरिकों के Ease of Doing Business और Ease of Living का भी मार्ग आगे बढ़ रहा है। कुछ ऐसे बिल थे, जिनका जिक्र मैं अभी कर रहा था, जिनकी कोई आवश्यकता नहीं है और नागरिकों को तंग करने के अलावा उनका कोई काम नहीं था। जैसे पहले मैंने टेलिग्राम वायर का जिक्र किया कि कोई भी उसको रख नहीं सकता है। अब टेलिग्राम वायर जैसा कोई विषय बचा नहीं है, unlawful activity बची नहीं है। ऐसे ही एक sugarcane का विषय था। हम sugarcane को essential commodity जैसा मानेंगे। अब essential commodity एक्ट आ गया, उसमें चीजें define हो गईं, तो उसमें sugarcane का विषय ही नहीं रहा। ऐसे unnecessary एक्ट्स थे, जिनके बारे में किसी ने सोचा नहीं है। अगर हम यूपीए कालखंड की बात करें, तो 2004 से 2014 में एक भी ऐसा एक्ट, जिसके प्रचलन की कोई आवश्यकता नहीं थी, वह समाप्त नहीं हुआ, लेकिन मोदी जी के आने के बाद ऐसे 1562 एक्ट्स समाप्त हो जाएंगे। इसलिए नागरिकों को सुविधा देने का काम प्रधान मंत्री मोदी जी तेजी से कर रहे हैं। जैसे मेटल कॉरपोरेशन है। अब मेटल को

एक्वायर करना अपराध है। मेटल कॉरपोरेशन के बारे में भी इस बिल में है। अब इस तरह की बहुत सी चीज़ें हैं, जिनका जिक्र अलग-अलग सदस्यों ने किया है। मैं फिर से कहता हूँ कि इसमें अलग-अलग मिनिस्ट्रीज़ का काम होता है। कुछ एक्ट्स स्टेट्स के होते हैं, कहीं पर स्टेट्स की opinion भी ली जाती है। इस सब में टाइम लगता है, लेकिन यह भी एक काम था। मोदी जी से पहले इस पर तेजी से विचार नहीं हुआ। मोदी जी के आने के बाद लगा कि यह भी एक काम है। Unnecessary के एक्ट्स क्यों पड़े हुए हैं? इसलिए मैं कई बार कहता हूँ कि जो पंच प्रण हैं, उनके बारे में प्रधान मंत्री जी ने लाल किले की प्राचीर से कहा है कि भारत को विकसित भारत बनाना है। मानव केन्द्रित, Ease of Living - यहां एक विषय यह भी आता है। गुलामी का कोई भी अंश हो, उससे मुक्ति मिलनी चाहिए। ये कानून गुलामी के period के बने हुए हैं, उनसे हमें पंच प्रण के माध्यम से मुक्ति मिल रही है। प्रधान मंत्री जी के पंच प्रण का जो विषय है, उस दिशा में भी हम तेजी से बढ़ रहे हैं। एक sunset clause के बारे में पी. विल्सन साहब ने कहा। मैं यह कह सकता हूँ कि sunset clause is under consideration of the Government and the sunset clause is being considered in consultation with the concerned Ministry and Department. उस पर आगे क्या विषय आएगा, उसके बारे में हम आपको बता देंगे। फिर मैं कहना चाहता हूँ कि यह मोदी सरकार है, जो आगे बढ़ने में विश्वास रखती है, इसलिए हम ऐसे एक्ट्स, जिनकी कोई आवश्यकता नहीं है, जो ठहरे पानी की तरह हो गए हैं, उन्हें repeal करने का काम आज इस बिल के माध्यम में इस महान सदन के सम्मुख लेकर आया हूँ। मैंने पहले भी कहा था कि:-

*"अगर आगे बढ़ना है, तो बहता पानी बन जाओ,
ठहरा पानी थक जाता है, वह तो अपनी काई से।"*

5.00 P.M.

काई तो उसके ऊपर ही होती है। अगर पानी एकदम ठहर गया, तो वह काई से भी थक जाता है। ये ऐसे ही कुछ कानून थे, जो खुद भी थक रहे थे और नागरिकों को भी थका रहे थे। कुछ विषय ज्युडिशियरी से संबंधित भी आए, कुछ टिप्पणी आपने भी की और कुछ जजों की अपॉइंटमेंट को लेकर कि सभी सामाजिक ...

MR. CHAIRMAN: Hon. Minister, we all are proud of our institutions. There are three main organs, the Legislature, the Executive and the Judiciary. The Executive has performed phenomenally. The world has recognized it. We noticed it during G-20. We have seen infrastructure growth of unbelievable dimension. Alleviation of poverty has taken place. So, the Executive is performing very well. These are not political issues, they are above politics. Our Judiciary has a robust infrastructure, known for its independence globally. Our Judiciary, recently, has taken several innovative steps. Even I have directed our Secretariat to get in touch with the Supreme Court Secretariat about translation. Our Judiciary has attained milestones by making

available judgements in the language people understand. Many things have happened. There will always be issues between organizations because we are in a dynamic world. Those issues have to be settled. Some issues may arise from this side, some issues may arise from Executive, some issues may arise from Judiciary. Therefore, this Parliament, this august House, the Upper House is committed to giving highest respect to all the organs because only in togetherness, in tandem, we can achieve success of our democracy to a higher level and take it to 2047 as a developed nation of the world. Therefore, the intent is that if there are differences of opinions, that is just a perception which can be smoothly ironed out. I have no doubt, with a Minister like him, who has seen the Executive -- he has operated Legislature also by virtue of being District Magistrate; he has dual powers-- he is eminently suited and belongs to a category of Dr. Ambedkar. He is the right person, a right platform to smoothen out if there are any rough edges. But we take pride in all our institutions. It is this House that has done justice to one half of humanity by providing reservation to women. It is this House that did away with the temporary provision of Article 370. Historical, epochal events have taken place. So it is from that perspective that hon. Member made some reflections. We have to see it in that perspective. Now the hon. Minister.

श्री अर्जुन राम मेघवाल: धन्यवाद सर, आपके जो ऑब्जर्वेशन्स थे, जब कभी हम आने वाले समय में, इस दिशा में consultation process में आगे बढ़ेंगे, तो आपके जो valuable सुझाव हैं, उनको हम उचित प्लेटफार्म पर जरूर उठाएंगे, क्योंकि सब वर्गों का सामाजिक प्रतिनिधित्व Judiciary में होना चाहिए, यह मैं आज observation का सार समझ पा रहा हूँ।

सर, जो विषय आपने भाषा का रखा है - एक function में महामहिम राष्ट्रपति जी, Chief Justice of India और हम सब लोग थे। उस वक्त यह भाषा का विषय आया कि ऐसी भाषा में आपके जजमेंट्स होने चाहिए, क्योंकि आप भी तो जनता के लिए ही हो। "We, the people of India" करके Constitution में सबसे पहला वर्ड यही लिखा हुआ है। तीनों अंगों के लिए भी वही सुझाव है कि हम लोगों के लिए काम करते हैं, नागरिकों के लिए काम करते हैं। अगर ज्युडिशियरी में काम सरल भाषा में होगा, तो सब लोग समझेंगे। मैं समझता हूँ कि ज्युडिशियरी ने इसको बहुत अच्छे ढंग से लिया है और इस दिशा में तेज़ी से काम हुआ है। एक e-court के लिए भी अच्छा काम हुआ है। अगर आपके Secretary-General हैं, तो उनके यहां भी पदनाम Secretary-General हो गया है।

श्री सभापति: अब वहां भी Secretary-General हो गया है।

श्री अर्जुन राम मेघवाल: जी हाँ। अगर अब उसमें बात करेंगे, तो मुझे लगता है कि काफी सुविधा रहेगी।

सभापति महोदय, एक और दूसरा विषय है। आपने बाबा साहेब भीमराव अम्बेडकर जी का नाम लिया। मैं आपकी जानकारी में यह बात लाना चाह रहा हूँ कि सुप्रीम कोर्ट के परिसर में बाबा साहेब का चित्र नहीं था, यानी प्रतिमा नहीं थी। वे लोग अगर 14 अप्रैल या 6 दिसंबर का फंक्शन कहीं मनाते थे, तो उनकी फोटो रखकर मनाते थे। 1923 में, जब डा. बी.आर. अम्बेडकर जी ने पहली बार अपनी वकालत शुरू की थी, तो उनकी वकालत के सौ साल पूरे होने पर, सुप्रीम कोर्ट के मेन लॉन में वकील की ड्रेस में उनकी प्रतिमा लग गई। महोदय, सुप्रीम कोर्ट ने यह भी बहुत बड़ा काम किया है और इसके लिए हम आपके माध्यम से सुप्रीम कोर्ट को भी धन्यवाद दे सकते हैं। मैं समझता हूँ कि चर्चा काफी ठीक हुई है, इसलिए यह जो the Repealing and Amending Bill, 2023 है, जिसके बारे में चर्चा हुई है, मैं आपके माध्यम से उसे सर्वसम्मति से पास कराने का अनुरोध करता हूँ। धन्यवाद।

MR. CHAIRMAN: Now, the question is:

"That the Repealing and Amending Bill, 2023, as passed by Lok Sabha, be taken into consideration."

The motion was adopted.

MR. CHAIRMAN: We shall now take up Clause-by-Clause consideration of the Bill.

Clauses 2 to 4 were added to the Bill.

The First Schedule, the Second Schedule and the Third Schedule were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

MR. CHAIRMAN: Now, Shri Arjun Ram Meghwal to move that the Bill be passed.

SHRI ARJUN RAM MEGHWAL: Sir, I move:

That the Bill as passed by Lok Sabha be passed.

The question was put and the motion was adopted.

INFORMATION TO THE HOUSE

MR. CHAIRMAN: Hon. Members, I had indicated to the House that I will come back to the House with respect to an update on the incident. The culprits have been apprehended. The matter is under investigation and it will take its own course.

Hon. Members, I wish to seek the sense of the House. We have Special Mentions. Some of the Members have chosen not to be present in the House. बात चाहे कुछ भी हो, कारण कुछ भी हो, पर इस कुर्सी पर बैठने वाले का दिल बहुत बड़ा होता है - जो नहीं हैं, उनके अधिकारों का ध्यान ज्यादा रखना पड़ता है। यह मैं उनके विवेक पर छोड़ता हूँ कि उन्होंने अपना उत्तरदायित्व कितना निभाया, किस तरीके से निभाया।

I think the sense of the House is that we take it on the next day because reading a Special Mention is not ritualistic. Every Member is benefited by listening to it. Every Member gets enlightened thereof. This is an exercise too serious and we must take it as such. Do I have the leave of the House?

SOME HON. MEMBERS: Yes, Sir.

MR. CHAIRMAN: So, the Special Mentions will be taken up in due course. The House stands adjourned to meet at 11.00 a.m. on Thursday, the 14th December, 2023.

The House then adjourned at ten minutes past five of the clock till eleven of the clock on Thursday, the 14th December, 2023.

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